

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

NEW DELHI

ORIGINAL APPLICATION NO. 654 of 2022

IN THE MATTER OF:

Priyadarshini Colony D, Residence Welfare Society ...Applicant

Versus

State of U.P. & Ors. ...Respondent

AND

ORIGINAL APPLICATION NO. 08/2023

IN THE MATTER OF:

Mukesh Kumar Tiwari Applicant

Versus

State of U.P. & Ors. Respondents

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Date: 01.07.2025

THROUGH

*Priyanka*

Place: New Delhi

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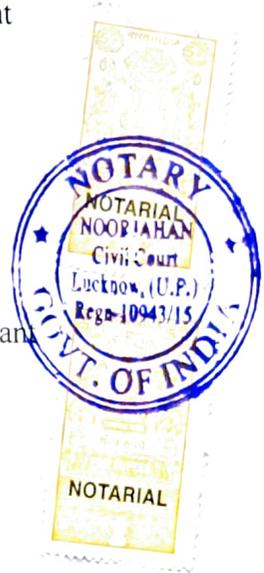
Mukesh Kumar Tiwari

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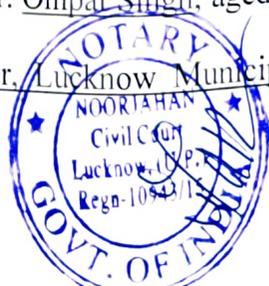
State of U.P. & Ors.

Respondents



PROGRESS REPORT BY WAY OF AFFIDAVIT FILED BY  
COMMISSIONER, LUCKNOW MUNICIPAL CORPORATION IN  
COMPLIANCE TO THE ORDER DATED 08.04.2025 PASSED BY  
THIS TRIBUNAL.

I, Gaurav Kumar, S/o Mr. Ompal Singh, aged about 32 years, working as  
Municipal Commissioner, Lucknow Municipal Corporation, Lucknow,



U.P., do hereby solemnly affirm and declare as under:

1. That I, the deponent, in my official capacity, is well conversant with the facts and circumstances of the case and am competent to swear this affidavit on behalf of the Respondent/Lucknow Municipal Corporation (LMC).
2. That the accompanying Compliance affidavit has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Compliance affidavit are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

**PRELIMINARY SUBMISSIONS: -**

4. In light of Rule 15(a) of SWM Rule 2016 Wherein Solid Waste Management (SWM) Action Plans prepared by Lucknow Municipal Corporation (LMC) has been approved by the State Government.
5. Further as per Rule 22, Sr. no. 1-8 of SWM Rule 2016, identification and procurement of sites for setting up solid waste processing and sanitary landfill facilities are as follows:



- a) That LMC has installed 1315 aerobic composting pits in 600 parks within its jurisdiction for in-situ processing of horticulture and biodegradable waste. The compost generated is used for horticulture purposes within the same parks. The use of mulching has been adopted to support composting efforts. Consequently, no horticultural waste is transported outside the park premises, adhering strictly to Rule 15(p) of the SWM Rules, 2016. **True copy of the document showing the installation and performance of aerobic composting pits in parks within the jurisdiction of Lucknow Municipal Corporation is attached herewith and marked as Annexure P/1.**
- b) That LMC has operationalised a 39.5-acre site at Shivri and procured an additional 55-acre adjacent parcel for future expansion of MSW facilities. A 2100 TPD MSW processing plant, managed by M/s Bhumi Green Energy, processes approximately 2000 TPD of fresh waste daily. Wet waste is treated using windrow composting; dry waste is segregated, RDF is sent to cement factories; plastic waste is processed for road construction. Inert waste constituting 5-7% is scientifically landfilled in the newly developed facility. **True copy of the document regarding identification and procurement of two sites in Shivri for establishment of**



processing and sanitary landfill facilities is attached herewith and marked as *Annexure P/2*.

- c) The remediation of 18.5 lakh MT of legacy waste is under execution. As of 31.07.2025, 13.86 lakh MT has been scientifically processed by M/s Bhumi Green Energy, and the balance 4.64 lakh MT is scheduled for completion by December 2025. Remediation complies with NEERI guidelines and processed areas are being repurposed for green public utility. **True copy of the document detailing the legacy waste remediation project executed by M/s Bhumi Green Energy, including capacity of the 4000 TPD plant and quantity processed, is attached herewith and marked as *Annexure P/3*.**

#### ***LEGACY WASTE REMEDIATED***

Total legacy waste calculated	18.5 Lakh MT
Total legacy remediated	13.86 Lakh MT
Total legacy remaining remediation	4.64akh MT

- d) The Lucknow Municipal Corporation (LMC) has undertaken systematic efforts toward strengthening its waste processing infrastructure through the development of Material Recovery Facilities (MRFs) and Portable Compactor Transfer Stations (PCTS). In the first phase, LMC successfully completed the

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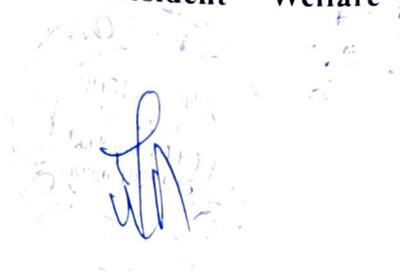
establishment of 10 MRF-cum-PCTS units by 1st September 2023, representing 40% of its target of 25 such integrated facilities. As of now, eight MRFs are fully operational across the city, each upgraded from a 5 TPD to 25 TPD capacity, and are managed by the appointed concessionaires—Lucknow Swachhata Abhiyan Pvt. Ltd. (LSAPL) and Lion Enviro Lucknow Pvt. Ltd. (LELPL). A large-scale MRF facility is currently under construction to further augment capacity. In addition, five new PCTS units have been installed, and 13 refuse compactors (RCs) are in operation to support efficient waste transfer. Tenders for the remaining PCTS units have been awarded to Hyderabad Integrated MSW Limited, and construction is actively underway. Based on current waste generation levels and enhanced processing capabilities, LMC has determined that the present infrastructure suffices for the city's immediate needs, with periodic reassessments planned to evaluate future expansion. **True copy of the document providing details of the establishment and operation of Material Recovery Facilities (MRFs) cum Portable Compactor Transfer Stations (PCTS) is attached herewith and marked as Annexure P/4.**



e) Further to the above infrastructure, LMC has committed to establishing four Material Recovery Facility-cum-Fixed

Compactor Transfer Stations (MRF-cum-FCTS) with 100% capacity installation targeted by 30.06.2024, and 40% of the land earmarked by 31.01.2024. In line with this target, the MRF-cum-FCTS at Dayal is currently under construction. At the Bhaisora site, civil construction has been completed and machinery installation is in progress. Additionally, the FCTSs at Ghaila and Ganga Kheda are fully operational and have been formally handed over to the door-to-door waste collection agencies for routine operations. These facilities are essential for streamlining secondary waste transfer and ensuring compliance with solid waste logistics protocols under the Solid Waste Management Rules, 2016. **True copy of the document detailing the construction status of Fixed Compactor Transfer Stations (FCTS) at Dayal, Bhaisora, Ghaila and Ganga Kheda is attached herewith and marked as Annexure P/5**

- f) .As on 31.07.2025, 350 Resident Welfare Associations (RWAs) have been engaged for source segregation under Rule 4(6). Awareness campaigns are conducted by LMC's partners LSAPL and LELPL in association with M/S Everenviro Resources Management Pvt. Ltd. **True copy of the document evidencing the engagement of Resident Welfare**



**Associations (RWAs) in waste segregation efforts is attached herewith and marked as Annexure P/6.**

g) That Door-to-Door Collection and Household Segregation (Annexure-7): 100% door-to-door waste collection has been achieved across 762,604 households, with 256,957 establishments ensuring segregation. Over 1,000 electric vehicles, handcarts and e-rickshaws are deployed to ensure coverage, even in narrow lanes. **True copy of the document showing operational details of door-to-door segregated waste collection, vehicle deployment, and coverage is attached herewith and marked as Annexure P/7.**

h) That LMC collected ₹ 9,51,88,788 between April and July 2025 towards user fees, which significantly exceeds prior fiscal collection. This performance aligns with Rule 15(f) and reflects effective service delivery. **True copy of the document showing the collection of user charges for solid waste management and supporting revenue statistics is attached herewith and marked as Annexure P/8.**

i) That over 4,500 rag pickers, waste collectors, and kabadiwalas have been integrated into formal SWM activities. Training and ID cards have been provided, with additional Self-Help Groups participating in MRF operations and pink toilet management. **True copy of the document showing the integration of rag**



**pickers, waste collectors, and NGOs into the formal waste management system, including training initiatives and establishment of RRR centres, is attached herewith and marked as *Annexure P/9*.**

j) That LMC has installed 130 twin bins and 220 triple bins in markets and parks for source segregation. Refuse compactors are used to collect and transport vendor waste efficiently. True copy of the document showing the installation of waste storage containers for street vendors, including deployment statistics, is attached herewith and marked as *Annexure P/10*.

k) A total of 8,000 sanitation and SWM workers have been trained in waste handling, safety, and segregation. Personal protective equipment and grab bucket desilting machines have been provided. **True copy of the document showing training of collection and transportation workers under SWM guidelines is attached herewith and marked as *Annexure P/11*.**

l) That between April and July 2025, 100,000 individuals were sensitised through campaigns supported by the Ekatva Foundation, LSAPL, and LELPL. Zone-wise educational drives are ongoing. **True copy of the document relating to public awareness campaigns, IEC activities, and promotion of**



home composting and decentralised waste processing is attached herewith and marked as *Annexure P/12*.

m) That LMC signed an MoU with M/s UPWMP for the safe collection and disposal of domestic hazardous and sanitary waste, currently operational through dual-container systems and alternate-day pickup. **True copy of the document regarding domestic hazardous waste collection and the MoU with M/s Uttar Pradesh Waste Management Project (UPWMP) is attached herewith and marked as *Annexure P/13***

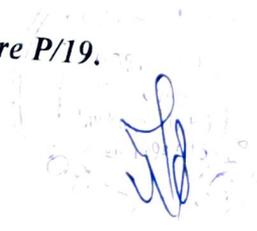
n) That Civil works of the 300 TPD Bio-CNG plant at Nadarganj have been completed, machinery installation is underway, and operations will commence by March 2026. A second 150 TPD Bio-CNG plant is being developed by M/s Jay Bharat Maruti Enviro Bioenergy Lucknow Pvt. Ltd. **True copy of the document relating to the establishment of a Bio-CNG plant at Nadarganj and its revised commercial operation timelines is attached herewith and marked as *Annexure P/14*.**

6. That a 300 TPD C&D plant by M/s Garg & Co. and Rise Eleven is operational. Eight secondary collection centres are functioning. The products manufactured are used by LMC in civic works. **True copy of the document showing compliance with Construction & Demolition**



**Waste Management Rules and infrastructure details is attached herewith and marked as *Annexure P/15*.**

7. That LMC constructed 2 km of roads using 9.6 MT of plastic waste under CM GRID scheme and commenced a 16 km project using 50 MT plastic. **True copy of the document showing the use of non-recyclable plastic waste for road construction under the CM GRID scheme is attached herewith and marked as *Annexure P/16*.**
8. That through M/s Shree Shyam Packaging, 14,260 kg of seized plastic was shredded and 3,380 kg of value-added products were returned to LMC under EPR. **True copy of the document detailing the processing and return of seized plastic products under the Extended Producer Responsibility (EPR) framework is attached herewith and marked as *Annexure P/17*.**
9. That LMC imposed ₹3.75 lakh in penalties and seized 104 kg of single-use plastic between April and July 2025. **True copy of the document evidencing enforcement actions taken under Plastic Waste Management Rules, including fines and seizures, is attached herewith and marked as *Annexure P/18*.**
10. That a 1.25-acre facility at Bindova treats 3,600 kg/day of biomedical waste from 1,263 HCFs in partnership with M/s SMS Water Grace. **True copy of the document showing compliance with Bio-Medical Waste Management Rules through the facility at Bindova is attached herewith and marked as *Annexure P/19*.**



11. A 4-acre plant in Shivri processes 100 large and 100 small carcasses daily using electrical incineration. By-products include fishmeal and leather substrates. A gas-based pet cremation plant is under procurement. **True copy of the document relating to the Carcass Processing Plant at Shivri operating under the Waste-to-Resource model is attached herewith and marked as Annexure P/20.**

12. **Compliance with E-Waste Management Rules, 2016:** In compliance with Rule 24 of the E-Waste Management Rules, 2016, the Urban Local Body has ensured that orphan e-waste is collected and channelized to authorised dismantlers or recyclers. The door-to-door waste collection agencies—Lucknow Swachhata Abhiyan Pvt. Ltd. and Lionenviro Lucknow Pvt. Ltd.—have commenced separate collection of e-waste in their respective zones. As a result of this systematic initiative, over 2 metric tons of segregated e-waste has already been collected, ensuring proper handling and disposal through authorised channels. The above compliance and action taken have also been summarised in a tabular format below.

**Table-1: Ensure door to door collection of segregated waste**

Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status 31.07.2025
Door-to-Door collection of segregated solid waste (Rule 15 (b) of SWM Rule 2016)	381000 HH (50%)	762604 HH/User (100%)	31.12.2024	100 % coverage	The LMC manages door-to-door waste collection through two partners. Lucknow Swachhata Abhiyan Pvt Ltd covers Zones 1, 3, 4, 6, and 7 with a fleet of 750 electric vehicles. Lionenviro Lucknow Private Limited, which began operations on January 2, 2025, manages Zones 2, 5, and 8 with 434 auto-tippers, including 284 electric ones. In total, the city's primary waste collection fleet consists of over 1,000 electric vehicles. Both

					companies also use e-rickshaws and handcarts for narrow lanes. The service has achieved 100% coverage, with 256,957 establishments consistently providing segregated waste.
Collect waste from vegetable, fruit, flower, meal, poultry and fish market on day-to-day basis and promote setting up of de-centralized compost plant or bio-methanation plant <b>(Rule 15 (m) of SWM Rule 2016)</b>	Nil	8	31.12.2024	5	LMC is adopting a decentralized approach to waste management by setting up composting plants in markets to process organic waste locally. This reduces the need for transportation and promotes sustainability. Virat Khand, a Zero Waste colony, and over 500 households in Parshu Nath Planet are examples of successful waste management practices. In Jankipuram Vistar Zone-3, a decentralized compost plant is being developed under the "Project Samridhi" by SBI CAPS, managed by a Self-Help Group (SHG). This plant will collect and process waste from over 200 households. Additionally, Bio-Gas plants with a capacity of 300 TPD are being set up. While there <b>may not be an immediate need for additional decentralized composting plants, the LMC's focus on decentralized waste management and community engagement is a positive step towards a sustainable future.</b>
Enforcing waste generators to pay user fee for solid waste management. <b>(Rule 4 (3) &amp; 15 (f) of SWM Rule 2016)</b>	180000 Units (Rs 1.10 Crore)	762604 Units (Rs 4.60 Crore)	31.12.2024	4,21,523 Units ₹9,51,88,788	The Lucknow Municipal Corporation (LMC) reports a substantial surge in user charge collection for waste management services. Over the past four months (April to July 2025), the LMC collected an impressive ₹9,51,88,788 translating to a monthly average of over ₹2.37 Cr.
Integration of Rag Pickers/ Waste collectors/Kabadis/ Volunteers/CBOs/NGs <b>(Rule 15(c) of SWM Rule 2016)</b>	1050 no. (10%)	10463 no. (100%)	31.12.2024	Total=4500	LMC has engaged <b>4,500 rag pickers, waste collectors, and kabadiwalas</b> . They have been provided with training to improve their efficiency and create a more organized system for waste collection and segregation. Despite these efforts, some individuals have been reluctant to participate in the LMC's programs.
Facilitating formation of Self-Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste; <b>(Rule 15 (d) of SWM Rule 2016)</b>	110 Nos	220 Nos	31.12.2024	158 Nos (72%)	Swachh and Swasth Swayam Sahayta Samooh, Asha Swayam Sahayta Samooh, Laxmi Bai Sahayta Samooh, Munni Self Help Group, Pratishta Swayam Sahayta Samooh, and Roj Self Help Group (SHGs) are tied up with the Lucknow Municipal Corporation (LMC). The women from these groups are trained in Material Recovery Facility (MRF) operations and waste segregation. Some of these women have also been incorporated into the operation and maintenance of Pink Toilets.

2. Setting up of Material Recovery Facilities or secondary storage facilities and transfer facility (Rule 15 (h) and Rule 22 at Sr.no. 7-8 of SWM Rule 2016)

Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status 31.07.2025
Setting up of Material Recovery Facilities Cum PCTS (Rule 15 (h) and Rule 22 at Sr.no.7-8 of SWM Rule 2016)	8 Nos	25 Nos	31.03.2025	09 Nos.	LMC now operates eight <b>Material Recovery Facilities (MRFs)</b> , with a ninth under construction. The capacity of these MRFs has been upgraded from 5 to <b>25 tons per day</b> . The facilities are managed by the city's waste collection partners, LSAPL and LELPL. The current infrastructure is sufficient for the city's immediate needs, but the LMC will continue to assess future requirements.
Setting up of Material Recovery Facilities Cum TS/PCTS (Rule 22 at Sr.no.7-8 of SWM Rule 2016)	35 Nos (PCTS)	60 Nos (PCTS)	31.03.2025	41 Nos.	Portable Compactor Transfer Stations (PCTS) have been installed at five locations. Additionally, 13 refuse compactors (RCs) have been deployed for municipal waste collection and transportation. Tenders for the remaining PCTS locations have been awarded, and construction has begun.
Setting up of Material Recovery Facilities Cum Fixed Compactor Transfer Station (FCTS) (Rule 22 at Sr.no. 7-8 of SWM Rule 2016)	0 Nos	4 Nos	31.12.2024	02 No.	The construction of the Material Recovery Facility-cum-Fixed Compactor Transfer Station (MRF-cum-FCTS) at Dayal is currently underway. At Bhaisor, civil work is complete, and machinery installation is in progress. The Fixed Compactor Transfer Stations (FCTS) at Ghaila and Ganga Kheda are fully operational and have been handed over to the city's waste collection companies for management.

1.9 Setting up Solid Waste Processing Facilities (Rule 22 at Sr.no.7-8 of SWM Rule 2016)

Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status 31.07.2025
Setting up 2000 TPD Processing Plant (1000 TPD for Wet waste and 1000 TPD for dry waste)	664 MT/Day (600 MT at Shivri +64 MT Decentralise)	2000 MT/Day	31.12.2024	2000 MT/Day (100%)	LMC has awarded a fresh Municipal Solid Waste (MSW) processing tender to M/S <b>Bhumi Green Energy</b> . The company has established a processing capacity of <b>2100 tons per day (TPD)</b> , which is sufficient for the <b>2000 TPD</b> of fresh MSW currently generated. The facility processes wet waste using <b>windrow composting</b> to create compost. Dry waste is segregated, and <b>Refuse-Derived Fuel (RDF)</b> is sent to cement factories. A separate setup processes coconut shells into coir and coco peat. While the company plans to use plastic pallet-making machines to create bitumen substitutes for road construction, this project is on hold due to space constraints.



					Additionally, non-recyclable, combustible waste is incinerated in a "blackhole machine" at over 600°C, while the remaining 5-7% of inert materials are disposed of in a sanitary landfill.
Setting up of Aerobic Composting pits in parks (Rule 22 at Sr.no. 7-8)	640 (Pits)/ 64 MT/day	1500 (Pits) 150 MT/day	31.12.20 24	1315 (Pits) 87%	Total 1315 compost pits have been constructed for effective waste management in 600 parks. The utilization of mulching techniques further enhances waste management practices within these park areas.
Setting up 300 TPD Bio-CNG Plant	0	1	31.03.20 25	0	A Bio-CNG plant with a 300 TPD capacity is being built by M/S EverEnviro Resource Management Pvt. Ltd. at Nadarganj, Amausi, with civil works completed and machinery installation underway. The project's launch has been delayed from March 2025 to March 2026 due to financial constraints. Additionally, the LMC has partnered with M/S Jay Bharat Maruti Enviro Bioenergy Lucknow Pvt. Ltd. to build a separate 150 TPD Bio-CNG plant that will produce 10 TPD of gas from a mix of cow dung and other organic waste. The project's original site was relocated due to local conflicts, but a new land allocation has been finalized, and the project is now moving forward.
Promotion of co- marketing of compost with chemical fertilizers (Rule 7 of SWM Rule 2016)					LMC will ensure to apply and get approval for sale of city compost. Received the required license from the Department of Agriculture, U.P., for the sale of city compost. The license (Number: JDA FERTILIZER/626/LKO/1M) was issued to the Bhumi Green Energy MSW Processing Plant in Shivri, Lucknow.
Phase out the use of chemical fertilizer and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. (Rule 15 (u) of SWM Rule 2016)					LMC will ensure to use the compost generated from pit. All compost generated from the pits is utilized within the park and is also distributed to the local public in nearby areas based on their requirements.
Integration and Incentives to informal waste recycling sector for recycling initiatives. (Rule 15 (u) of SWM Rule 2016)					Approximate 50 informal waste recycling center (Kabariwala) has been identified and LMC will provide training and integrate 20 such recycling center in next 3 months and balance will be integrated in next 6 months. A total of 109 RRR Permanent and Temporary centers have been established in LMC areas, with over 200 kabadiwalas/ragpicker integrated into these centers.

#### 1.10 Setting up sanitary landfill facilities (SLFs) (Rule 22 at Sr.no.9-10)

Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status 31.07.2025
Setting up sanitary landfill facilities (SLFs) (Rule 22 at Sr.no.9-10)	1	2	31.12.2024	01	LMC has successfully inaugurated a new sanitary landfill in Shivri. This facility, constructed to meet all Central Pollution Control Board (CPCB) guidelines, offers a secure and environmentally responsible

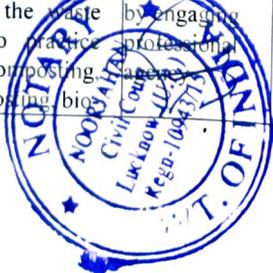


					solution for the city's inert and residual waste disposal. This <b>new sanitary landfill</b> is designed to meet the city's disposal requirements for the next five years.
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1.11 Bio-remediation of old and abandoned dump sites (Rule 22 and Key Indicator by NGT in OA 606/2018)					
Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status 31.07.2025
Bio-remediation of old and abandoned dump sites (Rule 22 and Key Indicator by NGT in OA 606/2018)	47,959 MT	18.5 Lakh MT	31.08.2025	13.86 Lakh MT	M/S Bhumi Green Energy is currently managing the processing of approximately 18.5 lakh metric tonnes of legacy waste, which has accumulated over a significant period. The company has established a 4000 TPD processing plant in Shivri. Since March 2024, approximately 13.86 lakh MT of legacy waste has been processed. The by-products generated from the legacy waste processing are disposed of in accordance with the guidelines provided by the CSIR-National Environmental Engineering Research Institute (NEERI), Nagpur. The complete remediation of the legacy waste 4.64 Lakh MT is projected to be achieved by the end of December 2025 The other legacy waste dump site in Ghaila, after processing, has been handed over to the Lucknow Development Authority (LDA). The LDA is now developing this site into a Rashtra Prerna Sthal.
1.12 prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer; (Rule 15 (za) of SWM Rule 2016).				Form was submitted.	

### 1.13 IEC & Citizen grievance redressal; (Rule 15 (zc) of SWM Rule 2016)

Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status as on 31.07.2025
Educate workers including contractworkers and supervisors for door-to-door collection of segregated waste and transporting the unmixed waste; (Rule 15 (zc) of SWM Rule 2016)	More than 2000 Works trained so far	8000 workers	31.12.2024	8000 workers (100%)	8000 No. waste collection and transportation workers have received training in waste collection and segregation tasks.
Create public awareness through IEC campaign and educate the waste generators to practice home composting, bio-vermi-composting, bio-	More than 180000 HH by engaging professional agencies	762604 HH (For 100% Coverage)	31.12.2024	Over 100000 (April to July)	Aligning with our targets, a collaborative effort between the Swachh Bharat Mission (SBM), LSAPL, and LELPL has successfully educated and trained over 100,000 individuals daily for the past four months. Dedicated



gas generation or community level composting: (Rule 15 (zg(v)) of SWM Rule 2016)						teams, one for each of the eight zones, have been actively raising awareness and providing training on waste collection, segregation, and composting to households, schools, bulk waste generators, and residential welfare associations. This comprehensive program demonstrates our strong commitment to fostering a well-informed and skilled community in Lucknow.
Citizen Grievance Redressal through Swachh App (Key Indicator by NGT in OA 606/2018)	91 %	100%	31.12.2024	99%		The Citizen Grievance Redressal process facilitated by the LMC uses app and toll free no. for raising complaints and monitoring their resolution: the Lucknow One app, 311 app and toll free no. 18001234999 and 18002026172. These apps and toll free no. empower citizens to efficiently address their concerns regarding cleanliness and sanitation. With a success rate of 98%, the apps enable prompt resolution of reported issues, ensuring effective and timely actions are taken .

**B. COMPLIANCE OF CONSTRUCTION & DEMOLITION WASTE MANAGEMENT (C&D WM) RULES, 2016**

Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status as on 31.07.2025
Commissioning and implementation of Processing / Recycling facility. (C&D WM) Rules 13 Schedule- III (3), 2016)	100 TPD	300 TPD	31.10.2024	100 %	Approximately 267 TPD of Construction and Demolition (C&D) waste generated in LMC limit. To address this, a Public-Private Partnership (PPP) tender was awarded to M/s Garg & Co and Rise Eleven Ready Mix Product Pvt. Ltd., based on the lowest tipping fee, for the development and revamping of the existing C&D waste processing plant. This 300 TPD capacity plant is now fully operational, utilizing both wet and dry processing technologies to convert C&D waste into valuable materials such as precast boundary columns, panels, pavers, blocks, and planters.
Notification of sites for collection and processing facility. (C&D Waste Rule 6(4& 5),9(2) and 13- C&D WM	8 No. Collection centers	16 CC	31.10.2024	09 collection centers	Land has been finalized for nine secondary collection centers, with eight already completed. All facilities comply with Central Pollution Control Board (CPCB) guidelines to ensure responsible waste management. Each center has a capacity of 50 tons.



Rules,2016)					
Get the collected waste transported to appropriate sites for processing and disposal; <b>(Rule 6 (5)-C&amp;D WM Rules, 2016)</b>	Approx 40 MT is being transported separately.	267 MT	31.10.2024	100 MT/day (37%)	More than 100 metric tons per day C&D waste is collected by LMC vehicle are transported separately to the C&D waste plant, where they are processed regularly.

### C. COMPLIANCE OF PLASTIC WASTE MANAGEMENT (PWM) RULES, 2016

Activity	Target	Current status 31.07.2025
Local bodies shall encourage the use of plastic waste (preferably they cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc.	Lucknow Municipal Corporation within 3 months will ensure to use about 5% of generated non-recyclable plastic waste (2-to-3%-part replacement with bitumen) in road construction.	Following the <b>CM GRID Scheme's</b> mandate to use 6-10% non-recyclable plastic in asphalt, the LMC has already built <b>2 km of road</b> , using <b>9.6 tons of plastic waste</b> . A tender has also been awarded for a new <b>16 km road project</b> , which began in October 2025. This project will use approximately <b>50 tons of plastic waste</b> as a 5-7% replacement for bitumen.

### Plastic waste management rule 2016 5(b)

Activity	Target	Current status 31.07.2025
The local body for setting up of system for plastic waste management shall seek assistance of producers. <b>Plastic waste management rule 2016 6(3)</b>	Lucknow Municipal Corporation within 3 months will ensure its registration as recycler and will ensure assistance of producers under EPR framework.	LMC has completed its self-registration under the Extended Producer Responsibility (EPR) model and is actively collaborating with registered EPR companies. A key achievement in waste management is the processing of approximately 13.86 lac metric tons of legacy waste by M/S Bhumi Green Energy Private Limited. Their facility, which includes a 4,000-ton-per-day legacy waste plant and a 2,100-ton-per-day fresh waste processing plant, converts non-recyclable plastic waste into Refuse-Derived Fuel (RDF). To date, approximately 2,39,422.44 metric tons of RDF from legacy waste and 76,728.09 metric tons of RDF from fresh waste have been sent to cement factories. LMC's agreement with Shree Shyam Packaging for seized non-recyclable plastic disposal required a 50% by-product return. While 14,260 kg was



		collected, only 3,380 kg of by-products were provided.
Every retailer or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines. <b>Plastic waste management rule 2016 14(2)</b>	Lucknow Municipal Corporation is putting a cumulative average monthly fine of Rs. 55650.00 per month and have targeted to increase the fine upto Rs. 100000.00 Lakh Per Month in next 3 months.	The LMC is organizing awareness programs for concessionaires and has distributed cloth and paper bags to street vendors and shopkeepers. From April to July 2025, inspections by LMC officers led to penalties totaling ₹3,75,510 and the seizure of 104 kg of single-use plastic.

#### D. COMPLIANCE OF BIO-MEDICAL WASTE MANAGEMENT (BWM) RULES, 2016

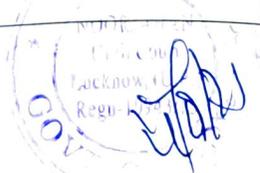
The detail of current status and Targets of compliance to Bio-Medical waste Management Rules 2016 are summarize below in Table-9.

**Table-9: current status and Targets of compliance to Bio-medical waste Management Rules 2016**

Activity	Targets	Current status 31.07.2025
Provide or allocate suitable land for development of common bio-medical waste treatment facilities ( <i>Para 7 of Schedule 3 of BWM Rule 2016</i> )	Lucknow Municipal Corporation have provided the land admeasuring 1.25 Acres for establishing the Bio-medical waste processing plant at Village-Bindova, Mohanlal Ganj. Plant is operational and receiving waste from 1030 HCF (9751 beds) and treating 3600 Kg/day (100% of collected waste). LMC collect all Municipal Solid waste from all HCFs in segregated form and dispose off accordingly.	Bio-medical waste plant at Bindova (SMS Water Grace) treats 100% of collected waste (967,160 kg total from 1263 HCFs/9751 beds, averaging 3600 kg/day). LMC provided 1.25 acres and collects segregated waste via 16 vehicles.
Facilitating construction, operation & maintenance of Carcass disposal facility.	Lucknow Municipal Corporation is operating Carcass plant in 4 Acres of land at Shivri in scientific way and also going to install within 6 months a new incineration plant for incineration of dead stray animals in scientific way	Lucknow's 4-acre Shivri carcass plant (CPCB guidelines, electric) processes 100 large/100 small animals daily, creating valuable byproducts like fishmeal and leather ingredients. A gas-based pet cremation facility is also planned (tender complete, L1 selected).

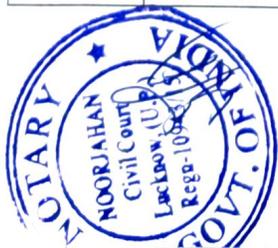
#### E. COMPLIANCE OF E-WASTE MANAGEMENT E-WASTE RULES, 2016

Activity	Current Status and Target	Current status 31.07.2025
Urban Local Bodies shall ensure that e- waste pertaining to orphan products is collected and channelised to authorised dismantler or recycler ( <i>Rule 24 E- Waste Management Rule 2016</i> )	Lucknow Municipal Corporation have engaged a private partner for collection, transportation and processing of E-waste.	The door-to-door waste collection companies, Lucknow Swachhata Abhiyan Pvt. Ltd. and Lionenviro Lucknow Pvt. Ltd., now also separately collect e-waste within their respective zones. This systematic and effective approach has already resulted in the collection of over 2 tons of segregated e-waste, marking a significant step toward better e-waste management in the Lucknow region.
Responsibilities of the producer for implementing the Extended Producers Responsibility ( <i>Rule 5 of E-Waste</i> )	Lucknow Municipal Corporation will ensure its registration will seek assistance of producers under EPR framework.	LMC has successfully registered under the EPR framework. Furthermore, it is currently collaborating with several EPR-registered companies to manage electronic and plastic



Management Rule 2016)	waste within its jurisdiction.
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F. OTHER INITIATIVES			
Sr.No.	Points	Description	Current status 31.07.2025
1	Zero Waste Ward	Developing zero-waste gated colonies and wards.	Virat Khand and Parshu Nath Planet have emerged as leading examples of zero-waste communities. Paper Mill ward is actively working towards becoming a zero-waste wards.
2	Efficient Waste Management	LMC took swift action to terminate the services of M/s Ecogreen, the company responsible for waste collection, due to their failure to fulfill their obligations. Subsequently, over 50% of malfunctioning primary and secondary waste collection vehicles were repaired to ensure prompt waste removal, benefiting the citizens of Lucknow.	Primary and secondary waste collection and transportation services have commenced, with Lucknow Swachhata Abhiyan Pvt. Ltd. (LSA) responsible for Zones 1, 3, 4, 6, and 7, and M/S Lionenviro Lucknow Pvt. Ltd. covering Zones 2, 5, and 8. These services currently reach 100% of households for door-to-door collection and transportation.
3	Solid Waste to Wealth	LMC adopted a "Waste to Wealth" strategy within its waste policy by implementing plans to recycle waste for biogas and electricity production. Additionally, the daily wages of approximately 8,500 sanitation workers were increased from ₹308 to ₹388, starting from September.	Lucknow is home to several innovative "Waste-to-Wonder" parks. The <b>UP Darshan Park</b> features replicas of 16 state monuments crafted from waste materials, while a future park at <b>Buddha Park</b> will focus on mental wellness through recycled art and play. <b>Harmony Park</b> also showcases 80 musical installations made from industrial scrap. In waste processing, the LMC has partnered with <b>JBM Company</b> to build a <b>150 TPD compressed biogas plant</b> , which will produce 10 TPD of gas. This project, which will use cow dung, is expected to generate a monthly revenue of <b>₹11 lakh</b> for the LMC after completion. Additionally, the Bio-CNG plant from <b>M/S EverEnviro Resource Management Pvt. Ltd.</b> is projected to produce around <b>10 tons of Bio-CNG</b> , yielding an annual revenue of approximately <b>₹74 lakh</b> for the LMC.
4	Eco-Friendly Initiatives in Waste Collection Expansion	In line with environmental protection efforts, 700 new electric vehicles (EVs) have been purchased for primary waste collection.	Both LSAPL and LELPL have purchased and deployed over 1000 new EVs for primary waste collection. Additionally, LSA using electric mechanical road sweepers; 96 for cleaning the highly dust generated road. ( <b>Annexure 21</b> )
6	Employee Safety:	In the interest of employee safety, 4,132 safety helmets, 4,132 safety goggles, and 4,132 rubber gloves were redistributed.	The successful distribution of 1,000 new PPE kits to workers has been completed. Additionally, 18 grab bucket desilting machines and super suckers have been procured.
7	Secondary Waste Collection	600 different capacity dustbins were procured to facilitate secondary waste collection.	130 twin bins and 220 triple bins have been installed in market areas, commercial areas and parks.



8	Greenery Enhancement	The green cover of Lucknow was expanded through tree planting and the development of various parks, including Amausi, Gram Saintha, Gram Rasulpur Kayasth, and green belts along various roads.	Approximately 4 hectares of green cover are under development in Gram Rasulpur as a Nagar Van, utilizing Miyawaki techniques. Furthermore, the Municipal Corporation has undertaken over 200,000 plantations across various parks and vacant lands. An additional 25 hectares of land reclaimed after legacy waste processing will also be developed into green cover. (Annexure 22)
9	Drain Cleaning	A total of 414 drains were cleaned to address water logging issues during the monsoon.	All drains have been cleaned.
10	Tree Pruning	High trees that posed a risk were pruned using tree pruners and thresher and chipper machines.	Work is currently in progress.
11	Sustainability and clean energy	EV Charging Infrastructure Installation for Primary Waste Collection Vehicles	Total 10 no. EV charging stations for waste collection vehicles have been installed by LSAPL and LELPL with a total capacity of 1200 kW.
12	Central Workshop Upgrade	The central workshop of LMC is being renovated and is expected to operate with modern facilities in the near future.	Installation of the 01 No. high-tech workshop is underway. It is scheduled to be completed.



13. That 96 electric mechanical sweepers are operational citywide as part of air quality and street sanitation initiatives. **True copy of the document relating to deployment of electric mechanical road sweepers for environmental sanitation is attached herewith and marked as Annexure P/21.**
14. That over 2 lakh saplings have been planted, and 25 hectares of reclaimed dump sites have been converted into green parks using the Miyawaki method. **True copy of the document detailing plantation and greening activities using Miyawaki technique and expansion of green cover in reclaimed areas is attached herewith and marked as Annexure P/22.**
15. That the deponent respectfully prays for a reasonable extension of six months for the completion of the remaining targets under the long-term sustainable waste management plan adopted by the Lucknow Municipal Corporation. This request pertains specifically to the complete remediation of legacy waste and the construction and commissioning of all proposed Compactor Transfer Stations (CTS). While the Corporation remains steadfast in its commitment to achieving all milestones in accordance with the directions of this Hon'ble Tribunal, unforeseen administrative and technical delays have impacted the timely execution of certain components of the project. The extension sought is bona fide



and necessary for ensuring compliance in a scientific, durable, and sustainable manner.

16. That as per the most recent national assessment, the Respondent Corporation has demonstrated exemplary progress in the domain of municipal solid waste management. Under the sustained guidance and monitoring of this Hon'ble Tribunal, Lucknow Nagar Nigam has been ranked 3rd in the Swachh Survekshan 2024-25 Clean City Awards in the category of cities with populations exceeding ten lakh, as announced on 18 July 2025. Further, the city was conferred with the prestigious distinction of being the first in Uttar Pradesh to attain a 7-Star Garbage-Free City certification, an achievement recognised by the Presidential Award. These accolades, including a near-perfect score of 12,001 out of 12,500, reflect the Corporation's sincere and effective implementation of solid waste management reforms. The Respondent humbly submits that it remains fully committed to the cause of environmental protection and stands ready to abide by any further directions that may be issued by this Hon'ble Tribunal in the public interest.



  
Deponent

**Verification:-**

Verified at Lucknow this the day of .....August, 2025 that the contents of

above affidavitare based on the information derived from the official record and as such true and correct as per my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Deponent 



Sworn and Verified before me  
  
NOORJAHAN  
Advocate & Notary  
Civil Court, Lucknow  
Registration No. 1094311

I know & identify the deponent / Executed who has signed / put his T.I. before me

  
S.T. QDai ABUDU...  
REG. NO. 694311  
Adulla

### Annexure 1 - Setting up of Aerobic Composting pits in parks

As per the Hon'ble Court order dated 08.04.2025, which stated: "The progress report filed by the Municipal Commissioner, Lucknow Municipal Corporation on page 3135 indicates that the aerobic composting pits have been set up in 600 parks. The Commissioner, Lucknow Municipal Corporation in his next report by way of affidavit will disclose which provision of law permits setting up of the composting pits in the park."

In response to this, we refer to the Solid Waste Management Rules, 2016:

- **Section 4. Duties of waste generators. – (d)** mandates waste generators to "store horticulture waste and garden waste generated from his premises separately in his own premises and dispose of as per the directions of the local body from time to time."
- **Section 15. Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations. – (p)** states that "The local authorities and Panchayats shall collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible."

Based on Section 15(p) of the Solid Waste Management Rules, 2016, the construction of aerobic composting pits within parks is undertaken to ensure the processing of horticulture waste within the park premises, thereby adhering to the principle of processing such waste "as far as possible" at the source.

Furthermore, where the construction of compost pits is feasible, they have been established in approximately 70% of the parks within the LMC jurisdiction. These pits facilitate the effective management of horticulture waste generated within the parks. Additionally, mulching techniques are being implemented to further enhance waste management practices in these areas.

A total of 1,315 compost pits have been constructed for effective waste management in 600 parks. The utilization of mulching techniques further enhances waste management practices within these park areas.



**THE SOLID WASTE  
MANAGEMENT RULES,  
2016**

**(as amended to date)**

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 8th April, 2016

**S.O. 1357(E).**—Whereas the draft of the Solid Waste Management Rules, 2015 were published under the notification of the Government of India in the Ministry of Environment, Forest and Climate Change number G.S.R. 451 (E), dated the 3<sup>rd</sup> June, 2015 in the Gazette of India, part II, Section 3, sub-section (i) of the same date inviting objections or suggestions from the persons likely to be affected thereby, before the expiry of the period of sixty days from the publication of the said notification on the Solid Waste Management Rules, 2015 in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000;

And whereas, copies of the said Gazette were made available to the public on the 3<sup>rd</sup> June, 2015;

And whereas, the objections or comments received within the stipulated period were duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000, except as respect things done or omitted to be done before such supersession, the Central Government hereby makes the following rules for management of Solid Waste, namely: -

**1. Short title and commencement. –**

- (1) These rules may be called the Solid Waste Management Rules, 2016.
- (2) They shall come into force on the date of their publication in the Official Gazette.

**2. Application.-** These rules shall apply to every urban local body, outgrowths in urban agglomerations, census towns as declared by the Registrar General and Census Commissioner of India, <sup>1</sup>[villages with population more than 3000,] notified areas, notified industrial townships, areas under the control of Indian Railways, airports, airbases, Ports and harbours, defence establishments, special economic zones, State and Central government organisations, places of pilgrims, religious and historical importance as may be notified by respective State government from time to time and to every domestic, institutional, commercial and any other non-residential solid waste generator situated in the areas except industrial waste, hazardous waste, hazardous chemicals, bio medical wastes, e-waste, lead acid batteries and radio-active waste, that are covered under separate rules framed under the Environment (Protection) Act, 1986.

**3. Definitions –** (1) In these rules, unless the context otherwise requires, -

1. **“aerobic composting”** means a controlled process involving microbial decomposition of organic matter in the presence of oxygen;
2. **“anaerobic digestion”** means a controlled process involving microbial decomposition of organic matter in absence of oxygen;
3. **“authorisation”** means the permission given by the State Pollution Control Board or Pollution Control Committee, as the case may be, to the operator of a facility or urban local authority, or any other agency responsible for processing and disposal of solid waste;
4. **“biodegradable waste ”** means any organic material that can be degraded by micro-

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<sup>1</sup> Ins. the words and figure vide S.O. 1152(E) dated 19th March, 2020

organisms into simpler stable compounds;

5. **"bio-methanation"** means a process which entails enzymatic decomposition of the organic matter by microbial action to produce methane rich biogas;
6. **"brand owner"** means a person or company who sells any commodity under a registered brandlabel.
7. **"buffer zone"** means zone of no development to be maintained around solid waste processing and disposal facility, exceeding 5 TPD of installed capacity. This will be maintained within total land area allotted for the solid waste processing and disposal facility.
8. **"bulk waste generator"** means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100kg per day;
9. **"bye-laws"** means regulatory framework notified by local body, census town and notified area townships for facilitating the implementation of these rules effectively in their jurisdiction.
10. **"census town"** means an urban area as defined by the Registrar General and Census Commissioner of India;
11. **"combustible waste"** means non-biodegradable, non-recyclable, non-reusable, non-hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg and excluding chlorinated materials like plastic, wood pulp, etc;
12. **"composting"** means a controlled process involving microbial decomposition of organic matter;
13. **"contractor"** means a person or firm that undertakes a contract to provide materials or labour to perform a service or do a job for service providing authority;
14. **"co-processing"** means use of non-biodegradable and non recyclable solid waste having calorific value exceeding 1500 kcal as raw material or as a source of energy or both to replace or supplement the natural mineral resources and fossil fuels in industrial processes;
15. **"decentralised processing"** means establishment of dispersed facilities for maximizing the processing of bio-degradable waste and recovery of recyclables closest to the source of generation so as to minimize transportation of waste for processing or disposal;
16. **"disposal"** means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule I to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;
17. **"domestic hazardous waste"** means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;
18. **"door to door collection"** means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;
19. **"dry waste"** means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non recyclable waste, combustible waste and sanitary napkin and diapers, etc;

20. “**dump sites**” means a land utilised by local body for disposal of solid waste without following the principles of sanitary land filling;
21. “**extended producer responsibility**” (EPR) means responsibility of any producer of packaging products such as plastic, tin, glass and corrugated boxes, etc., for environmentally sound management, till end-of-life of the packaging products;
22. “**facility**” means any establishment wherein the solid waste management processes namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal are carried out;
23. “**fine**” means penalty imposed on waste generators or operators of waste processing and disposal facilities under the bye-laws for non-compliance of the directions contained in these rules and/or bye-laws
24. “**Form**” means a Form appended to these rules;
25. “**handling**” includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, transportation, processing and disposal of solid wastes;
26. “**inerts**” means wastes which are not bio-degradable, recyclable or combustible street sweeping or dust and silt removed from the surface drains;
27. “**incineration**” means an engineered process involving burning or combustion of solid waste to thermally degrade waste materials at high temperatures;
28. “**informal waste collector**” includes individuals, associations or waste traders who are involved in sorting, sale and purchase of recyclable materials;
29. “**leachate**” means the liquid that seeps through solid waste or other medium and has extracts of dissolved or suspended material from it;
30. “**local body**” for the purpose of these rules means and includes the municipal corporation, nagar nigam, municipal council, nagarpalika, nagar Palika parishad, municipal board, nagar panchayat and town panchayat, census towns, notified areas and notified industrial townships with whatever name they are called in different States and union territories in India;
31. “**materials recovery facility**” (MRF) means a facility where non-compostable solid waste can be temporarily stored by the local body or any other entity mentioned in rule 2 or any person or agency authorised by any of them to facilitate segregation, sorting and recovery of recyclables from various components of waste by authorised informal sector of waste pickers, informal recyclers or any other work force engaged by the local body or entity mentioned in rule 2 for the purpose before the waste is delivered or taken up for its processing or disposal;
32. “**non-biodegradable waste**” means any waste that cannot be degraded by microorganisms into simpler stable compounds;
33. “**operator of a facility**” means a person or entity, who owns or operates a facility for handling solid waste which includes the local body and any other entity or agency appointed by the local body;
34. “**primary collection**” means collecting, lifting and removal of segregated solid waste from source of its generation including households, shops, offices and any other non-residential premises or from any collection points or any other location specified by the local body;
35. “**processing**” means any scientific process by which segregated solid waste is handled for the purpose of reuse, recycling or transformation into new products;
36. “**recycling**” means the process of transforming segregated non-biodegradable solid waste into new material or product or as raw material for producing new products which may or may not be similar to the original products;

37. **“redevelopment”** means rebuilding of old residential or commercial buildings at the same site, where the existing buildings and other infrastructures have become dilapidated;
38. **“refused derived fuel”(RDF)** means fuel derived from combustible waste fraction of solid waste like plastic, wood, pulp or organic waste, other than chlorinated materials, in the form of pellets or fluff produced by drying, shredding, dehydrating and compacting of solid waste;
39. **“residual solid waste”** means and includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing;
40. **“sanitary land filling ”** means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;
41. **“sanitary waste”** means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
42. **“Schedule”** means the Schedule appended to these rules;
43. **“secondary storage”** means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility;
44. **“segregation”** means sorting and separate storage of various components of solid waste namely biodegradable wastes including agriculture and dairy waste, non biodegradable wastes including recyclable waste, non- recyclable combustible waste, sanitary waste and non recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;
45. **“service provider”** means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc;
46. **“solid waste”** means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other non residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radio-active waste generated in the area under the local authorities and other entities mentioned in rule 2;
47. **“sorting”** means separating various components and categories of recyclables such as paper, plastic, card-boards, metal, glass, etc., from mixed waste as may be appropriate to facilitate recycling;
48. **“stabilising”** means the biological decomposition of biodegradable wastes to a stable state where it generates no leachate or offensive odours and is fit for application to farm land, soil erosion control and soil remediation;
49. **“street vendor”** means any person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street, lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all other synonymous terms which may be local or region specific; and the words “street vending” with their grammatical variations and cognate expressions, shall be construed accordingly;
50. **“tipping fee”** means a fee or support price determined by the local authorities or any state agency authorised by the State government to be paid to the concessionaire or operator of waste processing facility or for disposal of residual solid waste at the landfill;

51. **“transfer station”** means a facility created to receive solid waste from collection areas and transport in bulk in covered vehicles or containers to waste processing and, or, disposal facilities;
52. **“transportation”** means conveyance of solid waste, either treated, partly treated or untreated from a location to another location in an environmentally sound manner through specially designed and covered transport system so as to prevent the foul odour, littering and unsightly conditions;
53. **“treatment”** means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste so as to reduce its volume and potential to cause harm;
54. **“user fee”** means a fee imposed by the local body and any entity mentioned in rule 2 on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services.
55. **“vermi composting”** means the process of conversion of bio-degradable waste into compost using earth worms;
56. **“waste generator”** means and includes every person or group of persons, every residential premises and non residential establishments including Indian Railways, defense establishments, which generate solid waste;
57. **“waste hierarchy”** means the priority order in which the solid waste is to should be managed by giving emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least;
58. **“waste picker”** means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

(2) Words and expressions used herein but not defined, but defined in the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, Water (Prevention and Control of Pollution) Cess Act, 1977 and the Air (prevention and Control of Pollution) Act, 1981 shall have the same meaning as assigned to them in the respective Acts.

**4. Duties of waste generators.** - (1) Every waste generator shall, -

(a) segregate and store the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorised waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

(b) wrap securely the used sanitary waste like diapers, sanitary pads etc., in the pouches provided by the manufacturers or brand owners of these products or in a suitable wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non- bio-degradable waste;

(c) store separately construction and demolition waste, as and when generated, in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules, 2016; and

(d) store horticulture waste and garden waste generated from his premises separately in his own premises and dispose of as per the directions of the local body from time to time.

(2) No waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.

(3) All waste generators shall pay such user fee for solid waste management, as specified

in the bye-laws of the local bodies.

(4) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the local body, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the local body.

(5) Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the local body.

(6) All resident welfare and market associations shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(7) All gated communities and institutions with more than 5,000 sqm area shall, within one year from the date of notification of these rules and in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(8) All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

**5. Duties of Ministry of Environment, Forest and Climate Change.** - (1) The Ministry of Environment, Forest and Climate Change shall be responsible for over all monitoring the implementation of these rules in the country. It shall constitute a Central Monitoring Committee under the Chairmanship of Secretary, Ministry of Environment, Forest and Climate Change comprising officer not below the rank of Joint Secretary or Advisor from the following namely, -

- 1) Ministry of Housing and Urban Affairs
- 2) Ministry of Rural Development
- 3) Ministry of Chemicals and Fertilizers
- 4) Ministry of Agriculture
- 5) Central Pollution Control Board
- 6) Three State Pollution Control Boards or Pollution Control Committees by rotation
- 7) Urban Development Departments of three State Governments by rotation
- 8) Rural Development Departments from two State Governments by rotation
- 9) Three Urban Local bodies by rotation
- 10) Two census towns by rotation
- 11) FICCI, CII

## 12) Two subject experts

(2). This Central Monitoring Committee shall meet at least once in a year to monitor and review the implementation of these rules. The Ministry of Environment, Forest and Climate Change may co-opt other experts, if needed. The Committee shall be renewed every three years.

**6. Duties of Ministry of Housing and Urban Affairs.** - (1) The Ministry of Housing and Urban Affairs shall coordinate with State Governments and Union territory Administrations to, -

(a) take periodic review of the measures taken by the states and local bodies for improving solid waste management practices and execution of solid waste management projects funded by the Ministry and external agencies at least once in a year and give advice on taking corrective measures;

(b) formulate national policy and strategy on solid waste management including policy on waste to energy in consultation with stakeholders within six months from the date of notification of these rules;

(c) facilitate States and Union Territories in formulation of state policy and strategy on solid management based on national solid waste management policy and national urban sanitation policy;

(d) promote research and development in solid waste management sector and disseminate information to States and local bodies;

(e) undertake training and capacity building of local bodies and other stakeholders; <sup>1</sup>[\*\*\*]

(f) provide technical guidelines and project finance to states, Union territories and local bodies on solid waste management to facilitate meeting timelines and standards, <sup>2</sup>[and]

<sup>3</sup>[(g) ensure the implementation of these rules by the States and the Union territories as per rule 11].

**7. Duties of Department of Fertilisers, Ministry of Chemicals and Fertilisers.** - (1) The Department of Fertilisers through appropriate mechanisms shall, -

(a) provide market development assistance on city compost; and

(b) ensure promotion of co-marketing of compost with chemical fertilisers in the ratio of 3 to 4 bags: 6 to 7 bags by the fertiliser companies to the extent compost is made available for marketing to the companies.

**8. Duties of Ministry of Agriculture, Government of India.** - The Ministry of Agriculture through appropriate mechanisms shall, -

(a) provide flexibility in Fertiliser Control Order for manufacturing and sale of compost;

(b) propagate utilisation of compost on farm land;

(c) set up laboratories to test quality of compost produced by local authorities or their authorised agencies; and

(d) issue suitable guidelines for maintaining the quality of compost and ratio of use of compost visa-a-vis chemical fertilizers while applying compost to farmland.

**9. Duties of the Ministry of Power.** -The Ministry of Power through appropriate mechanisms shall, -

(a) decide tariff or charges for the power generated from the waste to energy plants based

<sup>1</sup> Omitted the word "and" vide S.O. 1152(E) dated 19th March, 2020

<sup>2</sup> Ins. the word "and" vide S.O. 1152(E) dated 19th March, 2020

<sup>3</sup> Ins. sub-rule 4(iii) vide S.O. 1152(E) dated 19th March, 2020

on solid waste.

(b) compulsory purchase power generated from such waste to energy plants by distribution company.

**10. Duties of Ministry of New and Renewable Energy Sources-** The Ministry of New and Renewable Energy Sources through appropriate mechanisms shall, -

- (a) facilitate infrastructure creation for waste to energy plants; and
- (b) provide appropriate subsidy or incentives for such waste to energy plants.

**11. Duties of the Secretary-in-charge, Urban Development in the States and Union territories.** - (1) The Secretary, Urban Development Department in the State or Union territory through the Commissioner or Director of Municipal Administration or Director of local bodies shall, -

(a) prepare a state policy and solid waste management strategy for the state or the union territory in consultation with stakeholders including representative of waste pickers, self help group and similar groups working in the field of waste management consistent with these rules, national policy on solid waste management and national urban sanitation policy of the Ministry of Housing and Urban Affairs, in a period not later than one year from the date of notification of these rules;

(b) while preparing State policy and strategy on solid waste management, lay emphasis on waste reduction, reuse, recycling, recovery and optimum utilisation of various components of solid waste to ensure minimisation of waste going to the landfill and minimise impact of solid waste on human health and environment;

(c) state policies and strategies should acknowledge the primary role played by the informal sector of waste pickers, waste collectors and recycling industry in reducing waste and provide broad guidelines regarding integration of waste picker or informal waste collectors in the waste management system.

(d) ensure implementation of provisions of these rules by all local authorities;

(e) direct the town planning department of the State to ensure that master plan of every city in the State or Union territory provisions for setting up of solid waste processing and disposal facilities except for the cities who are members of common waste processing facility or regional sanitary landfill for a group of cities; and

(f) ensure identification and allocation of suitable land to the local bodies within one year for setting up of processing and disposal facilities for solid wastes and incorporate them in the master plans (land use plan) of the State or as the case may be, cities through metropolitan and district planning committees or town and country planning department;

(g) direct the town planning department of the State and local bodies to ensure that a separate space for segregation, storage, decentralised processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters;

(h) direct the developers of Special Economic Zone, Industrial Estate, Industrial Park to earmark at least five percent of the total area of the plot or minimum five plots or sheds for recovery and recycling facility.

(i) facilitate establishment of common regional sanitary land fill for a group of cities and towns falling within a distance of 50 km (or more) from the regional facility on a cost sharing basis and ensure professional management of such sanitary landfills;

(j) arrange for capacity building of local bodies in managing solid waste, segregation and transportation or processing of such waste at source;

(k) notify buffer zone for the solid waste processing and disposal facilities of more than

five tons per day in consultation with the State Pollution Control Board; and

- (l) start a scheme on registration of waste pickers and waste dealers.

**12. Duties of District Magistrate or District Collector or Deputy Commissioner.** - The District Magistrate or District Collector or as the case may be, the Deputy Commissioner shall, -

- (a) facilitate identification and allocation of suitable land as per clause (f) of rules 11 for setting up solid waste processing and disposal facilities to local authorities in his district in close coordination with the Secretary-in-charge of State Urban Development Department within one year from the date of notification of these rules;

- (b) review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or Director of Municipal Administration or Director of local bodies and secretary-in-charge of the State Urban Development.

**13. Duties of the Secretary-in-charge of Village Panchayats or Rural Development Department in the State and Union territory.** - (1) The Secretary-in-charge of Village Panchayats or Rural Development Department in the State and Union territory shall have the same duties as the Secretary-in-charge, Urban Development in the States and Union territories, for the areas which are covered under these rules and are under their jurisdictions.

**14. Duties of Central Pollution Control Board.** -The Central Pollution Control Board shall, -

- (a) co-ordinate with the State Pollution Control Boards and the Pollution Control Committees for implementation of these rules and adherence to the prescribed standards by local authorities;

- (b) formulate the standards for ground water, ambient air, noise pollution, leachate in respect of all solid waste processing and disposal facilities;

- (c) review environmental standards and norms prescribed for solid waste processing facilities or treatment technologies and update them as and when required;

- (d) review through State Pollution Control Boards or Pollution Control Committees, at least once in a year, the implementation of prescribed environmental standards for solid waste processing facilities or treatment technologies and compile the data monitored by them;

- (e) review the proposals of State Pollution Control Boards or Pollution Control Committees on use of any new technologies for processing, recycling and treatment of solid waste and prescribe performance standards, emission norms for the same within 6 months;

- (f) monitor through State Pollution Control Boards or Pollution Control Committees the implementation of these rules by local bodies;

- (g) prepare an annual report on implementation of these rules on the basis of reports received from State Pollution Control Boards and Committees and submit to the Ministry of Environment, Forest and Climate Change and the report shall also be put in public domain;

- (h) publish guidelines for maintaining buffer zone restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities for different sizes of facilities handling more than five tons per day of solid waste;

- (i) publish guidelines, from time to time, on environmental aspects of processing and disposal of solid waste to enable local bodies to comply with the provisions of these rules; and

- (j) provide guidance to States or Union territories on inter-state movement of waste.

**15. Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.** - The local authorities and Panchayats shall, -

- (a) prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;
- (b) arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;
- (c) establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;
- (d) facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;
- (e) frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;
- (f) prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;
- (g) direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body;
- (h) setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed <sup>1</sup>[blue] and those for storage of other wastes shall be printed black;
- (i) establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres;
- (j) ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;
- (k) direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
- (l) provide training on solid waste management to waste-pickers and waste collectors;
- (m) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;

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<sup>1</sup> Substituted for the word "white" the word "blue" by G.S.R. 298(E) dated 10.4.2019

- (n) collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;
- (o) set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;
- (p) collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;
- (q) transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on-site processing of such waste;
- (r) transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;
- (s) transport construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016;
- (t) involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility;
- (u) phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.
- (v) facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Housing and Urban Affairs from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-
- a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;
- b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;
- (w) undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule I for disposal of residual wastes in a manner prescribed under these rules;
- (x) make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;
- (y) make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tonnes per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be;
- (z) submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation;
- (za) prepare and submit annual report in Form IV on or before the 30<sup>th</sup> April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;

(zb) the annual report shall then be sent to the Secretary-in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31<sup>st</sup> May of every year;

(zc) educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;

(zd) ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;

(ze) ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and

(zf) frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and

(zg) create public awareness through information, education and communication campaign and educate the waste generators on the following; namely: -

- (i) not to litter;
- (ii) minimise generation of waste;
- (iii) reuse the waste to the extent possible;
- (iv) practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
- (v) practice home composting, vermi-composting, bio-gas generation or community level composting;
- (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non- biodegradable waste;
- (vii) storage of segregated waste at source in different bins;
- (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and
- (ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.

(zh) stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over;

(zi) allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;

(zj) investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites;

(zk) in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

<sup>1</sup>[(zl) collect and transport bio-degradable, non-bio-degradable and domestic hazardous waste from households including slums and informal settlements, commercial, institutional and other nonresidential premises, multi-storey buildings, large commercial complexes, malls, housing complexes and the like in compartmentalised and covered vehicle to the respective processing facility].

**16. Duties of State Pollution Control Board or Pollution Control Committee.** - (1) The State Pollution Control Board or Pollution Control Committee shall, -

(a) enforce these rules in their State through local bodies in their respective jurisdiction and review implementation of these rules at least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary-in-charge of State Urban Development Department;

(b) monitor environmental standards and adherence to conditions as specified under the Schedule I and Schedule II for waste processing and disposal sites;

(c) examine the proposal for authorisation and make such inquiries as deemed fit, after the receipt of the application for the same in Form I from the local body or any other agency authorised by the local body;

(d) while examining the proposal for authorisation, the requirement of consents under respective enactments and views of other agencies like the State Urban Development Department, the Town and Country Planning Department, District Planning Committee or Metropolitan Area Planning Committee, as may be applicable, Airport or Airbase Authority, the Ground Water Board, Railways, power distribution companies, highway department and other relevant agencies shall be taken into consideration and they shall be given four weeks time to give their views, if any;

(e) issue authorisation within a period of sixty days in Form II to the local body or an operator of a facility or any other agency authorised by local body stipulating compliance criteria and environmental standards as specified in Schedules I and II including other conditions, as may be necessary;

(f) synchronise the validity of said authorisation with the validity of the consents;

(g) suspend or cancel the authorization issued under clause (a) any time, if the local body or operator of the facility fails to operate the facility as per the conditions stipulated:

provided that no such authorization shall be suspended or cancelled without giving notice to the local body or operator, as the case may be; and

(h) on receipt of application for renewal, renew the authorisation for next five years, after examining every application on merit and subject to the condition that the operator of the facility has fulfilled all the provisions of the rules, standards or conditions specified in the authorisation, consents or environment clearance.

(2) The State Pollution Control Board or Pollution Control Committee shall, after giving reasonable opportunity of being heard to the applicant and for reasons thereof to be recorded in writing, refuse to grant or renew an authorisation.

(3) In case of new technologies, where no standards have been prescribed by the Central Pollution Control Board, State Pollution Control Board or Pollution Control Committee, as the case may be, shall approach Central Pollution Control Board for getting standards specified.

(4) The State Pollution Control Board or the Pollution Control Committee, as the case may be, shall monitor the compliance of the standards as prescribed or laid down and treatment technology as approved and the conditions stipulated in the authorisation and the standards specified in Schedules I and II under these rules as and when deemed appropriate but not less than once in a year.

(5) The State Pollution Control Board or the Pollution Control Committee may give

<sup>1</sup> Ins. sub-rule (zk) vide S.O. 1152(E) dated 19th March, 2020

directions to local bodies for safe handling and disposal of domestic hazardous waste deposited by the waste generators at hazardous waste deposition facilities.

(6) The State Pollution Control Board or the Pollution Control Committee shall regulate Inter-State movement of waste.

**17. Duty of manufacturers or brand owners of disposable products and sanitary napkins and diapers.** - (1) All manufacturers of disposable products such as tin, glass, plastics packaging, etc., or brand owners who introduce such products in the market shall provide necessary financial assistance to local authorities for establishment of waste management system.

(2) All such brand owners who sell or market their products in such packaging material which are non-biodegradable shall put in place a system to collect back the packaging waste generated due to their production.

(3) Manufacturers or brand owners or marketing companies of sanitary napkins and diapers shall explore the possibility of using all recyclable materials in their products or they shall provide a pouch or wrapper for disposal of each napkin or diapers along with the packet of their sanitary products.

(4) All such manufacturers, brand owners or marketing companies shall educate the masses for wrapping and disposal of their products.

**18. Duties of the industrial units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste-** All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced.

**19. Criteria for Duties regarding setting-up solid waste processing and treatment facility.** - (1) The department in-charge of the allocation of land assignment shall be responsible for providing suitable land for setting up of the solid waste processing and treatment facilities and notify such sites by the State Government or Union territory Administration.

(2) The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Housing and Urban Affairs.

(3) The operator of the facility shall obtain necessary approvals from the State Pollution Control Board or Pollution Control Committee.

(4) The State Pollution Control Board or Pollution Control Committee shall monitor the environment standards of the operation of the solid waste processing and treatment facilities.

(5) The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Housing and Urban Affairs and updated from time to time.

(6) The operator of the solid waste processing and treatment facility shall submit annual report in Form III each year by 30<sup>th</sup> April to the State Pollution Control Board or Pollution Committee and concerned local body.

**20. Criteria and actions to be taken for solid waste management in hilly areas.** - In the hilly areas, the duties and responsibilities of the local authorities shall be the same as mentioned in rule 15 with additional clauses as under:

(a) Construction of landfill on the hill shall be avoided. A transfer station at a suitable enclosed location shall be setup to collect residual waste from the processing facility and inert waste. A suitable land shall be identified in the plain areas down the hill within 25 kilometers for setting up sanitary landfill. The residual waste from the transfer station shall be disposed of at this sanitary

landfill.

(b) In case of non-availability of such land, efforts shall be made to set up regional sanitary landfill for the inert and residual waste.

(c) Local body shall frame Bye-laws and prohibit citizen from littering wastes on the streets and give strict direction to the tourists not to dispose any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, any other plastic or paper waste on the streets or down the hills and instead direct to deposit such waste in the litter bins that shall be placed by the local body at all tourist destinations.

(d) Local body shall arrange to convey the provisions of solid waste management under the bye-laws to all tourists visiting the hilly areas at the entry point in the town as well as through the hotels, guest houses or like where they stay and by putting suitable hoardings at tourist destinations.

(e) Local body may levy solid waste management charge from the tourist at the entry point to make the solid waste management services sustainable.

(f) The department in-charge of the allocation of land assignment shall identify and allot suitable space on the hills for setting up decentralised waste processing facilities. Local body shall set up such facilities. Step garden system may be adopted for optimum utilisation of hill space.

**21. Criteria for waste to energy process.** - (1) Non recyclable waste having calorific value of 1500 Kcal/kg or more shall not be disposed of on landfills and shall only be utilised for generating energy either or through refuse derived fuel or by giving away as feed stock for preparing refuse derived fuel.

(2) High calorific wastes shall be used for co-processing in cement or thermal power plants.

(3) The local body or an operator of facility or an agency designated by them proposing to set up waste to energy plant of more than five tones per day processing capacity shall submit an application in Form-I to the State Pollution Control Board or Pollution Control Committee, as the case may be, for authorisation.

(4) The State Pollution Control Board or Pollution Control Committee, on receiving such application for setting up waste to energy facility, shall examine the same and grant permission within sixty days.

**22. Time frame for implementation.** - Necessary infrastructure for implementation of these rules shall be created by the local bodies and other concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time frame specified below:

Sl. No.	Activity	Time limit from the date of notification of rules
(1)	(2)	(3)
1.	Identification of suitable sites for setting up solid waste processing facilities	1 year
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more .	1 year
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	2 years
4.	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic	2 years

	hazardous and inert solid wastes at source ,	
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years
6.	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years
7.	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years
8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	3 years
9	Setting up common or stand alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	3years
11.	Bio-remediation or capping of old and abandoned dump sites	5years

**23. State Level Advisory Body.** – (1) Every Department in-charge of local bodies of the concerned State Government or Union territory administration shall constitute a State Level Advisory Body within six months from the date of notification of these rules comprising the following members, namely: -

Sl. No	Designation	Member
(1)	(2)	(3)
1.	Secretary, Department of Urban Development or Local self-government department of the State	Chairperson, ex-officio
2.	One representative of Panchayats or Rural development Department not below the rank of Joint Secretary to State Government	Member, ex-officio
3.	One representative of Revenue Department of State Government	Member, ex-officio
4.	One representative from Ministry of Environment, Forest and Climate Change Government of India	Member, ex-officio
5.	One representative Government of India from Ministry of Housing and Urban Affairs,	Member, ex-officio
6.	One representative Government of India from Ministry of Rural Development,	Member, ex-officio
7.	One representative from the Central Pollution Control Board	Member, ex-officio
8.	One representative from the State Pollution Control Board or Pollution Control Committee	Member, ex-officio
9.	One representative from Indian Institute of Technology or National Institute of Technology	Member, ex-officio
10.	Chief town planner of the state	Member
11.	Three representatives from the local bodies by rotation	Member
12.	Two representatives from census towns or urban agglomerations by rotation.	Member
13.	One representative from reputed Non-Governmental Organisation or Civil Society working for the waste pickers or informal recycler or solid waste management	Member

14.	One representative from a body representing Industries at the State or Central level	Member
15.	One representative from waste recycling industry	Member
16.	Two subject experts	Member
17.	Co-opt one representative each from agriculture department, and labour department of State Government.	Member

(2) The State Level Advisory Body shall meet at least one in every six months to review the matters related to implementation of these rules, state policy and strategy on solid waste management and give advice to state government for taking measures that are necessary for expeditious and appropriate implementation of these rules.

(3) The copies of the review report shall be forwarded to the State Pollution Control Board or Pollution Control Committee for necessary action.

**24. Annual report.** - (1) The operator of facility shall submit the annual report to the local body in Form-III on or before the 30<sup>th</sup> day of April every year.

(2) The local body shall submit its annual report in Form-IV to State Pollution Control Board or Pollution Control Committee and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in -Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30<sup>th</sup> day of June every year

(3) Each State Pollution Control Board or Pollution Control Committee as the case may be, shall prepare and submit the consolidated annual report to the Central Pollution Control Board and Ministry of Housing and Urban Affairs on the implementation of these rules and action taken against non complying local body by the 31<sup>st</sup> day of July of each year in Form-V.

(4) The Central Pollution Control Board shall prepare a consolidated annual review report on the status of implementation of these rules by local bodies in the country and forward the same to the Ministry of Housing and Urban Affairs and Ministry of Environment, Forest and Climate Change, along with its recommendations before the 31<sup>st</sup> day of August each year.

(5) The annual report shall be reviewed by the Ministry of Environment, Forest and Climate Change during the meeting of Central Monitoring Committee.

**25. Accident reporting.** - In case of an accident at any solid waste processing or treatment or disposal facility or landfill site, the Officer- in- charge of the facility shall report to the local body in Form-VI and the local body shall review and issue instructions if any, to the in- charge of the facility.

#### SCHEDULE I

[see rule 15 (w), (zi), 16 (1) (b) (e), 16 (4)]

#### Specifications for Sanitary Landfills

##### (A) Criteria for site selection. –

- (i) The department in the business allocation of land assignment shall provide suitable site for setting up of the solid waste processing and treatment facilities and notify such sites.
- (ii) The sanitary landfill site shall be planned, designed and developed with proper documentation of construction plan as well as a closure plan in a phased manner. In case a new landfill facility is being established adjoining an existing landfill site, the closure plan of existing landfill should form a part of the proposal of such new landfill.

- (iii) The landfill sites shall be selected to make use of nearby wastes processing facilities. Otherwise, wastes processing facility shall be planned as an integral part of the landfill site.
- (iv) Landfill sites shall be set up as per the guidelines of the Ministry of Housing and Urban Affairs, Government of India and Central Pollution Control Board.
- (v) The existing landfill sites which are in use for more than five years shall be improved in accordance with the specifications given in this Schedule.
- (vi) The landfill site shall be large enough to last for at least 20-25 years and shall develop 'landfill cells' in a phased manner to avoid water logging and misuse.
- (vii) The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However, in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.
- (viii) The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.
- (ix) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.
- (x) The biomedical waste shall be disposed of in accordance with the Bio-medical Waste Management Rules, 2016, as amended from time to time. The hazardous waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. The E- waste shall be managed in accordance with the e-Waste (Management) Rules, 2016 as amended from time to time.
- (xi) Temporary storage facility for solid waste shall be established in each landfill site to accommodate the waste in case of non-operation of waste processing and during emergency or natural calamities.

**(B) Criteria for development of facilities at the sanitary landfills. –**

- (i) Landfill site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles, to prevent entry of unauthorised persons and stray animals
- (ii) The approach and / internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.
- (iii) The landfill site shall have waste inspection facility to monitor waste brought in for landfilling, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipment. The operator of the facility shall maintain record of waste received, processed and disposed.
- (iv) Provisions like weigh bridge to measure quantity of waste brought at landfill site, fire protection equipment and other facilities as may be required shall be provided.
- (v) Utilities such as drinking water and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy landfill operations during night hours shall be provided.
- (vi) Safety provisions including health inspections of workers at landfill sites shall be carried out made.
- (vii) Provisions for parking, cleaning, washing of transport vehicles carrying solid waste shall

be provided. The wastewater so generated shall be treated to meet the prescribed standards.

**(C) Criteria for specifications for land filling operations and closure on completion of land filling. –**

- (i) Waste for land filling shall be compacted in thin layers using heavy compactors to achieve high density of the waste. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.
- (ii) Till the time waste processing facilities for composting or recycling or energy recovery are set up, the waste shall be sent to the sanitary landfill. The landfill cell shall be covered at the end of each working day with minimum 10 cm of soil, inert debris or construction material.
- (iii) Prior to the commencement of monsoon season, an intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and grading to prevent infiltration during monsoon. Proper drainage shall be constructed to divert run-off away from the active cell of the landfill.
- (iv) After completion of landfill, a final cover shall be designed to minimise infiltration and erosion. The final cover shall meet the following specifications, namely: --
  - a) The final cover shall have a barrier soil layer comprising of 60 cm of clay or amended soil with permeability coefficient less than  $1 \times 10^{-7}$  cm/sec.
  - b) On top of the barrier soil layer, there shall be a drainage layer of 15 cm.
  - c) On top of the drainage layer, there shall be a vegetative layer of 45 cm to support natural plant growth and to minimise erosion.

**(D) Criteria for pollution prevention. -** In order to prevent pollution from landfill operations, the following provisions shall be made, namely: -

- (i) The storm water drain shall be designed and constructed in such a way that the surface runoff water is diverted from the landfilling site and leachates from solid waste locations do not get mixed with the surface runoff water. Provisions for diversion of storm water discharge drains shall be made to minimise leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.
- (ii) Non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) shall have liner of composite barrier of 1.5 mm thick high density polyethylene (HDPE) geo-membrane or geo-synthetic liners, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than  $1 \times 10^{-7}$  cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer provided at the bottom of landfills.
- (iii) Provisions for management of leachates including its collection and treatment shall be made. The treated leachate shall be recycled or utilized as permitted, otherwise shall be released into the sewerage line, after meeting the standards specified in Schedule- II. In no case, leachate shall be released into open environment.
- (iv) Arrangement shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated by the concern authority.

**(E) Criteria for water quality monitoring. –**

- (i) Before establishing any landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality

within 50 meter of the periphery of landfill site shall be periodically monitored covering different seasons in a year that is, summer, monsoon and post-monsoon period to ensure that the ground water is not contaminated.

- (ii) Usage of groundwater in and around landfill sites for any purpose (including drinking and irrigation) shall be considered only after ensuring its quality. The following specifications for drinking water quality shall apply for monitoring purpose, namely: -

S. No.	Parameters	IS 10500:2012, Edition 2.2(2003-09) Desirable limit (mg/l except for pH)
(1)	(2)	(3)
	Arsenic	0.01
	Cadmium	0.01
	Chromium(as Cr <sup>6+</sup> )	0.05
	Copper	0.05
	Cyanide	0.05
	Lead	0.05
	Mercury	0.001
	Nickel	-
	Nitrate as NO <sub>3</sub>	45.0
	pH	6.5-8.5
	Iron	0.3
	Total hardness (as CaCO <sub>3</sub> )	300.0
	Chlorides	250
	Dissolved solids	500
	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH)	0.001
	Zinc	5.0
	Sulphate (as SO <sub>4</sub> )	200

**(F) Criteria for ambient air quality monitoring. –**

- (i) Landfill gas control system including gas collection system shall be installed at landfill site to minimize odour, prevent off-site migration of gases, to protect vegetation planted on the rehabilitated landfill surface. For enhancing landfill gas recovery, use of geomembranes in cover systems along with gas collection wells should be considered.
- (ii) The concentration of methane gas generated at landfill site shall not exceed 25 per cent of the lower explosive limit (LEL).
- (iii) The landfill gas from the collection facility at a landfill site shall be utilized for either direct thermal applications or power generation, as per viability. Otherwise, landfill gas shall be burnt (flared) and shall not be allowed to escape directly to the atmosphere or for illegal tapping. Passive venting shall be allowed in case if its utilisation or flaring is not possible.
- (iv) Ambient air quality at the landfill site and at the vicinity shall be regularly monitored. Ambient air quality shall meet the standards prescribed by the Central Pollution Control Board for Industrial area.

**(G) Criteria for plantation at landfill Site. -** A vegetative cover shall be provided over the completed site in accordance with the following specifications, namely: -

- (a) Locally adopted non-edible perennial plants that are resistant to drought and extreme temperatures shall be planted;
  - (b) The selection of plants should be of such variety that their roots do not penetrate more than 30 cms. This condition shall apply till the landfill is stabilized;
  - (c) Selected plants shall have ability to thrive on low-nutrient soil with minimum nutrient addition;
  - (d) Plantation to be made in sufficient density to minimise soil erosion.
  - (e) Green belts shall be developed all around the boundary of the landfill in consultation with State Pollution Control Boards or Pollution Control Committees.
- (H) Criteria for post-care of landfill site.** - (1) The post-closure care of landfill site shall be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely: -
- (a) Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover;
  - (b) Monitoring leachate collection system in accordance with the requirement;
  - (c) Monitoring of ground water in and around landfill;
  - (d) Maintaining and operating the landfill gas collection system to meet the standards.
- (2) Use of closed landfill sites after fifteen years of post-closure monitoring can be considered for human settlement or otherwise only after ensuring that gaseous emission and leachate quality analysis complies with the specified standards and the soil stability is ensured.
- (I) Criteria for special provisions for hilly areas.** - Cities and towns located on hills shall have location-specific methods evolved for final disposal of solid waste by the local body with the approval of the concerned State Pollution Control Board or the Pollution Control Committee. The local body shall set up processing facilities for utilisation of biodegradable organic waste. The non-biodegradable recyclable materials shall be stored and sent for recycling periodically. The inert and non-biodegradable waste shall be used for building roads or filling-up of appropriate areas on hills. In case of constraints in finding adequate land in hilly areas, waste not suitable for road-laying or filling up shall be disposed of in regional landfills in plain areas.
- (J) Closure and Rehabilitation of Old Dumps-** Solid waste dumps which have reached their full capacity or those which will not receive additional waste after setting up of new and properly designed landfills should be closed and rehabilitated by examining the following options:
- (i) Reduction of waste by bio mining and waste processing followed by placement of residues in new landfills or capping as in (ii) below.
  - (ii) Capping with solid waste cover or solid waste cover enhanced with geomembrane to enable collection and flaring / utilisation of greenhouse gases.
  - (iii) Capping as in (ii) above with additional measures (in alluvial and other coarse grained soils) such as cut-off walls and extraction wells for pumping and treating contaminated ground water.
  - (iv) Any other method suitable for reducing environmental impact to acceptable level.

## SCHEDULE II

[see rule 16 (1), (b), (e), 16 (4)]

### Standards of processing and treatment of solid waste

- A. Standards for composting.** - The waste processing facilities shall include composting as one of the technologies for processing of bio degradable waste. In order to prevent pollution from compost plant, the following shall be complied with namely: -
- (a) The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
  - (b) Necessary precaution shall be taken to minimise nuisance of odour, flies, rodents, bird menace and fire hazard;
  - (c) In case of breakdown or maintenance of plant, waste intake shall be stopped and arrangements be worked out for diversion of waste to the temporary processing site or temporary landfill sites which will be again reprocessed when plant is in order;
  - (d) Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclable high calorific fractions to be segregated and sent to waste to energy or for RDF production, co-processing in cement plants or to thermal power plants. Only rejects from all processes shall be sent for sanitary landfill site(s).
  - (e) The windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay of 50 cm thick having permeability coefficient less than  $10^{-7}$  cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off;
  - (f) Ambient air quality monitoring shall be regularly carried out. Odour nuisance at down-wind direction on the boundary of processing plant shall also be checked regularly.
  - (g) Leachate shall be re-circulated in compost plant for moisture maintenance.
  - (h) The end product compost shall meet the standards prescribed under Fertilizer Control Order notified from time to time.
  - (i) In order to ensure safe application of compost, the following specifications for compost quality shall be met, namely: -

Parameters	Organic Compost (FCO 2009)	Phosphate Rich Organic Manure (FCO 2013)
(1)	(2)	(3)
Arsenic (mg/kg)	10.00	10.00
Cadmium (mg/kg)	5.00	5.00
Chromium (mg/kg)	50.00	50.00
Copper (mg/kg)	300.00	300.00
Lead (mg/kg)	100.00	100.00
Mercury (mg/kg)	0.15	0.15
Nickel (mg/kg)	50.00	50.00
Zinc (mg/kg)	1000.00	1000.00
C/N ratio	<20	Less than 20:1
pH	6.5-7.5	(1:5 solution) maximum 6.7

Moisture, percent by weight, maximum	15.0-25.0	25.0
Bulk density (g/cm <sup>3</sup> )	<1.0	Less than 1.6
Total Organic Carbon, per cent by weight, minimum	12.0	7.9
Total Nitrogen (as N), per cent by weight, minimum	0.8	0.4
Total Phosphate (as P <sub>2</sub> O <sub>5</sub> ) percent by weight, minimum	0.4	10.4
Total Potassium (as K <sub>2</sub> O), percent by weight, minimum	0.4	-
Colour	Dark brown to black	-
Odour	Absence of foul Odor	-
Particle size	Minimum 90% material should pass through 4.0 mm IS sieve	Minimum 90% material should pass through 4.0 mm IS sieve
Conductivity (as dsm-1), not more than	4.0	8.2

\* Compost (final product) exceeding the above stated concentration limits shall not be used for food crops. However, it may be utilized for purposes other than growing food crops.

**B. Standards for treated leachates.** -The disposal of treated leachates shall meet the following standards, namely: -

S. No	Parameter	( Mode of Disposal )		
		Inland surface water	Public sewers	Land disposal
(1)	(2)	(3)	(4)	(5)
1.	Suspended solids, mg/l, max	100	600	200
2.	Dissolved solids (inorganic) mg/l, max.	2100	2100	2100
3	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
4	Ammonical nitrogen (as N), mg/l, max.	50	50	-
5	Total Kjeldahl nitrogen (as N), mg/l, max.	100	-	-
6	Biochemical oxygen demand (3 days at 27 °C) max.(mg/l)	30	350	100
7	Chemical oxygen demand, mg/l, max.	250	-	-
8	Arsenic (as As), mg/l, max	0.2	0.2	0.2
9	Mercury (as Hg), mg/l, max	0.01	0.01	-
10	Lead (as Pb), mg/l, max	0.1	1.0	-
11	Cadmium (as Cd), mg/l, max	2.0	1.0	-
12	Total Chromium (as Cr), mg/l, max.	2.0	2.0	-
13	Copper (as Cu), mg/l, max.	3.0	3.0	-
14	Zinc (as Zn), mg/l, max.	5.0	15	-
15	Nickel (as Ni), mg/l, max	3.0	3.0	-
16	Cyanide (as CN), mg/l, max.	0.2	2.0	0.2
17	Chloride (as Cl), mg/l, max.	1000	1000	600
18	Fluoride (as F), mg/l, max	2.0	1.5	-
19	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l, max.	1.0	5.0	-

**Note:** While discharging treated leachates into inland surface waters, quantity of leachates being discharged and the quantity of dilution water available in the receiving water body shall be given due consideration.

**C. Standards for incineration:** The Emission from incinerators /thermal technologies in Solid Waste treatment/disposal facility shall meet the following standards, namely: -

Parameter (1)	Emission standard	
	(2)	(1)
<b>Particulates</b>	50 mg/Nm <sup>3</sup>	Standard refers to half hourly average value
<b>HCl</b>	50 mg/Nm <sup>3</sup>	Standard refers to half hourly average value
<b>SO<sub>2</sub></b>	200 mg/Nm <sup>3</sup>	Standard refers to half hourly average value
<b>CO</b>	100 mg/Nm <sup>3</sup>	Standard refers to half hourly average value
	50 mg/Nm <sup>3</sup>	Standard refers to daily average value
<b>Total Organic Carbon</b>	20 mg/Nm <sup>3</sup>	Standard refers to half hourly average value
<b>HF</b>	4 mg/Nm <sup>3</sup>	Standard refers to half hourly average value
<b>NO<sub>x</sub> (NO and NO<sub>2</sub> expressed as NO<sub>2</sub>)</b>	400 mg/Nm <sup>3</sup>	Standard refers to half hourly average value
<b>Total dioxins and furans</b>	0.1 ng TEQ/Nm <sup>3</sup>	Standard refers to 6-8 hours sampling. Please refer guidelines for 17 concerned congeners for toxic equivalence values to arrive at total toxic equivalence.
<b>Cd + Th + their compounds</b>	0.05 mg/Nm <sup>3</sup>	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
<b>Hg and its compounds</b>	0.05 mg/Nm <sup>3</sup>	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
<b>Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds</b>	0.5 mg/Nm <sup>3</sup>	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
<i>Note.- All values corrected to 11% oxygen on a dry basis.</i>		

**Note:**

- (a) Suitably designed pollution control devices shall be installed or retrofitted with the incinerator to achieve the above emission limits.
- (b) Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- (c) Incineration of chlorinated plastics shall be phased out within two years.
- (d) If the concentration of toxic metals in incineration ash exceeds the limits specified in the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2008, as amended from time to time, the ash shall be sent to the hazardous waste treatment, storage and disposal facility.
- (e) Only low sulphur fuel like LDO, LSHS, Diesel, bio-mass, coal, LNG, CNG, RDF and bio-gas shall be used as fuel in the incinerator.
- (f) The CO<sub>2</sub> concentration in tail gas shall not be more than 7%.

- (g) All the facilities in twin chamber incinerators shall be designed to achieve a minimum temperature of 950<sup>0</sup>C in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than 2 (two) seconds.
- (h) Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, as to achieve total Organic Carbon (TOC) content in the slag and bottom ash less than 3%, or the loss on ignition is less than 5% of the dry weight.
- (i) Odour from sites shall be managed as per guidelines of CPCB issued from time to time

**FORM – I**

[see rule 15 (y) 16 (1) (c), 21(3)]

**Application for obtaining authorisation under solid waste management rules for processing/recycling/treatment and disposal of solid waste**

To,  
The Member Secretary,  
State Pollution Control Board or Pollution Control Committee, of.....

Sir,

I/We hereby apply for authorisation under the Solid Waste Management Rules, 2016 for processing, recycling, treatment and disposal of solid waste.

1.	Name of the local body/agency appointed by them/ operator of facility	
2.	Correspondence address Telephone No. Fax No. e-mail:	
3.	Nodal Officer & designation (Officer authorised by the local body or agency responsible for operation of processing/ treatment or disposal facility)	
4.	Authorisation required for setting up and operation of the facility (Please tick mark)	waste processing recycling treatment disposal at landfill
5.	Attach copies of the Documents Site clearance (local body) Proof of Environmental Clearance Consent for establishment Agreement between municipal authority and operating agency Investment on the project and expected return	
6.	<b>Processing/recycling/treatment of solid waste</b> (i) Total Quantity of waste to be processed per day Quantity of waste to be recycled Quantity of waste to be treated Quantity of waste to be disposed into landfill (ii) Utilisation programme for waste processed (Product utilisation) (iii) Methodology for disposal (attach details)	

	<p>Quantity of leachate</p> <p>Treatment technology for leachate</p> <p>(iv) Measures to be taken for prevention and control of environmental pollution</p> <p>(v) Measures to be taken for safety of workers working in the plant</p> <p>(vi) Details on solid waste processing/ recycling/treatment/disposal facility (to be attached)</p>	
7.	<p><b>Disposal of solid waste</b></p> <p>Number of sites identified</p> <p>Quantity of waste to be disposed per day</p> <p>Details of methodology or criteria followed for site selection (attach)</p> <p>Details of existing site under operation</p> <p>Methodology and operational details of landfilling</p> <p>Measures taken to check environmental pollution</p>	
8	Any other information.	

Date:  
Place:

Signature:  
Designation

**Form- II**

[see rule 16 (1) (e)]

**Format for issue of authorization**

File No.: \_\_\_\_\_

Dated: \_\_\_\_\_

Authorisation No. \_\_\_\_\_

To

Ref: Your application number \_\_\_\_\_ dt. \_\_\_\_\_

The \_\_\_\_\_ State Pollution Control Board/Pollution Control Committee after examining the \_\_\_\_\_ the \_\_\_\_\_ proposal hereby authorises \_\_\_\_\_ having administrative office at \_\_\_\_\_ to set up and operate waste processing/recycling/ treatment/disposal facility at \_\_\_\_\_

The authorisation is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste.

The authorisation is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.

The \_\_\_\_\_ State Pollution Control Board/Pollution Control Committees of the UT \_\_\_\_\_ may, at any time, revoke any of the conditions applicable under the authorisation and shall communicate the same in writing.

Any violation of the provision of the Solid Waste Management Rules, 2016 will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

(Member Secretary)  
State Pollution Control Board/Pollution Control Committee of the UT  
(Signature and designation)

Date:

Place:

**Form – III**

[see rule 19 (6), 24 (1)]

**Format of annual report to be submitted by the operator of facility to the local body**

1	Name of the City/Town and State	
2	Population	
3	Area in sq. kilometers	
4	Name & Address of the local body Telephone No. Fax No. E-mail:	
5	Name and address of operator of the facility	
6	Name of officer in-charge of the facility Phone No: Fax No:	

	E-mail:	
7	Number of households in the city/town, Number of non-residential premises in the city Number of election/ administrative wards in the city/town	
8	Quantity of Solid waste	
	Estimated Quantity of solid waste generated in the local body area per day in metric tones	/tpd
	Quantity of solid waste collected per day	/tpd
	Per capita waste collected per day	/gm/day
9	Quantity of solid waste processed	/tpd
	Quantity of solid waste disposed at landfill	/tpd
	Status of Solid Waste Management (SWM) service	
	Segregation and storage of waste at source	
	Whether solid waste is stored at source in domestic/commercial/ institutional bins If yes,	Yes/No
	Percentage of households practice storage of waste at source in domestic bins	%
	Percentage of non-residential premises practice storage of waste at source in commercial /institutional bins	%
	Percentage of households dispose of throw solid waste on the streets	%
	Percentage of non-residential premises dispose of throw solid waste on the streets	%
	Whether solid waste is stored at source in a segregated form	Yes/No
	If yes, Percentage of premises segregating the waste at source	%
	Door to Door Collection of solid waste	
	Whether door to door collection (D2D) of solid waste is being done in the city/town	Yes/No
	if yes	
	Number of wards covered in D2D collection of waste	
	No. of households covered	
	No. of non-residential premises including commercial establishments, hotels, restaurants educational institutions/ offices etc covered	
	Percentage of residential and non-residential premises covered in door to door collection through:	
	Motorized vehicle	%
	Containerized tricycle/handcart	%
	Other device	%
If not, method of primary collection adopted		
Sweeping of streets		
	Length of roads, streets, lanes, bye-lanes in the	km

	city that need to be cleaned					
	Frequency of street sweepings and percentage of population covered	frequency	Daily	Alter nate days	Twice a week	Occa sional ly
		% of population covered				
	Tools used					
	Manual sweeping	%				
	Mechanical sweeping	%				
	Whether long handle broom used by sanitation workers	Yes/No				
	Whether each sanitation worker is given handcart/tricycle for collection of waste	Yes/No				
	Whether handcart / tricycle is containerized	Yes/No				
	Whether the collection tool synchronizes with collection/ waste storage containers utilized	Yes/No				
	Secondary Waste Storage facilities					
	No. and type of waste storage depots in the city/town Open waste storage sites Masonry bins Cement concrete cylinder bins Dhalao/covered rooms/space Covered metal/plastic containers Upto 1.1 m <sup>3</sup> bins 2 to 5 m <sup>3</sup> bins Above 5m <sup>3</sup> containers Bin-less city	No.	Capacity in m <sup>3</sup>			
	Bin/ population ratio					
	Ward wise details of waste storage depots (attach): Ward No: Area: Population: No. of bins placed Total volume of bins placed					
	Total storage capacity of waste storage facilities in cubic meters					
	Total waste actually stored at the waste storage depots daily					
	Give frequency of collection of waste from the depots	Frequency			No. of bins	
		Daily				
		Alternate day				
		Twice a week				
		Once a week				
		Occasionally				
	Whether storage depots have facility for storage of segregated waste in green, blue and black bins	Yes/ No (if yes, add details) No. of green bins:				

		No. of blue bins: No. of black bins:	
Whether lifting of solid waste from storage depots is manual or mechanical. Give percentage	(%) of Manual Lifting of SOLID WASTE		%
	(%) of Mechanical lifting		%
If mechanical – specify the method used	front-end loaders/ Top loaders		
Whether solid waste is lifted from door to door and transported to treatment plant directly in a segregated form	Yes/ No		
Waste Transportation per day Type and Number of vehicles used (pl tick or add)	No. Trips made waste transported		
Animal cart Tractors Non tipping Truck Tipping Truck Dumper Placers Refuse collectors Compactors Others JCB/loader			
Frequency of transportation of waste	Frequency Daily Alternate day a week Occasionally	Twice Once a week	(%) of waste transported
Quantity of waste transported each day	/tpd		
Percentage of total waste transported daily	%		
Waste Treatment Technologies used			
Whether solid waste is processed	Yes/No		
If yes, Quantity of waste processed daily	/tpd		
Land(s) available with the local body for waste processing (in Hectares)			
Land currently utilized for waste processing			
Solid waste processing facilities in operation			
Solid waste processing facilities under construction			
Distance of processing facilities from city/town boundary			
Details of technologies adopted			
Composting,	Qty. raw material processed Qty. final product produced Qty. sold Qty. of residual waste landfilled		
Vermi composting	Qty. raw material processed Qty. final product produced Qty. sold Qty. of residual waste landfilled		
Bio-methanation	Qty. raw material processed		

		Qty. final product produced Qty. sold Qty. of residual waste landfilled
	Refuse Derived Fuel	Qty. raw material processed Qty. final product produced Qty. sold Qty. of residual waste landfilled
	Waste to Energy technology such as incineration, gasification, pyrolysis or any other technology ( give detail)	Qty. raw material processed Qty. final product produced Qty. sold Qty. of residual waste landfilled
	Co-processing	Qty. raw material processed
	Combustible waste supplied to cement plant	
	Combustible waste supplied to solid waste based power plants	
	Others	Qty.
	Solid waste disposal facilities	
	No. of dumpsites sites available with the local body	
	No. of sanitary landfill sites available with the local body	
	Area of each such sites available for waste disposal	
	Area of land currently used for waste disposal	
	Distance of dumpsite/landfill facility from city/town	kms
	Distance from the nearest habitation	kms
	Distance from water body	kms
	Distance from state/national highway	kms
	Distance from Airport	kms
	Distance from important religious places or historical monument	kms
	Whether it falls in flood prone area	Yes/No
	Whether it falls in earthquake fault line area	Yes/No
	Quantity of waste landfilled each day	tpd
	Whether landfill site is fenced	Yes/No
	Whether lighting facility is available on site	Yes/No
	Whether Weigh bridge facility available	Yes/No
	Vehicles and equipments used at landfill (specify)	Bulldozer, Compacters etc. available
	Manpower deployed at landfill site	Yes/No (if yes, attach details)
	Whether covering is done on daily basis	Yes/No
	If not, frequency of covering the waste deposited at the landfill	
	Cover material used	
	Whether adequate covering material is available	Yes/No
	Provisions for gas venting provided	Yes/No, (if yes, attach technical data sheet)

	Provision for leachate collection	Yes/No, (if yes, attach technical data sheet)
10	Whether an Action Plan has been prepared for improving solid waste management practices in the city	Yes/No (if Yes attach Action Plan details)
11	What separate provisions are made for: Dairy related activities: Slaughter houses waste: C&D waste (construction debris) :	Attach details on Proposals, Steps taken, Yes/No Yes/No Yes/No
12	Details of Post Closure Plan	Attach Plan
13	How many slums are identified and whether these are provided with Solid Waste Management facilities :	Yes/ No (if Yes, attach details)
14	Give details of manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	
15	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	
16	Mention briefly, if any innovative idea is implemented to tackle a problem related to solid waste, which could be replicated by other local bodies.	

Signature of Operator

Dated:

Place:

**Form – IV**

[see rules 15(za), 24(2)]

**Format for annual report on solid waste management to be submitted by the local body**

<b>CALENDAR YEAR:</b>	<b>DATE OF SUBMISSION OF REPORT:</b>

1	Name of the City/Town and State	
2	Population	
3	Area in sq. kilometers	
4	Name & Address of the local body Telephone No. Fax No. E-mail:	
5	Name of officer in-charge dealing with solid waste management (SOLID WASTEM) Phone No: Fax No: E-mail:	
6	Number of households in the city/town, Number of non-residential premises in the city Number of election/ administrative wards in the city/town	
7	Quantity of Solid waste (solid waste)	
	Estimated Quantity of solid waste generated in the local body area per day in metric tones	/tpd
	Quantity of solid waste collected per day	/tpd
	Per capita waste collected per day	/gm/day
	Quantity of solid waste processed	/tpd
	Quantity of solid waste disposed at dumpsite/landfill	/tpd
8	Status of Solid Waste Management service	
	Segregation and storage of waste at source	
	Whether SOLID WASTE is stored at source in domestic/commercial/ institutional bins, If yes,	Yes/No
	Percentage of households practice storage of waste at source in domestic bins	%
	Percentage of non-residential premises practice storage of waste at source in commercial /institutional bins	%
	Percentage of households dispose or throw solid waste on the streets	%
	Percentage of non-residential premises dispose of throw solid waste on the streets	%
	Whether solid waste is stored at source in a segregated form, If yes,	Yes/No

	Percentage of premises segregating the waste at source	%				
	Door to Door Collection of solid waste					
	Whether door to door collection (D2D) of solid waste is being done in the city/town if yes	Yes/No				
	Number of wards covered in D2D collection of waste					
	No. of households covered					
	No. of non-residential premises including commercial establishments, hotels, restaurants educational institutions/ offices etc covered					
	Percentage of residential and non-residential premises covered in door to door collection through:					
	Motorized vehicle	%				
	Containerized	%				
	tricycle/handcart	%				
	Other device	%				
	If not, method of primary collection adopted					
	Sweeping of streets					
	Length of roads, streets, lanes, bye-lanes in the city that need to be cleaned	km				
	Frequency of street sweepings and percentage of population covered	Frequency	Daily	Alternate days	Twice a week	Occasionally
		% of population covered				
	Tools used					
	Manual sweeping	%				
	Mechanical sweeping	%				
	Whether long handle broom used by sanitation workers	Yes/No				
	Whether each sanitation worker is given handcart/tricycle for collection of waste	Yes/No				
	Whether handcart / tricycle is containerized	Yes/No				
	Whether the collection tool synchronizes with collection/ waste storage containers utilized	Yes/No				
	Secondary Waste Storage facilities					
	No. and type of waste storage depots in the city/town	No.	Capacity in m <sup>3</sup>			
	Open waste storage sites					
	Masonry bins					
	Cement concrete cylinder bins					
	Dhalao/covered rooms/space					
	Covered metal/plastic containers					
	Upto 1.1 m <sup>3</sup> bins					
	2 to 5 m <sup>3</sup> bins					
	Above 5m <sup>3</sup> containers					
	Bin-less city					
	Bin/ population ratio					

Ward wise details of waste storage depots (attach): Ward No: Area: Population: No. of bins placed Total volume of bins placed		
Total storage capacity of waste storage facilities in cubic meters		
Total waste actually stored at the waste storage depots daily		
Give frequency of collection of waste from the depots	Frequency	No. of bins
	Daily	
	Alternate day	
	Twice a week	
	Once a week	
Occasionally		
Whether storage depots have facility for storage of segregated waste in green, blue and black bins	Yes/ No (if yes, add details) No. of green bins: No. of blue bins: No. of black bins:	
Whether lifting of solid waste from storage depots is manual or mechanical. Give percentage (%) of Manual Lifting of solid waste (%) of Mechanical lifting	% %	
If mechanical – specify the method used	front-end loaders/ Top loaders	
Whether solid waste is lifted from door to door and transported to treatment plant directly in a segregated form	Yes/ No	
Waste Transportation per day Type and Number of vehicles used (pl tick or add)	No. Trips made waste transported	
Animal cart Tractors Non tipping Truck Tipping Truck Dumper Placers Refuse collectors Compactors Others JCB/loader		
Frequency of transportation of waste	Frequency Daily (%) of waste transported Alternate day Twice a week Once a week Occasionally	
Quantity of waste transported each day	/tpd	
Percentage of total waste transported daily	%	

	Waste Treatment Technologies used	
	Whether solid waste is processed	Yes/No
	If yes, Quantity of waste processed daily	/tpd
	Whether treatment is done by local body or through an agency	
	Land(s) available with the local body for waste processing (in Hectares)	
	Land currently utilized for waste processing	
	Solid waste processing facilities in operation	
	Solid waste processing facilities under construction	
	Distance of processing facilities from city/town boundary	
	Details of technologies adopted	
	Composting,	Qty. raw material processed Qty. final product produced Qty. sold Qty. of residual waste landfilled
	Vermi composting	Qty. raw material processed Qty. final product produced Qty. sold Qty. of residual waste landfilled
	Bio-methanation	Qty. raw material processed Qty. final product produced Qty. sold Qty. of residual waste landfilled
	Refuse Derived Fuel	Qty. raw material processed Qty. final product produced Qty. sold Qty. of residual waste landfilled
	Waste to Energy technology such as incineration, gasification, pyrolysis or any other technology ( give detail)	Qty. raw material processed Qty. final product produced Qty. sold Qty. of residual waste landfilled
	Co-processing	Qty. raw material processed
	Combustible waste supplied to cement plant	
	Combustible waste supplied to solid waste based power plants	
	Others	Qty.
	Solid waste disposal facilities	
	No. of dumpsites sites available with the local body	
	No. of sanitary landfill sites available with the local body	
	Area of each such sites available for waste disposal	
	Area of land currently used for waste disposal	

	Distance of dumpsite/landfill facility from city/town	kms
	Distance from the nearest habitation	kms
	Distance from water body	kms
	Distance from state/national highway	kms
	Distance from Airport	kms
	Distance from important religious places or historical monument	kms
	Whether it falls in flood prone area	Yes/No
	Whether it falls in earthquake fault line area	Yes/No
	Quantity of waste landfilled each day	tpd
	Whether landfill site is fenced	Yes/No
	Whether Lighting facility is available on site	Yes/No
	Whether Weigh bridge facility available	Yes/No
	Vehicles and equipments used at landfill (specify)	Bulldozer, Compacters etc. available
	Manpower deployed at landfill site	Yes/No (if yes, attach details)
	Whether covering is done on daily basis	Yes/No
	If not, Frequency of covering the waste deposited at the landfill	
	Cover material used	
	Whether adequate covering material is available	Yes/No
	Provisions for gas venting provided	Yes/No, (if yes, attach technical data sheet)
	Provision for leachate collection	Yes/No, (if yes, attach technical data sheet)
9	Whether an Action Plan has been prepared for improving solid waste management practices in the city	Yes/No (if Yes attach Action Plan details)
10	What separate provisions are made for:  Dairy related activities: Slaughter houses waste: C&D waste (construction debris) :	Attach details on Proposals, Steps taken, Yes/No Yes/No Yes/No
11	Details of Post Closure Plan	Attach Plan
12	How many slums are identified and whether these are provided with Solid Waste Management facilities :	Yes/ No (if Yes, attach details)
13	Give details of  Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	
14	Give details of:  Contractor/ concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	
15	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	

16	Mention briefly, if any innovative idea is implemented to tackle a problem related to solid waste, which could be replicated by other local bodies.	
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Signature of CEO/Municipal Commissioner/  
Executive Officer/Chief Officer

Dated:  
Place:

**Form – V**  
[see rule 24(3)]

**Format of annual report to be submitted by the State Pollution Control Board Or Pollution Control Committee to the Central Pollution Control Board**

**PART-A**

To,

The Chairman  
Central Pollution Control Board  
Parivesh Bhawan,  
East Arjun Nagar, Delhi- 110 0032

1.	Name of the State/Union territory	:	
2.	Name & address of the State Pollution Control	:	
3.	Number of local bodies responsible for management of solid waste in the State/Union territory under these rules	:	
4.	No. of authorisation application Received	:	
5.	A Summary Statement on progress made by local body in respect of solid waste management	:	Please attach as Annexure-I
6.	A Summary Statement on progress made by local bodies in respect of waste collection, segregation, transportation and disposal	:	Please attach as Annexure-II
7.	A summary statement on progress made by local bodies in respect of implementation of Schedule II	:	Please attach as Annexure-III
Date: ..... Place: .....			Chairman or the Member Secretary State Pollution Control Board/ Pollution Control Committee

**PART B**

**Towns/cities**

Total number of towns/cities

Total number of ULBs

Number of class I & class II cities/towns

**Authorisation status (names/number)**

Number of applications received

Number of authorisations granted

Authorisations under scrutiny

**SOLID WASTE Generation status**

Solid waste generation in the state (TPD)

collected

treated

landfilled

**Compliance to Schedule I of SW Rules (Number/names of towns/capacity)**

Good practices in cities/towns

House-to-house collection

Segregation

Storage

Covered transportation

**Processing of SW (Number/names of towns/capacity)**

Solid Waste processing facilities setup:

Sl. No.	Composting	Vermi-composting	Biogas	RDF/Pelletization

**Processing facility operational:**

Sl. No.	Composting	Vermi-composting	Biogas	RDF/Pelletization

**Processing facility under installation/planned:**

Sl. No.	Composting	Vermi-composting	Biogas	RDF/Pelletisation

**Waste-to-Energy Plants: (Number/names of towns/capacity)**

Sl. No.	Plant Location	Status of Operation	Power generation (MW)	Remarks

**Disposal of solid waste (number/names of towns/capacity):**

Landfill sites identified

Landfill constructed

Landfill under construction

Landfill in operation

Landfill exhausted

Landfilled capped

**Solid Waste Dumpsites (number/names of towns/capacity):**

Total number of existing dumpsites

Dumpsites reclaimed/capped

Dumpsites converted to sanitary landfill

**Monitoring at Waste processing/Landfills sites**

Sl. No.	Name of facilities	Ambient air	Groundwater	Leachate quality	Compost quality	VOCs
1.						
2.						
3.						

**Status of Action Plan prepared by Municipalities**

Total number of municipalities:

Number of Action Plan submitted:

**Form – VI**

[see rule 25]

**Accident Reporting**

1.	Date and time of accident	:	
2.	Sequence of events leading to accident	:	
3.	The waste involved in accident	:	
4.	Assessment of the effects of the accidents on human health and the environment	:	
5.	Emergency measures taken	:	
6.	Steps taken to alleviate the effects of accidents	:	
7.	Steps taken to prevent the recurrence of such an accident	:	
Date: .....		Signature:.....	
Place: .....		Designation: .....	

[F. No. 18-3/2004-HSMD]  
BISHWANATH SINHA, Jt. Secy.

## Annexure 2- Fresh Waste Processing Status

The tender for processing fresh Municipal Solid Waste (MSW) has been awarded to M/S Bhumi Green Energy. The company has established a total processing capacity of 2100 TPD, which effectively manages the approximately 2000 TPD of fresh MSW currently generated by the Lucknow Municipal Corporation (LMC). This new system marks a significant upgrade in waste management technology. The company uses an effective windrow composting technology to process wet waste, converting organic material into compost. Dry waste is segregated, and the Refuse-Derived Fuel (RDF) is sent to cement factories. For specific waste streams, a separate setup has been installed to process coconut shells into coir and coco peat. The company is also in the process of setting up plastic pallet-making machines for plastic waste, which will be used in road construction as a substitute for 5-6% of bitumen. However, this setup is currently on hold due to space constraints. Additionally, non-recyclable but combustible waste is incinerated in a specialized "blackhole machine" at temperatures above 600°C. Finally, inert materials, which constitute approximately 5-7% of the total waste, are sent to a sanitary landfill for final disposal. Furthermore, LMC has successfully inaugurated a new sanitary landfill in Shivri. This facility, constructed to meet all Central Pollution Control Board (CPCB) guidelines, offers a secure and environmentally responsible solution for the city's inert and residual waste disposal. This new sanitary landfill is designed to meet the city's disposal requirements for the next five years.



**Lucknow becomes UP's 1st 'zero fresh waste dump city'**

With the launch of its third fresh waste processing plant at Shivri West, Lucknow has become the first city in Uttar Pradesh to achieve 100% processing of daily waste, officially earning the status of a 'zero fresh waste dump' city, reports Vivek Chauhan. The newly inaugurated facility has the capacity to handle 700 metric tons of fresh waste daily. **P 2**

**Lucknow becomes UP's 1st 'zero fresh waste dump' city**

**Launch Of Shivri West Plant Boosts Capacity To 2K MT**

**Vivek Chauhan**  
@timesofindia.com

Lucknow: With the launch of its third fresh waste processing plant at Shivri West, Lucknow has become the first city in Uttar Pradesh to achieve 100% processing of daily waste, officially earning the status of a 'zero fresh waste dump' city.

The newly inaugurated facility has the capacity to handle 700 metric tons of fresh waste daily. Combined with the city's two existing plants, Lucknow now processes all of its daily waste—amounting to over 2,000 metric tons—without any dumping.

The existing daily waste generation of the city is 2,000 metric tons. The plant was inaugurated by urban development minister AK Sharma and mayor Sushma Kharkwal.

According to Sharma, the Lucknow Municipal Corporation (LMC) received approximately Rs 100 crore in departmental support and was authorised to partner with private entities through tenders. He noted that nearly two-thirds of the city's 19 lakh metric tons of legacy waste was processed, converting a decades-old dumpsite into usable land. Around 13 lakh metric tons of waste was cleared, freeing up 25 acres, with another 15 acres expected to be cleared in the coming six months.

Kharkwal stated that the LMC processes waste into three key outputs: Refuse-Derived Fuel (RDF) for use in cement and fertiliser industries, construction and demolition (C&D) waste for infrastructure reuse, and compost for agricultural purposes.

The mayor added that this integrated approach possibly that process 100% of their daily waste.

Sharma highlighted initiatives such as "UP Darshan Park," where replicas of monuments like the Taj Mahal and Red Fort have been built using recycled waste. A similar concept was also implemented in Prayagraj's Kalawati Park. He also mentioned that delegations from Brazil and Andhra Pradesh recently visited the site, indicating growing interest in the city's waste management model.

**WASTE PROCESSING IN CITY**

City generates approximately 2,000 metric tonnes of municipal solid waste every day

To manage waste, LMC, in partnership with Bhumi Green Energy, has set up three fresh waste processing plants of 700 metric tonnes per day capacity each

**WASTE COLLECTION & SEGREGATION**

All collected waste is segregated into two main categories: **Organic fraction** (around 55%), which includes biodegradable waste, and **inorganic fraction** (around 45%), which is non-biodegradable waste like plastic, metal, and glass

**INORGANIC WASTE PROCESSING**

Inorganic fraction is sorted to recover recyclable materials. The remaining non-recyclable but combustible waste is processed into **Refuse Derived Fuel (RDF)**, which is used as an alternative fuel source in cement factories and paper mills

**ORGANIC WASTE PROCESSING**

Organic waste is processed using two methods: **Aerobic digestion** (with oxygen), which produces compost, suitable for agriculture and gardening, and **Anaerobic digestion** (without oxygen), which generates biogas and organic residue used as soil conditioner

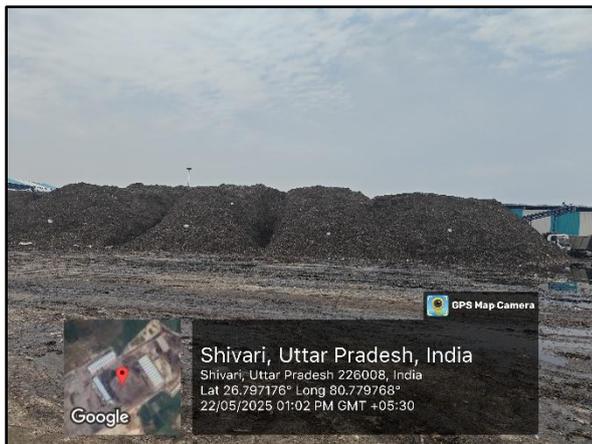
**Next Is Waste-to-Energy Plant: Minister**

The LMC is also preparing to establish a Waste-to-Energy (WTE) plant at Shivri. The proposed facility will convert RDF from fresh waste into electricity. State minister AK Sharma mentioned that discussions are underway with NTPC for setting up the plant, which will also include a Compressed BioGas (CBG) unit to generate renewable fuel from organic waste through anaerobic digestion. Additional municipal commissioner Arvind Rao explained that the planned 15 MW WTE plant will use 1,000-1,200 metric tons of RDF daily, helping reduce the cost and distance of transporting RDF to cement factories located nearly 500 km away. The Rs 450 crore project will follow a Public-Private Partnership (PPP) model under the Design, Build, Finance, Operate, and Transfer (DBFOT) framework. Funding will be divided between the private partner (50%), state or urban local body (25%), and central govt (25%), with additional support from Viability Gap Funding (VGF). The facility will feature modern boilers, turbines, and emission control systems to comply with pollution norms. Power generated will be sold under a Power Purchase Agreement (PPA), while residual ash will be reused in construction.

Fresh Waste Processing Summary Report of July 2025

BHUMI GREEN ENERGY LUCKNOW FRESH PLANT UNIT-01, 02 & 03																				
FRESH WASTE PLANT (SHEET NO-01)																				
MSW RECEIVE & PROCESS SHEET JULY-2025																				
RECEIVE & PROCESS								MOISTURE LOSS		PRODUCTION										
SR. NO.	DATE	TRIPS	RECEIVED MSW. MT	PROCESS MSW. UNIT 1 (IN M.T.)	PROCESS MSW UNIT 2 (IN M.T.)	PROCESS MSW UNIT 3 (IN M.T.)	TOTAL PROCESSES (IN M.T.)	MOISTURE & PROCESS LOSS (15%) (IN M.T.)	MSW AFTER MOISTURE LOSS (IN M.T.)	PRE-COMPOST (57.5%) (IN M.T.)	C & D (4%) (IN M.T.)	RDF (33%) (IN M.T.)	INERT (3%) (IN M.T.)	RECYCLABLE & COCONUT (2.5%) (IN M.T.)	C&D RECOVER & DISPATCH (IN M.T.)	TOTAL DISPATCH RDF (IN M.T.)	INERT	RECYCLABLE (IN M.T.)	REMARKS	
1	01/07/2025	193	1980.13	740	742	300	1062	297.02	1683.11	967.79	67.32	555.43	50.49	42.00	04.77	102.98	0.00	0.00		
2	02/07/2025	199	2065.12	690	770	410	1870	309.77	1755.35	1009.33	70.21	579.27	52.66	43.88	25.80	100.70	0.00	1.05		
3	03/07/2025	190	1898.80	700	670	600	1970	284.82	1613.98	928.04	64.56	532.61	48.42	40.35	0.00	111.10	0.00	1.06		
4	04/07/2025	178	1783.95	715	610	410	1735	267.59	1516.36	871.91	60.65	500.40	45.49	37.91	0.00	154.35	0.00	0.00		
5	05/07/2025	166	1619.02	708	710	380	1798	242.85	1376.17	791.30	55.05	454.14	41.29	34.40	9.42	306.95	0.00	0.00		
6	06/07/2025	201	1968.33	701	707	510	1918	295.25	1673.08	962.02	66.92	552.12	50.19	41.83	62.66	418.47	0.00	0.00		
7	07/07/2025	199	1897.10	740	745	530	2015	284.50	1612.60	927.25	64.50	532.16	48.30	40.32	72.98	404.96	0.00	0.00		
8	08/07/2025	210	1951.06	740	749	600	2097	292.70	1659.08	953.97	66.36	547.50	49.77	41.40	132.45	556.14	0.00	0.00		
9	09/07/2025	240	2287.09	740	730	610	2080	343.06	1944.03	1117.82	77.76	641.53	58.32	48.60	42.93	371.79	0.00	0.00		
10	10/07/2025	221	2118.75	742	735	620	2097	317.81	1800.94	1035.54	72.04	594.31	54.03	45.02	53.16	405.65	0.00	0.00		
11	11/07/2025	204	2016.94	748	700	605	2053	302.54	1714.40	985.78	68.58	565.75	51.43	42.86	31.17	266.09	0.00	0.00		
12	12/07/2025	198	2002.94	740	742	600	2082	300.44	1702.50	978.94	68.10	561.82	51.07	42.56	68.36	348.84	0.00	0.00		
13	13/07/2025	190	1917.28	700	680	550	1930	287.59	1629.69	937.07	65.19	537.80	48.89	40.74	105.94	306.45	0.00	0.99		
14	14/07/2025	182	1791.42	720	700	460	1880	268.71	1522.71	875.56	60.91	502.49	45.68	38.07	56.37	146.99	0.00	0.00		
15	15/07/2025	194	1947.57	710	690	530	1930	292.14	1655.43	951.87	66.22	546.29	49.66	41.39	164.65	455.95	0.00	0.00		
16	16/07/2025	182	1821.42	725	705	600	2030	273.21	1548.21	890.22	61.93	510.91	46.45	38.71	10.20	336.07	0.00	0.00		
17	17/07/2025	202	2050.84	700	690	570	1960	307.63	1743.21	1002.35	69.73	575.26	52.30	43.58	34.36	508.79	0.00	0.91		
18	18/07/2025	198	1937.58	710	700	580	1990	290.64	1646.94	946.99	65.88	543.49	49.41	41.17	14.89	458.78	0.00	0.00		
19	19/07/2025	206	1989.71	720	710	540	1970	298.46	1691.25	972.47	67.65	558.11	50.74	42.28	54.67	654.15	0.00	0.00		
20	20/07/2025	194	1860.52	705	670	510	1885	279.08	1581.44	909.33	63.26	521.88	47.44	39.54	39.95	610.86	0.00	1.04		
21	21/07/2025	173	1655.82	700	680	420	1800	248.37	1407.45	809.28	56.30	464.46	42.22	35.19	62.83	248.44	0.00	0.00		
22	22/07/2025	200	1955.94	705	680	470	1855	293.39	1662.55	955.97	66.50	548.64	49.88	41.56	84.64	230.43	0.00	0.00		
23	23/07/2025	192	1893.94	680	620	501	1801	284.09	1609.85	925.66	64.39	531.25	48.30	40.25	83.69	329.87	0.00	0.00		
24	24/07/2025	200	1914.40	710	640	550	1900	287.16	1627.24	935.66	65.09	536.99	48.82	40.68	141.17	305.32	0.00	0.00		
25	25/07/2025	200	1983.23	700	650	630	1980	297.40	1685.75	969.30	67.43	556.30	50.57	42.14	19.03	142.71	0.00	0.00		
26	26/07/2025	194	1971.39	720	660	590	1970	295.71	1675.68	963.52	67.03	552.97	50.27	41.89	0.00	713.52	0.00	0.00		
27	27/07/2025	200	1948.71	730	648	540	1918	292.31	1656.40	952.43	66.26	546.61	49.69	41.41	41.69	680.03	0.00	0.00		
28	28/07/2025	191	1801.31	720	650	468	1838	270.20	1531.11	880.39	61.24	505.27	45.93	38.28	10.65	457.73	0.00	0.00		
29	29/07/2025	194	1924.18	710	670	520	1900	288.63	1635.55	940.44	65.42	539.73	49.07	40.89	10.98	316.25	0.00	0.00		
30	30/07/2025	178	1824.1	700	650	490	1840	273.62	1550.49	891.53	62.02	511.66	46.51	38.76	34.10	352.99	0.00	0.00		
31	31/07/2025																			
				21477	20703	15774														
	TOTAL	5869	57779.47		57954		57954	8666.92	49112.55	28239.72	1964.50	16207.14	1473.30	1227.81	1553.51	10883.35	0.00	5.05		
	GRAND TOTAL	34365	318936.53		318314.14			47840.48	271096.05	152221.55	10843.84	83973.69	20938.24	3118.73	10299.84	76728.09	0.00	72.95		

**Fresh Waste Processing Plant**



**Windrows  
formation**

Composting Unit



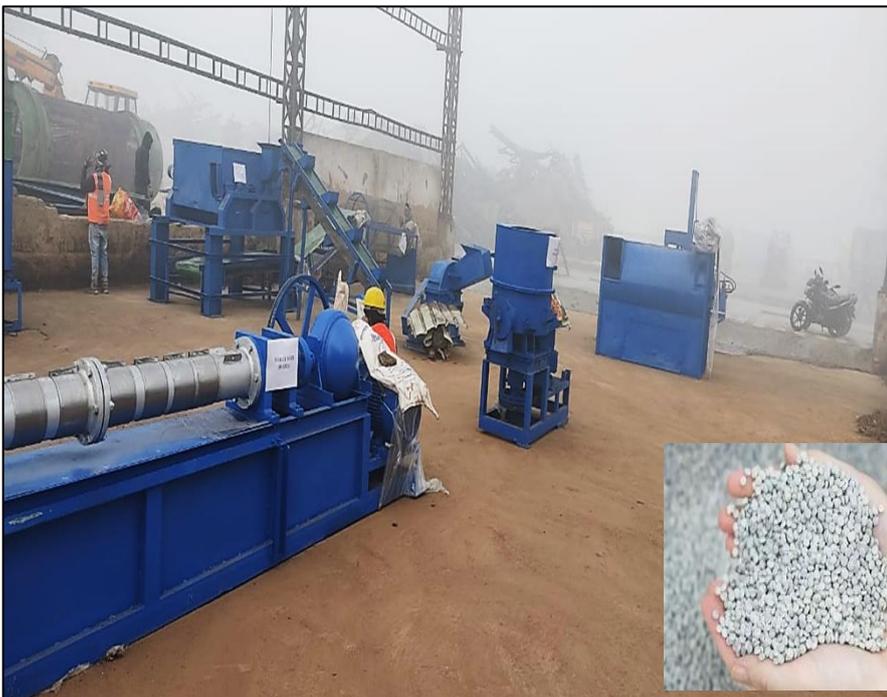
**Compost Packaging**

## Other Plants installed at Shivari

### Hazardous Waste/Reject Disposal Plant



- Avg. 5 TPD Dry waste Burn per day
- Based on Plasma Technology



Plastics Pallet  
Manufacturing  
Machine

# Manufacturing of Rope and Cocopeat from Coconut Shell- New Initiative



## Leachate Treatment Plant



**Aeration Tank**



**Chemical Mixing**



**Settling and Sludge Tank**



**Pump and Blower**



**Carbon Filter and Clear Water Tank**

Sanitary Landfill





## नगर निगम लखनऊ

प्रेषक, पर्यावरण अभियन्ता, नगर निगम, लखनऊ।	सेवा में, M/s BHUMI GREEN ENERGY, PUNE.
पत्र संख्या :- डी/663 /पर्या0अभि0/24	दिनांक :- 29 अक्टूबर, 2024

### Letter of Intent (LOI)

**विषय :** Letter of Intent for selection of contractor for Supply, Installation, Commissioning of 1000 TPD Municipal Solid Waste extendable up to 2000TPD (Wet & Dry) processing plant at Shivari, Lucknow and its operation & maintenance for a period of minimum 03 years.

उपरोक्त विषयक कार्य हेतु दिनांक 10.09.2024 को आमंत्रित निविदा में दी गयी न्यूनतम दर रू0 988.00 प्रति मी0टन को आप द्वारा निविदा समिति के समक्ष रू0 943.00 प्रति मी0टन पर अपनी सहर्ष सहमति प्रदान की गयी है। जिसे नगर आयुक्त महोदय की अध्यक्षता वाली कमेटी द्वारा स्वीकार कर लिया गया है।

अतः उपरोक्त कार्य का अनुबन्ध रू0 100/- के जनरल स्टैम्प पेपर पर कराये जाने के साथ आर0एफ0पी0 में दिये गये प्राविधान के अनुसार एक वर्ष की अनुमानित धनराशि का 5% परफार्मेंस सिक्योरिटी रू0 2.60 करोड़ बैंक गारण्टी/एफ0डी0आर0 के रूप में जमा करते हुए 15 दिवस में अनुबन्ध कराया जाना सुनिश्चित करें।

भवदीय

  
 पर्यावरण अभियन्ता  
 नगर निगम लखनऊ

प्रतिलिपि :

1. नगर आयुक्त महोदय को सादर सूचनार्थ।
2. अपर नगर आयुक्त महोदय को सादर सूचनार्थ।

  
 पर्यावरण अभियन्ता  
 नगर निगम लखनऊ

**RDF dispatch summary Table**

<b>FRESH RDF DISPATCH SUMMARY 03.08.2025 till</b>		
<b>SR NO.</b>	<b>PLANT NAME</b>	<b>QTY</b>
1	ACC LIMITED (KYMOOR)	5485.61
2	ACC CEMENT JAMUL ( CHHATTISGARH )	176.95
3	ACC LIMITED (CHANDRAPUR)	1069.32
4	AMBUJA CEMENT LTD (MARWA MUNDWA)	4537.19
5	BINDLAS DUPLUX LTD (MUZAFFARNAGAR)	55.94
6	KAILASHIDEVI PLUPS AND PAPER PRODUCTS	35.38
7	SUCHI PAPER MILLS	42.26
8	BIRLA CORPORATION LTD ( SATNA )	256.68
9	DEV PRIYA PRODUCTS (MEERUT)	55.49
10	JK CEMENT (PANNA)	8231.46
11	MAA SHEETLA VENTURES (KICCHA)	12762.99
12	MEENU PAPER MILLS (MUZAFFARNAGAR)	4051.32
13	PASWARA PAPER LTD ( MEERUT )	337.70
14	PRISM JOHSON LTD (SATNA)	10117.55
15	RAMA SHYAMA PAPER MILL ( BAREILLY )	8871.70
16	SHIDHESHWARI PAPER UDYOG (KASHIPUR)	37.39
17	SHREE BHAGESHWARI PAPER (MUZAFFARNAGAR)	25.29
18	SIDHI CEMENT WORKS (SIDHI)	20264.53
19	ULTRATECH CEMENT LTD ( RAJASTHAN )	876.34
20	UTRATECH CEMENT LTD ( DALLA )	1662.31
<b>GRAND TOTAL</b>		<b>78953.40</b>



Form - A2  
JOINT DIRECTOR OF AGRICULTURE (FERTILIZER)  
(DEPARTMENT OF AGRICULTURE, U.P.)  
ACKNOWLEDGEMENT  
See Clause 8(3)

**1. License Number: JDA FERTILIZER/626/LKO/1**

Received from M/ s BHUMI GREEN ENERGY, MSW PROCESSING PLANT, VILLAGE- SHIVRI, TEHSIL-SAROJINI NAGAR, DISTRICT-LUCKNOW, 226017 a complete Memorandum of Intimation alongwith Form 'O', fee of Rs. 2251 by Demand Draft bearing number F926020 dated 09/06/2025

2. This acknowledgement shall be deemed to be the letter of authorisation entitling the applicant to carry on the business as applied for, for a period of 5 years from the date of issue of this Memo of acknowledgement unless suspended or revoked by the competent authority.

DR ASHUTOSH  
KUMAR  
MISHRA

Digitally signed by  
DR ASHUTOSH  
KUMAR MISHRA  
Date: 2025.06.09  
19:37:00 +05'30'

(Authorised As Per Enclosed Form A1)  
Issue Date : 09/06/2025  
Valid Upto : 08/06/2030

Signature of Notified Authority  
Joint Director of Agriculture (Fertilizer)  
Uttar Pradesh

3344

Form - A1  
**MEMORANDUM OF INTIMATION**  
 [See Clause 8(2)]

Licence Number: JDA FERTILIZER/626/LKO/1  
 Issue Date: 09/06/2025  
 Valid Upto: 08/06/2030

**1. Details of the Notified Authority to whom application is submitted.**

(a) Designation of Notified Authority: Joint Director of Agriculture (Fertilizer)  
 Uttar Pradesh  
 (b) Place: Krishi Bhawan Lucknow  
 (c) State of: Uttar Pradesh

**2. Details of the applicant:**

Name of the applicant SHAMBHURAJ RAVINDRA PAWAR  
 Name of the Concern: BHUMI GREEN ENERGY  
 Postal Address with telephone number: MSW PROCESSING PLANT, TEHSIL-SAROJINI  
 NAGAR, DISTRICT-LUCKNOW, LUCKNOW, 226017  
 Mob No: 9685087261

**3. Place of Business:**

(i) For Sale: MSW PROCESSING PLANT, VILLAGE-SHIVRI,  
 TEHSIL-SAROJINI NAGAR, DISTRICT-LUCKNOW,  
 226017  
 (i) For Storage: MSW PROCESSING PLANT, VILLAGE-SHIVRI,  
 TEHSIL-SAROJINI NAGAR, DISTRICT-LUCKNOW,  
 226017

**4. Whether the application is for:**

Manufacturer

**5. Details of fertilizer and their source in form 'O':**

S.No	Name of Fertilizer	Whether certificate of source in attached
01.	CITY COMPOST	NO

(Please tick mark whichever is applicable)

- I have deposited the registration fee of Rs. 2251 via Challan No. F926020 Dated 09/06/2025 in the bank/Treasury or enclose Demand Draft No. - Dated in favour of payable at - towards registration fees.
- Whether the intimation is for an authorization letter or a renewal thereof.(Note: In case the intimation is for renewal of authorization letter,the acknowledgment in Form A2 should be submitted for necessary endorsement thereon.)
- Any other relevant information
- I have read the terms and conditions of eligibilty for submission of Memorandum of Intimation and undertake that the same will be complied by me and in token of the same.I have signed the same is enclosed herewith.

Date : 09/06/2025

Place : Krishi Bhawan Lucknow

Signature of Applicant

**Term and Conditions of authorisation.**

- I shall comply with the provisions of the Fertilizer (Control) Order, 1985 and the notifications issued thereunder for the time being in force.
- I shall from time to time report to the Notified Authority and inform about change in the premises of sale depot and godowns attached to sale depot.
- I shall also submit in time all the returns as may be prescribed by the State Government.
- I shall not sell fertilizers for industrial use
- I shall file a separate Memorandum of Intimation for, where the storage point is located outside the area jurisdiction of the Notified Authority where the sale depot is located.
- I shall file a separate MOI for each place when the business of selling fertilizers is intended to be carried on at more than one place.
- I shall file separate MOI if I carry on the business of fertilizers both as retail and wholesale dealer.
- I confirm that my previous certificate of Registration or Authorisation is not under Suspension or Cancellation or debarred from selling of fertilizers.

**Declaration**

- (a) I/We declare that the information given above is true to the best of my/our knowledge and belief and no part thereof is false or no material information has been concealed.
- (b) Declared that the fertilisers mentioned above will be supplied conforming to the standards laid down under the Fertiliser (Control) Order, 1985 and, as the case may be, grades/ formulations (of mixtures of fertilisers) notified by the Central/State Government and packed and marked in container as provided under clause 21 of the Fertiliser (Control) Order, 1985

Date : 09/06/2025

Place : Krishi Bhawan Lucknow

Signature of Applicant



## BHUMI GREEN ENERGY

Office No. 205-206, Second Floor, Apex Tower- Amanora Mall, Magarpatta, Hapadsar Pune-411028  
Add -Flat no.703 Ashlyshya-B Saheedpath, Pallasio Mall Lucknow UP- 226002

Plant Add:- Solid Waste Plant , Shiveri Pankheda  
Lucknow Uttar Pradesh - 226101 Mob. No. 9011100699 / 9685087261.  
GST NO.09AAQFB0097A1ZK

### TAX INVOICE

TO,  
**INDIAN AGRO ORGANIC**  
  
ADDRESS:23/249 JEONI MANDI  
AGRA-282004 (U.P.)  
MOB-9837903741  
EMAIL, : indianagroorganics@gmail.com  
  
GST NO:- 09AJIPK1479J1ZS

Date:- 29.06.2025  
INVOICE NO :- U10F-2526/92531  
VEHICLE NO :- UP-83-AT-8607  
ORDER DIRECT

Sr. No.	Description of Goods	HSN CODE	Weight In MT.	Rate(per MT.Ton)	GST	Total Amount
1	4 MM CITY COMPOST	3101	27.87	700.00		19509.00
<b>Amount</b>						<b>19509.00</b>
CGST 2.5%						487.73
SGST 2.5%						487.73
<b>Total Amount</b>						<b>20484.45</b>
Round +/-						-0.45
<b>Total Net Amount</b>						<b>20484.00</b>

**TOTAL INVOICE VALUE (In Words) RS:- TWENTY THOUSAND FOUR HUNDRED EIGHTY FOUR RUPEES ONLY**

No complaints regarding shortage in weight and quantity or damage will be entertained if not made immediately on receipt of the goods.

\* Received the above mentioned goods in good condition.

RECEIVER SIGN.

FOR BHUMI GREEN ENERGY



AUTHORIZED SIGNATORY

3348  
MUNICIPAL CORPORATION  
BHUJI GREEN ENERGY  
SWM PLANT SHIVRI LUCKNOW(WB-2)

10752

VEHICLE NO : UPB3AT8607  
MATERIAL : COMPOST  
EA/INO No

GROSS Wt: 39050 kg  
TARE Wt: 11180 kg  
NET Wt: 27870 kg

Date:29/06/2025 Time:11:41  
Date:29/06/2025 Time:08:26  
TWO SEVEN EIGHT SEVEN ZERO kg

Charges(1): Rs. 0

OPERATOR'S SIGNATURE:



STORE SIGNATURE:

3349  
e-Way Bill

E-Way Bill No:	4715 8662 4861
E-Way Bill Date:	29/06/2025 12:12 PM
Generated By:	09AAQ FB009 7A1ZK - BHUMI GREEN ENERGY ENVIROCARE LLP
Valid From:	29/06/2025 12:12 PM [337Kms]
Valid Until:	01/07/2025

## Part - A

GSTIN of Supplier	09AAQFB0097A1ZK, BHUMI GREEN ENERGY ENVIROCARE LLP
Place of Dispatch	Lucknow, UTTAR PRADESH-226002
GSTIN of Recipient	09AJI PK147 9J1ZS, INDIAN AGRO ORGANICS
Place of Delivery	AGRA, UTTAR PRADESH-282004
Document No.	U10F-2526/92531
Document Date	29/06/2025
Transaction Type:	Regular
Value of Goods	20484
HSN Code	310100 - 4 MM CITY COMPOST
Reason for Transportation	Outward - Supply
Transporter	

## Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	UP83AT8607	Lucknow	29/06/2025 12:12 PM	09AAQFB0097A1ZK	-	-



471586624861

Note\*: If any discrepancy in information please try after sometime.

**BHUMI GREEN ENERGY**

Office No. 205-206, Second Floor, Apex Tower- Amanora Mall, Magarpatta, Hapadsar Pune-411028  
 Add -Flat no.703 Ashlyshya-B Saheedpath, Pallasio Mall Lucknow UP- 226002  
 Plant Add:- Solid Waste Plant , Shiveri Pankheda  
 Lucknow Uttar Pradesh - 226101 Mob. No. 9011100699 / 9685087261.  
 GST NO.09AAQFB0097A1ZK

**TAX INVOICE**

TO,  
 INDIAN AGRO ORGANIC  
 ADDRESS:23/249 JEONI MANDI  
 AGRA-282004 (U.P.)  
 MOB-9837903741  
 EMAIL, : indianagroorganics@gmail.com  
 GST NO:- 09AJIPK1479J1ZS

Date:- 30.06.2025

INVOICE NO :- U10F-2526/92533

VEHICLE NO :- UP-83-DT-3448

ORDER DIRECT

Sr. No.	Description of Goods	HSN CODE	Weight In MT.	Rate(per MT.Ton)	GST	Total Amount
1	4 MM CITY COMPOST	3101	28.53	700.00		19971.00
<b>Amount</b>						<b>19971.00</b>
<b>CGST 2.5%</b>						<b>499.28</b>
<b>SGST 2.5%</b>						<b>499.28</b>
<b>Total Amount</b>						<b>20969.55</b>
<b>Round +/-</b>						<b>0.45</b>
<b>Total Net Amount</b>						<b>20970.00</b>

**TOTAL INVOICE VALUE (In Words) RS:- TWENTY THOUSAND NINE HUNDRED SEVENTY RUPEES ONLY**

No complaints regarding shortage in weight and quantity or damage will be entertained if not made immediately on receipt of the goods.

\* Received the above mentioned goods in good condition.

RECEIVER SIGN.

FOR BHUMI GREEN ENERGY



AS

LUCKNOW MUNICIPAL CORPORATION

3351

BHUMI SURESH ENERGY  
SWM PLANT SHIVRI LUCKNOW(MB-2)

RST NO :  
CUSTOMER :  
SUPPLIER :

10789

VEHICLE NO :  
MATERIAL :  
CH/INV NO :

UPB3DT3448

COMPOST

GROSS Wt: 39430 kg  
TARE Wt: 10900 kg  
NET Wt: 28530 kg

Date:30/06/2025 Time:16:06

Date:30/06/2025 Time:09:25

TWO EIGHT FIVE THREE ZERO kg

Charges(1): Rs. 0

OPERATOR'S SIGNATURE:

STORE SIGNATURE:

3352  
e-Way Bill

E-Way Bill No:	4415 8714 7298
E-Way Bill Date:	30/06/2025 04:49 PM
Generated By:	09AAQ FB009 7A1ZK - BHUMI GREEN ENERGY ENVIROCARE LLP
Valid From:	30/06/2025 04:49 PM [337Kms]
Valid Until:	02/07/2025

## Part - A

GSTIN of Supplier	09AAQFB0097A1ZK,BHUMI GREEN ENERGY ENVIROCARE LLP
Place of Dispatch	Lucknow,UTTAR PRADESH-226002
GSTIN of Recipient	09AJI PK147 9J1ZS ,INDIAN AGRO ORGANICS
Place of Delivery	AGRA,UTTAR PRADESH-282004
Document No.	U10F-2526/92533
Document Date	30/06/2025
Transaction Type:	Regular
Value of Goods	20970
HSN Code	310100 -
Reason for Transportation	Outward - Supply
Transporter	

## Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	UP83DT3448	Lucknow	30/06/2025 04:49 PM	09AAQFB0097A1ZK	-	-



441587147298

Note\*: If any discrepancy in information please try after sometime.

**BHUMI GREEN ENERGY**

Office No. 205-206, Second Floor, Apex Tower- Amanora Mall, Magarpatta, Hapadsar Pune-411028  
 Add -Flat no.703 Ashlyshya-B Saheedpath, Pallasio Mall Lucknow UP- 226002  
 Plant Add:- Solid Waste Plant , Shiveri Pankheda  
 Lucknow Uttar Pradesh - 226101 Mob. No. 9011100699 / 9685087261.  
 GST NO.09AAQFB0097A1ZK

**TAX INVOICE**

TO,

INDIAN AGRO ORGANIC

ADDRESS:23/249 JEONI MANDI

AGRA-282004 (U.P.)

MOB-9837903741

EMAIL, : indianagroorganics@gmail.com

GST NO:- 09AJIPK1479J1ZS

Date:- 11.07.2025

INVOICE NO :- U10F-2526/92545

VEHICLE NO :- RJ-11-GB-8553

ORDER DIRECT

Sr. No.	Description of Goods	HSN CODE	Weight In MT.	Rate(per MT.Ton)	GST	Total Amount
1	4 MM CITY COMPOST	3101	27.53	700.00		19271.00
<b>Amount</b>						<b>19271.00</b>
<b>CGST 2.5%</b>						<b>481.78</b>
<b>SGST 2.5%</b>						<b>481.78</b>
<b>Total Amount</b>						<b>20234.55</b>
<b>Round +/-</b>						<b>0.45</b>
<b>Total Net Amount</b>						<b>20235.00</b>

**TOTAL INVOICE VALUE (In Words) RS:- TWENTY THOUSAND TWO HUNDRED THIRTY FIVE RUPEES ONLY**

No complaints regarding shortage in weight and quantity or damage will be entertained if not made immediately on receipt of the goods.

\* Received the above mentioned goods in good condition.

RECEIVER SIGN.



AUTHORIZED SIGNATORY

3354

LUCKNOW MUNICIPAL CORPORATION

WHUMI GREEN ENERGY

SWM PLANT SHIVRI LUCKNOW(WB-2)

RST NO : 11359

VEHICLE NO : RJ11GB8553

CUSTOMER :

MATERIAL : 4MM COMPOST

SUPPLIER :

CH/INV NO :

GROSS Wt: 38430 kg

Date:11/07/2025 Time:11:12

TARE Wt: 10900 kg

Date:11/07/2025 Time:09:27

NET Wt: 27530 kg

TWO SEVEN FIVE THREE ZERO kg

Charges(1): Rs. 0

OPERATOR'S SIGNATURE:



STORE SIGNATURE:

# 3355

## e-Way Bill



E-Way Bill No:	4615 9181 0647
E-Way Bill Date:	11/07/2025 12:16 PM
Generated By:	09AAQ FB009 7A1ZK - BHUMI GREEN ENERGY ENVIROCARE LLP
Valid From:	11/07/2025 12:16 PM [337Kms]
Valid Until:	13/07/2025

### Part - A

GSTIN of Supplier	09AAQFB0097A1ZK,BHUMI GREEN ENERGY ENVIROCARE LLP
Place of Dispatch	Lucknow,UTTAR PRADESH-226002
GSTIN of Recipient	09AJI PK147 9J1ZS ,INDIAN AGRO ORGANICS
Place of Delivery	AGRA,UTTAR PRADESH-282004
Document No.	U10F-2526/92545
Document Date	11/07/2025
Transaction Type:	Regular
Value of Goods	20235
HSN Code	310100 - 4 MM CITY COMPOST
Reason for Transportation	Outward - Supply
Transportor	

### Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ11GB8553	Lucknow	11/07/2025 12:16 PM	09AAQFB0097A1ZK	-	-



461591810647

Note: If any discrepancy in information please try after sometime.

**BHUMI GREEN ENERGY**

Office No. 205-206, Second Floor, Apex Tower- Amanora Mall, Magarpatta, Hapadsar Pune-411028  
 Add -Flat no.703 Ashlyshya-B Saheedpath, Pallasio Mall Lucknow UP- 226002  
 Plant Add:- Solid Waste Plant , Shiveri Pankheda  
 Lucknow Uttar Pradesh - 226101 Mob. No. 9011100699 / 9685087261.  
 GST NO.09AAQFB0097A1ZK

**TAX INVOICE**

TO,  
**INDIAN AGRO ORGANIC**  
 ADDRESS:23/249 JEONI MANDI  
 AGRA-282004 (U.P.)  
 MOB-9837903741  
 EMAIL, : indianagroorganics@gmail.com  
 GST NO:- 09AJIPK1479J1ZS

Date:- 11.07.2025  
 INVOICE NO :- U10F-2526/92546  
 VEHICLE NO :- UP-83-BT-4448  
 ORDER DIRECT

Sr. No.	Description of Goods	HSN CODE	Weight in MT.	Rate(per MT.Ton)	GST	Total Amount
1	4 MM CITY COMPOST	3101	26.09	700.00		18263.00
<b>Amount</b>						<b>18263.00</b>
<b>CGST 2.5%</b>						<b>456.58</b>
<b>SGST 2.5%</b>						<b>456.58</b>
<b>Total Amount</b>						<b>19176.15</b>
<b>Round +/-</b>						<b>-0.15</b>
<b>Total Net Amount</b>						<b>19176.00</b>

**TOTAL INVOICE VALUE (In Words) RS:- NINETEEN THOUSAND ONE HUNDRED SEVENTY SIX RUPEES ONLY**

No complaints regarding shortage in weight and quantity or damage will be entertained if not made immediately on receipt of the goods.

\* Received the above mentioned goods in good condition.

RECEIVER SIGN.



Aggra

LUCKNOW MUNICIPAL CORPORATION

3357

BHUMI GREEN ENERGY  
GDM PLANT SHIVRI LUCKNOW(WB-2)

RST NO : 11358  
CUSTOMER :  
SUPPLIER :

VEHICLE NO : UP83BT4448  
MATERIAL : 4MM COMPOST  
CH/INV NO :

GROSS WT: 37490 kg  
TARE WT: 11400 kg  
NET WT: 26090 kg

Date:11/07/2025 Time:11:27  
Date:11/07/2025 Time:08:45  
TWO SIX ZERO NINE ZERO kg

Charges (For Rs.) 0



OPERATOR'S SIGNATURE:

*[Handwritten signature]*

STORE SIGNATURE:

# 3358

## e-Way Bill



E-Way Bill No:	4115 9181 2987
E-Way Bill Date:	11/07/2025 12:20 PM
Generated By:	09AAQ FB009 7A1ZK - BHUMI GREEN ENERGY ENVIROCARE LLP
Valid From:	11/07/2025 12:20 PM [337Kms]
Valid Until:	13/07/2025

### Part - A

GSTIN of Supplier:	09AAQFB0097A1ZK,BHUMI GREEN ENERGY ENVIROCARE LLP
Place of Dispatch:	Lucknow,UTTAR PRADESH-226002
GSTIN of Recipient:	09AJI PK147 9J1ZS ,INDIAN AGRO ORGANICS
Place of Delivery:	AGRA,UTTAR PRADESH-282004
Document No.:	U10F-2526/92546
Document Date:	11/07/2025
Transaction Type:	Regular
Value of Goods:	19176
HSN Code:	310100 - 4 MM CITY COMPOST
Reason for Transportation:	Outward - Supply
Transporter:	

### Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	UP83BT4448	Lucknow	11/07/2025 12:20 PM	09AAQFB0097A1ZK	-	-



411591812987

Note\* If any discrepancy in information please try after sometime.

**BHUMI GREEN ENERGY**

Office No. 205-206, Second Floor, Apex Tower- Amanora Mall, Magarpatta, Hapadsar Pune-411028  
 Add -Flat no.703 Ashlyshya-B Saheedpath, Pallasio Mall Lucknow UP- 226002  
 Plant Add:- Solid Waste Plant , Shiveri Pankheda  
 Lucknow Uttar Pradesh - 226101 Mob. No. 9011100699 / 9685087261.  
 GST NO.09AAQFB0097A1ZK

**TAX INVOICE**

TO,

INDIAN AGRO ORGANIC

ADDRESS:23/249 JEONI MANDI

AGRA-282004 (U.P.)

MOB-9837903741

EMAIL, : indianagroorganics@gmail.com

GST NO:- 09AJIPK1479J1ZS

Date:- 17.07.2025

INVOICE NO :- U10F-2526/92549

VEHICLE NO :- UP-83-BT-4448

ORDER DIRECT

Sr. No.	Description of Goods	HSN CODE	Weight In MT.	Rate(per MT.Ton)	GST	Total Amount
1	4 MM CITY COMPOST	3101	27.10	700.00		18970.00
<b>Amount</b>						<b>18970.00</b>
<b>CGST 2.5%</b>						<b>474.25</b>
<b>SGST 2.5%</b>						<b>474.25</b>
<b>Total Amount</b>						<b>19918.50</b>
<b>Round +/-</b>						<b>0.50</b>
<b>Total Net Amount</b>						<b>19919.00</b>

**TOTAL INVOICE VALUE (In Words) RS:- NINETEEN THOUSAND NINE HUNDRED NINETEEN RUPEES ONLY**

No complaints regarding shortage in weight and quantity or damage will be entertained if not made immediately on receipt of the goods.

\* Received the above mentioned goods in good condition.

RECEIVER SIGN.

FOR BHUMI GREEN ENERGY

AUTHORIZED SIGNATORY



## e-Way Bill



E-Way Bill No:	4115 9442 5373					
E-Way Bill Date:	17/07/2025 05:00 PM					
Generated By:	09AAQ FB009 7A1ZK - BHUMI GREEN ENERGY ENVIROCARE LLP					
Valid From:	17/07/2025 05:00 PM [337Kms]					
Valid Until:	19/07/2025					
<b>Part - A</b>						
GSTIN of Supplier	09AAQFB0097A1ZK,BHUMI GREEN ENERGY ENVIROCARE LLP					
Place of Dispatch	Lucknow,UTTAR PRADESH-226002					
GSTIN of Recipient	09AJI PK147 9J1ZS ,INDIAN AGRO ORGANICS					
Place of Delivery	AGRA,UTTAR PRADESH-282004					
Document No.	U10F2526/92549					
Document Date	17/07/2025					
Transaction Type:	Regular					
Value of Goods	19919					
HSN Code	310100 - 4 MM CITY COMPOST					
Reason for Transportation	Outward - Supply					
Transporter						
<b>Part - B</b>						
Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	UP83BT4448	Lucknow	17/07/2025 05:00 PM	09AAQFB0097A1ZK	-	-
 411594425373						
Note*: If any discrepancy in information please try after sometime.						

**BHUMI GREEN ENERGY**

Office No. 205-206, Second Floor, Apex Tower- Amanora Mall, Magarpatta, Hapadsar Pune-411028  
 Add -Flat no.703 Ashlyshya-B Saheedpath, Pallasio Mall Lucknow UP- 226002  
 Plant Add:- Solid Waste Plant , Shiveri Pankheda  
 Lucknow Uttar Pradesh - 226101 Mob. No. 9011100699 / 9685087261.  
 GST NO.09AAQFB0097A1ZK

**TAX INVOICE**

TO,

INDIAN AGRO ORGANIC

ADDRESS:23/249 JEONI MANDI  
 AGRA-282004 (U.P.)  
 MOB-9837903741  
 EMAIL, : indianagroorganics@gmail.com

GST NO:- 09AJIPK1479J1ZS

Date:- 17.07.2025

INVOICE NO :- U10F-2526/92550

VEHICLE NO :- UP-61-T-9611

ORDER DIRECT

Sr. No.	Description of Goods	HSN CODE	Weight In MT.	Rate(per MT.Ton)	GST	Total Amount
1	4 MM CITY COMPOST	3101	31.46	700.00		22022.00
<b>Amount</b>						<b>22022.00</b>
<b>CGST 2.5%</b>						<b>550.55</b>
<b>SGST 2.5%</b>						<b>550.55</b>
<b>Total Amount</b>						<b>23123.10</b>
<b>Round +/-</b>						<b>-0.10</b>
<b>Total Net Amount</b>						<b>23123.00</b>

**TOTAL INVOICE VALUE (In Words) RS:- TWENTY THREE THOUSAND ONE HUNDRED TWENTY THREE RUPEES ONLY**

No complaints regarding shortage in weight and quantity or damage will be entertained if not made immediately on receipt of the goods.

\* Received the above mentioned goods in good condition.

RECEIVER SIGN.

FOR BHUMI GREEN ENERGY



AUTHORIZED SIGNATORY

Indian organic

Agarwal

LUCKNOW MUNICIPAL CORPORATION  
BHUMI GREEN ENERGY  
SWM PLANT SHIVRI LUCKNOW (WB-2)

RST NO : 11568 VEHICLE NO : UP61T9611  
CUSTOMER : MATERIAL : 4MM COMPOST  
SUPPLIER : GH/INV NO :

GROSS WT: 45310 kg Date: 17/07/2025 Time: 15:23  
TARE WT: 13850 kg Date: 17/07/2025 Time: 12:22  
NET WT: 31460 kg THREE ONE FOUR SIX ZERO kg

Charges(1): Rs. 0

OPERATOR'S SIGNATURE:



STORE SIGNATURE:

3363

## e-Way Bill



E-Way Bill No:	4415 9442 6560
E-Way Bill Date:	17/07/2025 05:02 PM
Generated By:	09AAQ FB009 7A1ZK - BHUMI GREEN ENERGY ENVIROCARE LLP
Valid From:	17/07/2025 05:02 PM [337Kms]
Valid Until:	19/07/2025

## Part - A

GSTIN of Supplier	09AAQFB0097A1ZK,BHUMI GREEN ENERGY ENVIROCARE LLP
Place of Dispatch	Lucknow,UTTAR PRADESH-226002
GSTIN of Recipient	09AJI PK147 9J1ZS ,INDIAN AGRO ORGANICS
Place of Delivery	AGRA,UTTAR PRADESH-282004
Document No.	U10F2526/92550
Document Date	17/07/2025
Transaction Type:	Regular
Value of Goods	23123
HSN Code	310100 - 4 MM CITY COMPOST
Reason for Transportation	Outward - Supply
Transporter	

## Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	UP61T9611	Lucknow	17/07/2025 05:02 PM	09AAQFB0097A1ZK	-	-



441594426560

Note\*: If any discrepancy in information please try after sometime.



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**Validity Period :10/05/2025 To 09/05/2030**

**Category : RED**

**Application Id : 31174694**

**Ref No. - 237066/UPPCB/Lucknow(UPPCBRO)/CTE/LUCKNOW/2025**

**Dated:- 10/05/2025**

**To ,**

Shri SANJEEV PRADHAN  
M/s LUCKNOW MUNICIPAL CORPORATION  
Shivari village Lucknow Uttar Pradesh,LUCKNOW,  
LUCKNOW

**Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.**

Please refer to your Application Form No.- 31174694 dated - 03/04/2025. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Municipal solid waste	Metric Tonnes/Day	2600

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
compost	6000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
RDS	Metric Tonnes/Day	400	700

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

<b>Fuel Consumption Details</b>		
<b>Fuel</b>	<b>Consumption(tpd/kld)</b>	<b>Use</b>

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 09/05/2030 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

**Specific Conditions:**

1. This CTE is valid for M/s Lucknow Municipal Corporation for scientific treatment of Municipal Solid Waste from 1200 MT/day to 2600 MT/day in the existing site at Village-Shivari, Lucknow.
2. The Industry shall comply with various provisions of The Hazardous and Other Wastes (Management and Trans boundary movement) Rules, 2016.
3. The Project Proponent shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.
4. The Industry shall ensure that no generation of Effluent being done. If effluent is generated then Unit has to install Effluent Treatment Plant (ETP) of adequate capacity for the treatment of industrial effluent generated in the production capacity. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
5. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
6. The Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
7. Prior to abstraction, project shall obtain a No Objection Certificate from Central Ground Water Authority before abstraction of ground water. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB and CPCB on monthly basis.
8. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
9. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
10. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
11. Noise and emission level from the DG sets installed of 350 KVA and 250 KVA capacities shall remain within the prescribed norms and the stacks and acoustic enclosure shall be properly maintained according to the prescribed norms.
12. The industry shall only use LPG/HSD only for the use of DG set as fuel no other fuel is allowed in industrial process.
13. The Industry will submit the License of the concerned Department as applicable within 01 Months.
14. The Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
15. The proponent shall obtain Consents for Operation from UPPCB, as required Under Section 25/26 of the Water (P & C of P) Act 1974 and under Section 21/22 of the Air (P&C of P) Act 1981 before commencement of the activity including trial production.
16. All other wastes such as iron filings, waste oils, transformer oils, batteries & other E-Waste should be recycled using registered vendors.
17. The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility. Necessary precaution shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard.

18. The project shall comply with the provisions of Construction and Demolition Waste Management Rules, 2016.

19. Leachate discharge/usage should be done in such a way that the situation of water logging does not arise and the zero discharge shall be achieved by reusing it for spray on wind rows and other purposes.

20. The daily logbook record of the Liquid manure produced by the unit shall be maintained.

21. Plants use following types of scrubbers:

(a) Iron chelating based for H<sub>2</sub>S removal.

i. All Waste streams coming from plant should be suitably treated & recycled/reused. In no case, Effluent enters water body.

(b) PSA for CO<sub>2</sub> removal

ii. Height of exhaust gas chimney to be raised to 3m above the roof at least.

(C) Water scrubber for CO<sub>2</sub> and H<sub>2</sub>S removal.

iii. Effluent generated which is high in acids should be neutralized by using suitable method & then disposed off after meeting the notified effluent discharge norm.

22. Solid manure may be converted to PROM (Phosphate Rich Organic Manure) organic Potash fertilizer, Organic silica fertilizer Etc.

23. The industry shall submit a bank guarantee of Rs. 1,00,000/- in favor of the Board incorporating the condition no. 01 to 22 within 15 days for ensuring the compliance of conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 10/06/2025 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Rajendra Singh**  
Chief Environmental Officer,  
Circle-5 UPPCB

Digitally signed by  
Rajendra Singh  
Date: 2025.05.30  
10:20:02 +05'30'

Dated:- 10/05/2025

**Copy To -**

Regional Officer, UPPCB, Lucknow.

**Rajendra Singh**  
Chief Environmental Officer,  
Circle-5 UPPCB

Digitally signed by  
Rajendra Singh  
Date: 2025.05.30  
10:20:02 +05'30'



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : BLUE**

**Application Id : 32411027**

**242761/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2025**

**Date: 24/07/2025**

To,

M/s

**LUCKNOW MUNICIPAL CORPORATION**

**Villag Shivari, Lucknow Uttar Pradesh,LUCKNOW,**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).**

CCA is hereby granted to **LUCKNOW MUNICIPAL CORPORATION** located at **Villag Shivari, Lucknow Uttar Pradesh,LUCKNOW,** subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LUCKNOW MUNICIPAL CORPORATION granted for the period from **24/07/2025 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Treatment and Disposal of Municipal Solid Waste	2600	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.5	Septic Tank	Horticulture

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5-8.5
2	TSS	100 mg/l
3	BOD	30 mg/l
4	COD	250 mg/l
5	Oil and Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	250 KVA DG set	Diesel	1	Particulate Matter	As per norms
2	350 KVA DG set	Diesel	1	Particulate Matter	As per norms

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s LUCKNOW MUNICIPAL CORPORATION. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
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**The authorization shall be in force and shall be valid upto 31/12/2025.** The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

**Terms and conditions of Hazardous Waste authorization :-**

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**5. Essential documents to be submitted by the Industry/Unit as Applicable:-**

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
  - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
  - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
  8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
  9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for the Treatment and Disposal of MSW- 2600 TPD by scientific method.
2. Collection, Segregation, Transportation, Treatment and Disposal of Municipal Solid Waste shall be done as per the provisions of Solid Waste Management Rules, 2016.
3. Organic Waste & inorganic Waste will be segregated from MSW & Polythene & other solid waste composting.
4. Proper Disposal of Solid Waste should be ensured such that it does not pollute the underground water or any other water source.
5. For disposal of Plastic Waste, provision of Plastic Waste Management Rules, 2016 shall be complied with.
6. The unit shall strictly comply with the Hazardous & other Waste (Management & Transboundary movement) Rules, 2016.
7. The unit shall ensure to install complete Effluent Treatment Plant (Leachate Treatment) within time bound.
8. The unit shall maintain and operate the ETP and the treated effluent shall be sprinkled in the compost yard. No effluent shall be discharged outside from the premises.
9. The unit shall ensure to dispose all Legacy waste within 06 months.
10. Leachate discharge/usage should be done in such a way that the situation of water logging does not arise and the zero discharge shall be achieved by reusing it for spray on wind rows and other purposes.
11. Noise and emission level from the DG sets installed of 350 KVA and 250 KVA capacities shall remain within the prescribed norms and the stacks and acoustic enclosure shall be properly maintained according to the prescribed norms.
12. Maintain logbook for electric meter reading to record daily electric usage by Effluent Treatment Plant and send logbook details to the Board on monthly basis.
13. The industry shall obtain CGWA permission, as per applicable rules, prior to withdrawal of ground water within 03 months and submit its copy to the Board.
14. The Orders issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
15. All other wastes such as iron filings, waste oils, transformer oils, batteries & other E-Waste should be recycled using registered vendors.

16. The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility. Necessary precaution shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard.

17. Leachate discharge/usage should be done in such a way that the situation of water logging does not arise and the zero discharge shall be achieved by reusing it for spray on wind rows and other purposes.

18. The daily logbook record of the Liquid manure produced by the unit shall be maintained.

19. Plants use following types of scrubbers:

(a) Iron chelating based for H<sub>2</sub>S removal.

i. All Waste streams coming from plant should be suitably treated & recycled/reused. In no case, Effluent enters water body.

(b) PSA for CO<sub>2</sub> removal

ii. Height of exhaust gas chimney to be raised to 3m above the roof at least.

(C) Water scrubber for CO<sub>2</sub> and H<sub>2</sub>S removal.

iii. Effluent generated which is high in acids should be neutralized by using suitable method & then disposed off after meeting the notified effluent discharge norm.

20. Solid manure may be converted to PROM (Phosphate Rich Organic Manure) organic Potash fertilizer, Organic silica fertilizer Etc.

21. The industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

22. The unit shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.

23. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

ATULESH YADAV Digitally signed by ATULESH  
YADAV  
Date: 2025.08.01 19:50:52 +05'30'  
**Chief Environmental Officer,  
Circle-5, UPPCB.**

Copy to:

Regional Officer, UPPCB, Lucknow.

ATULESH YADAV Digitally signed by ATULESH  
YADAV  
Date: 2025.08.01 19:51:01 +05'30'  
**Chief Environmental Officer,  
Circle-5, UPPCB.**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**

### Annexure 3- Bioremediation of Legacy Waste Dump Sites

#### Ghaila Site

More than 6.5 lakh tons of legacy waste at the Ghaila Dump Site were processed by the Lucknow Municipal Corporation. Currently, this site has been handed over to the Lucknow Development Authority (LDA). The LDA is developing the Rashtriya Purna Sthal, which will be spread over 65 acres. The site will house a museum dedicated to prominent personalities, a massive rally ground that can accommodate 100,000 people, and more.



## Shivri Site

This overview details the ongoing initiative for the bio-remediation of legacy waste and abandoned dump sites, specifically focusing on the management of over 18.5 Lac Metric Tons (MT) of legacy waste. The tender process for this crucial waste management project has been successfully concluded, resulting in the selection of M/S Bhumi Green Energy Private Limited for the processing of the legacy waste.

For the legacy waste management, M/S Bhumi Green Energy Private Limited is undertaking the processing of 18.5 Lac MT of waste. To achieve this, the company has established a processing plant with a total capacity of 4000 tons per day (TPD). Through diligent efforts and strict adherence to operational protocols, M/S Bhumi Green Energy Private Limited has effectively processed approximately 13.86 Lac MT of legacy waste between March 2024 and the present date. The by-products of the legacy waste are disposed of according to the norms and as per the directions of the CSIR-National Environmental Engineering Research Institute (NEERI), Nagpur.

A green belt is being developed in a 25-hectare reclaimed area of the dump site, and Canna lilies have been strategically planted to assist in controlling heavy metal pollution in the soil. A significant aspect of Bhumi Green Energy Private Limited's strategy is the production of Refuse Derived Fuel (RDF), which converts non-recyclable plastic waste into energy. Currently, 2,39,422.44 MT of RDF has been sent to cement factories.

BHUMI GREEN ENERGY UNIT 10 LUCKNOW.														
SOLID WASTE PLANT SHEVERI PANKHEDA LUCKNOW 226101.														
DATE	MSW Trip	LEGACY MSW RECEIVE AFTER STABILIZATION	Total Processed	Unit-I Processed	Unit-II Processed	PRODUCTION					DISPATCH/DISPOSAL			
						Moisture loss (18%)	C&D Inert (18.5%)	(6 MM TO 22MM) COARSE FRACTION (41%)	GOOD EARTH (6MM) (5%)	PRODUCTION RDF (17.5%)	C&D INERT	(6 MM TO 22MM) COARSE FRACTION	GOOD EARTH (Less 6MM)	RDF DISPATCH
16.07.2025	171	2645.66	2450.00	1230.00	1220.00	441.00	453.25	1004.50	122.50	428.75	494.50	260.00	0.00	191.33
17.07.2025	177	2693.18	2580.00	1320.00	1260.00	464.40	477.30	1057.80	129.00	451.50	322.50	340.00	57.02	316.56
18.07.2025	156	2241.34	2470.00	1280.00	1190.00	444.60	456.95	1012.70	123.50	432.25	516.00	480.00	36.54	510.81
19.07.2025	188	2781.19	2600.00	1380.00	1220.00	468.00	481.00	1066.00	130.00	455.00	150.50	460.00	28.26	327.01
20.07.2025	186	2624.00	2650.00	1390.00	1260.00	477.00	490.25	1086.50	132.50	463.75	193.50	640.00	257.65	377.36
21.07.2025	171	2627.28	2610.00	1360.00	1250.00	469.80	482.85	1070.10	130.50	456.75	365.50	720.00	0.00	174.42
22.07.2025	180	2778.47	2910.00	1590.00	1320.00	523.80	538.35	1193.10	145.50	509.25	408.50	600.00	38.19	122.85
23.07.2025	165	2580.36	2440.00	1350.00	1090.00	439.20	451.40	1000.40	122.00	427.00	258.00	620.00	155.61	249.21
24.07.2025	179	2839.31	2580.00	1420.00	1160.00	464.40	477.30	1057.80	129.00	451.50	301.00	620.00	0.00	114.70
25.07.2025	122	1834.05	1980.00	1020.00	960.00	356.40	366.30	811.80	99.00	346.50	215.00	1100.00	0.00	34.96
26.07.2025	179	2656.17	2880.00	1660.00	1220.00	518.40	532.80	1180.80	144.00	504.00	387.00	500.00	0.00	146.62
27.07.2025	188	2654.72	2810.00	1690.00	1120.00	505.80	519.85	1152.10	140.50	491.75	430.00	620.00	0.00	282.11
28.07.2025	189	2680.72	2580.00	1420.00	1160.00	464.40	477.30	1057.80	129.00	451.50	451.50	540.00	30.52	189.01
29.07.2025	172	2422.87	2570.00	1360.00	1210.00	462.60	475.45	1053.70	128.50	449.75	430.00	540.00	0.00	163.90
30.07.2025	144	2126.74	2090.00	1160.00	930.00	376.20	386.65	856.90	104.50	365.75	215.00	1920.00	0.00	410.99
31.07.2025						0.00	0.00	0.00	0.00	0.00				
				20630.00	17570.00									
<b>Total-</b>	<b>2567</b>	<b>38186.06</b>	<b>38200.00</b>	<b>38200.00</b>		<b>6876.00</b>	<b>7067.00</b>	<b>15662.00</b>	<b>1910.00</b>	<b>6685.00</b>	<b>5138.50</b>	<b>9960.00</b>	<b>603.79</b>	<b>3611.84</b>
<b>Grand Total</b>		<b>1386470.85</b>	<b>1386188.08</b>			<b>259391.22</b>	<b>278668.86</b>	<b>538705.03</b>	<b>64370.72</b>	<b>245052.25</b>	<b>249394.35</b>	<b>472582.09</b>	<b>11435.04</b>	<b>239422.44</b>

## Project Area Detail & Timeline for Completion

S.No.	Legacy Waste Quantity (Tonne)	Budget allocation (in Lakh)	Present Status	Estimated work Completion Timeline
1	18,49,902	10618.00	4000 TPD Processing plant is operational	December 2025

### Legacy Waste Status: Before and After

MARCH 2024



JUNE 2025



### Site division and Process Planning

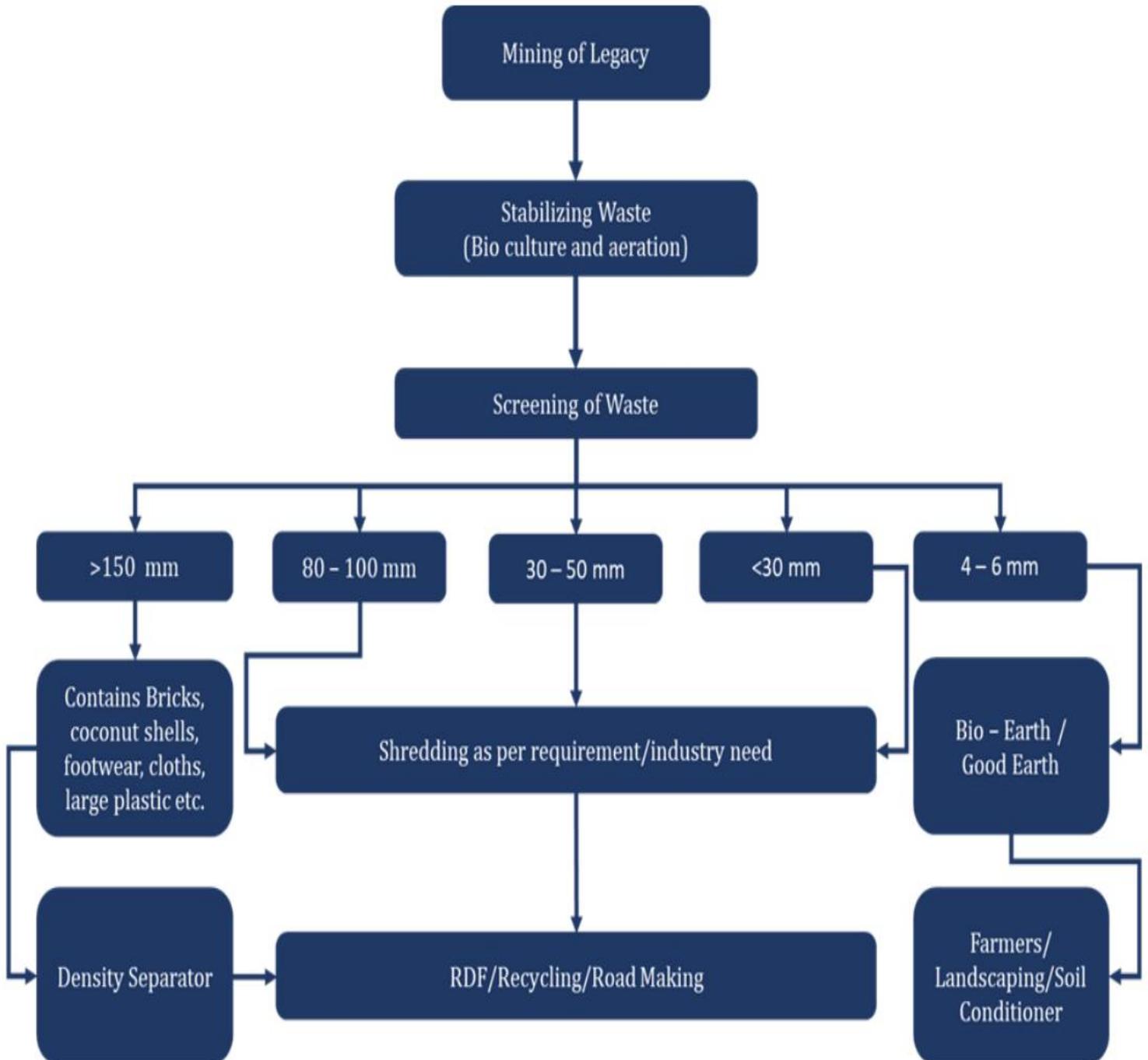


A- 2 LMT  
B- 3LMT  
C- 4LMT  
D- 2LMT

E- 3LMT  
F- 3LMT  
G- 2LMT  
H- 2LMT

\* LMT is Lakh Metric Tons. Section A is completed and Section C is currently being done. Section B will be covered with sheets for monsoon 1.25LMT per month will be the pace of work. 20LMT will be completed in 16 months.

**Legacy Waste Processing Methodology as per Central Pollution Control Board (CPCB)-  
CPCB has published a methodology/guidelines for undertaking biomining/bioremediation work.**





**Heap Treatment for Controlling Odor**



**Water Sprinkling for Controlling Dust**

**LMC processes waste pile equivalent to 3-storey bldg**

**Vivek Chauhan**  
@timesofindia.com

**Lucknow:** Lucknow Municipal Corporation (LMC) has reclaimed 15 acres of land at the Shiviri Plant on Mohan Road through the scientific processing of approximately 7 lakh metric tonnes of legacy waste, a process that began in March this year.

In a report released on Nov 28, LMC disclosed that the Shiviri plant, spanning 40.4 acres, previously housed a massive waste pile equivalent to a three-storey building. This mound, spread over 30 acres, amounted to 18.56 lakh metric tonnes of waste—about a three-storey building. The buildup was attributed to poor waste management practices by the previous contractor, M/s Eco Green Energy Pvt. Ltd., which processed only a fraction of the waste between 2016 and 2022.

To address the issue, LMC cancelled the contractor's agreement and, with govt approval, allocated Rs 95.53 crore in Jan for waste clearance.

Bhumi Green Pvt. Ltd. was appointed in March to carry out the task, with additional funds bringing the total allocation to Rs 106.18 crore for managing any surplus waste. By Nov 2024, the private firm processed 39% of the legacy waste, with work on track to clear the remaining 11.56 lakh metric tonnes within the next 12 months. The company set up facilities capable of processing 4,000 metric tonnes of waste daily using two plants with four advanced machines. To manage the leachate produced from the waste, a dedicated treatment plant was set up.

Officials said that waste is processed scientifically, with byproducts such as construction and demolition (C&D) materials, coarse soil, and other residuals being redirected for industrial and construction uses. So far, approximately 1 lakh metric tonnes of Refuse Derived Fuel (RDF) was prepared and supplied for industrial purposes. A dedicated treatment plant was also installed to manage leachate, ensuring minimal environmental impact.

Additional municipal commissioner Dr Arvind Rao said, "This project is a transformative step for the city. Not only have we successfully reduced a massive waste pile, but we've also reclaimed 15 acres of land, which is already being developed into a garden. This green space will improve the environment and serve as a model for urban development. Going forward, this reclaimed land holds the potential to be used for further urban infrastructure projects, enhancing the quality of life for residents."



**Green Belt Development on Reclaimed Land**

# Biomining Machinery in Processing Plant



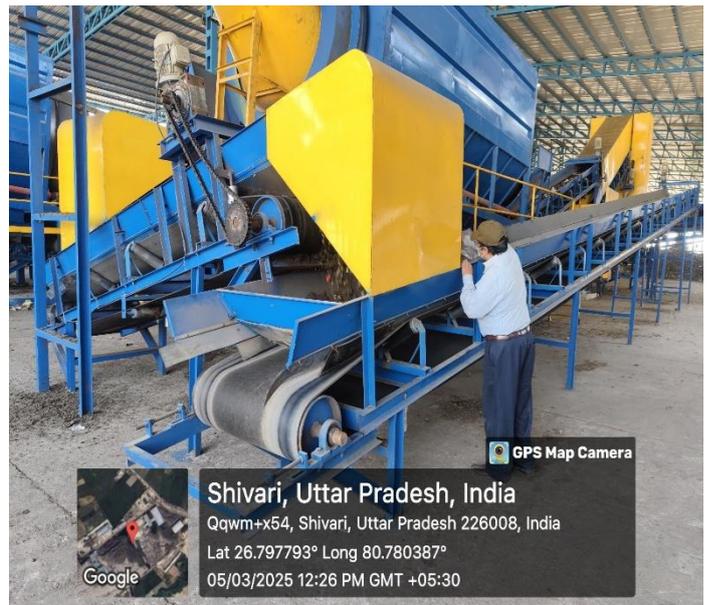
## Third Party Monitoring by Reputed Institutes

- **National Environmental Engineering and Research Institute (NEERI)-** A CSIR institute and an Apex Environment-related body in India have been jointly appointed to oversee the by-product characterization and disposal monitoring for this project.
- **Indian Institute of Technology, Roorkee-** Appointed as third party for quantity and volumetric monitoring.
- **Veer mata Jijabai Technological Institute (VJTI)-** Appointed as third party for quantity and volumetric monitoring.



## Site Visit Observation of Shivari by CSIR-NEERI

1. LMC has constructed a Bio-mining processing plant at Shivari dumpsite and it was seen operational during the site visit.
2. The Legacy waste was being excavated, biodegradation culture was sprayed and the processed waste was brought to the plant.
3. Oversize materials such as big cloth, plastic, stones, etc. were segregated manually to avoid damage to the processing machinery.
4. Product separation was seen in Bio-mining mechanical operations in stages. Products segregated from the plant were kept separately before dispatch.
5. The plant structure and machinery appear adequate for the Bio-mining operations as per Legacy Waste CPCB Guidelines 2019, and improvements can be made.
6. As the project progresses, project work will proceed according to the project proposal. The samples from SLF will also be collected to analyze the MSW components to confirm their feasibility for processing in Biomining.



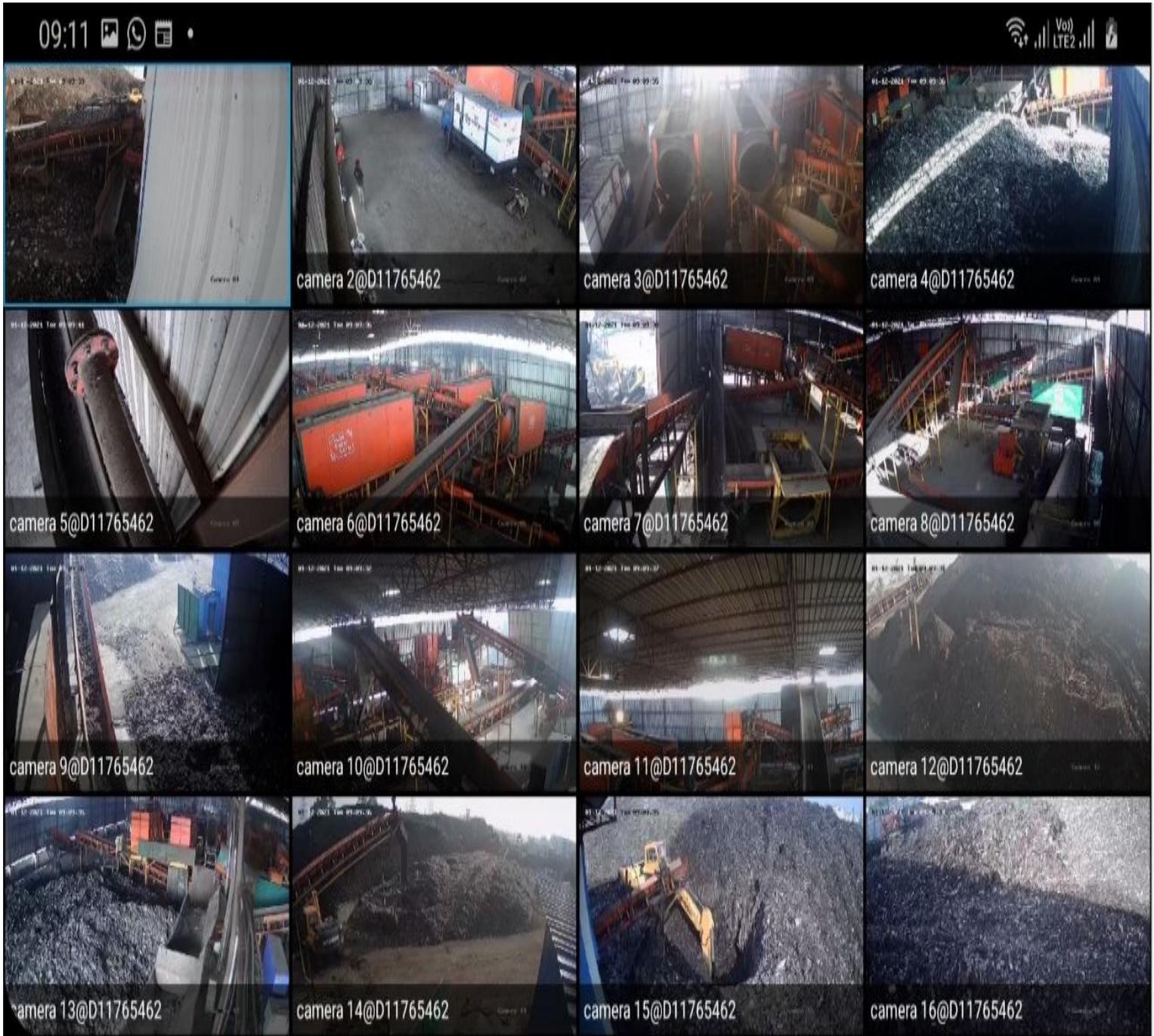
## Seed Germination Test of Bio Soil



## In-House Gardening with Bio-Soil



## Live Monitoring



\*For effective and efficient functioning of the processing plant, whole of the premise will be covered under 47 no. CCTV surveillance 24X7.

**RDF Dispatch Details**

<b>LEGACY RDF DISPATCH SUMMARY 03.08.2025 till</b>		
<b>SR NO.</b>	<b>FACTORY NAME</b>	<b>QUANTITY in MT</b>
1	ACC LIMITED (Kymore)	37265.10
2	AMBUJA CEMENTS LIMITED	277.90
3	BINDALS PAPERS MILLS LTD	32.43
4	BIOTA SAVIOUR PRIVATE	25.37
5	Birla Corporation LTD (Satna)	5369.11
6	CHAMUNDA PAPERS PVT LTD	57.89
7	CRYSTAL BALAJI INDUSTRIES PRIVATE LIMITED	565.06
8	Dalmia Cement Bharat Limited	75.91
9	DEV PRIYA PAPERS PVT LTD	411.91
10	DEV PRIYA PRODUCTS PVT LTD	178.78
11	ECOGATEWAY PRISM	767.34
12	ECOPRISM JOHNSON LIMITED (Satna)	22576.13
13	GARG DUPLEX & PAPER MILLS PVT LTD	11636.81
14	HEIDELBERG CEMENT INDIA LIMITED	3284.59
15	INDIAN AGRO ORGANICS	36.49
16	JK CEMENT LIMITED	15604.20
17	KK DUPLEX AND PAPER MILLS PVT LTD	243.08
18	KRISHNANCHAL PULP AND PVT LTD	2846.01
19	M/S BINDLAS DUPLEX LIMITED	17919.05
20	MAA SHEETLA VENTURES LIMITED	2598.84
21	MAHALAXMI CRAFTS PVT LTD	1960.59
22	MEENU PAPER MILLS PVT LTD	2951.51
23	MS SHAKTI KRAFFT AND TISSUES	609.40
24	ORIENT BOARD & PAPERS MILLS PVT LTD	211.47
25	Papar Mill	874.83
26	PASWARA PAPERS LTD	56.94
27	Pepar Mill ( Bilashpur )	4288.23
28	PRISM JOHNSON LIMITED (Satna)	23950.29
29	RAMASYAMA PAPERS PVT LTD	1324.53
30	SHAKUMBHRI PULP & PAPER MILLS LTD	1489.30
31	SHREE BHAGESHWARI PAPERS PVT LTD	1500.53
32	SIDDHESWARI INDUSTRIES PVT LTD	24.24
33	SIDDHESWARI PAPER UDYOG	10357.18
34	SIDHARTH PAPERS PVT LTD	8282.36
35	SIDHI CEMENT WORKS	1762.25
36	SILVERTON INDUSTRIES LTD	14809.14
37	SUCHI PAPER MILLS LTD	297.28
38	SUYASH KRAFT & PAPERS PVT LTD	921.12
39	TEHRI PULP AND PAPER LTD	5640.67
40	ULTRATECH CEMENT LIMITED (Dalla)	36093.37
41	DEVRESHI PAPERS PVT LTD	499.70
42	NEW BONAZA INDIA LTD	126.45
43	ALPANA PAPERS PVT LTD	71.72

44	SILVERTOAN PAPERS LIMITED	342.45
45	MARUTI PAPERS PVT LTD	86.28
	<b>GRAND TOTAL</b>	<b>240303.78</b>

### RDF Disposal Co-processing Certificates



## SILVERTON PULP & PAPERS PVT. LTD.

Creating Paper To Your Needs

Date- 12-02-2025

### Receipt & Processing / Utilization Certificate

This is certified that we have received the 328.130 MT RDF (Refuse derived fuel) in the Month of January- 2025, supplied from **BHUMI GREEN ENERGY** Lucknow Plant Solid Waste Plant Shiveri Pankheda, Lucknow (226101). Waste plant through our supplier **SBC Minerals Private Limited**, 1st Floor, Plot no.170/A, Hemu Kalani Nagar, Ward 6/B, Adipur, Gandhi Dham, Kachchh, Gujarat-370205.

This material has been co-processed / stored in our waste to energy plant **SILVERTON PULP & PAPERS PVT.LTD.** situated at 9<sup>th</sup> km, Bhopa road Muzaffarnagar-251001

Period/Month	Type of Waste	Qty. Received (in Kg)
January-2025	Non- Recyclable Solid Waste material RDF	328.130 MT

For Silverton Pulp & Papers Pvt.Ltd.

(Authorised Sign.)



Head Office & Works :  
9th Km., Bhopa Road,  
Muzaffarnagar-251 001 (U.P.)  
8941095985 - 88



silvertorpulp@gmail.com / info@silvertorpulp.com / www.silvertorpulp.com / kraft@silvertorpulp.com / www.silvertorpulp.com

CIN/FCRN : U21093UP1995PTC018048 | GSTIN : 09AABCS3407P1Z1

GSTIN : 09AABCR1065J1ZC  
PAN : AABCR1065J

CIN : U21015UP1995PTC028354



## **KK DUPLEX & PAPER MILLS PVT. LTD.**

Regd. Office & Works : 8.5 Km., Jansath Road,  
Muzaffarnagar-251 001 (U.P.)  
Mobile : 9759003677 + e-mail : kkduplex@gmail.com

Ref. No. :

Dated .....

Jan/KK/13

Date: 01.02.2025

### Certificate For Material for Co-Processing

It is to certify that we have received the RDF material set out below. Collected from M/S Biota Saviour Private Limited situated at B 28 Radha Garden, Mawana Road, Meerut-250001 through BHUMI GREEN ENERGY Unit-2. at our waste to energy Plant KK DUPLEX AND PAPER MILLS PVT. LTD. situated at 8.5<sup>TH</sup> Km Jansath road Muzaffarnagar 251001. During the month of January-2025. This material has been lifted from Solid Waste Plant, Shiveri, Pankheda Lucknow- 226101. and the same have been disposed of with the provisions of applicable laws and details of vehicles are given below.

Month	Type of Waste	Qty. Received (in MT)
January-2025	RDF (Refuse Derived Fuel)	36.740 MT

Thanking You with regards  
FOR KK Duplex And Paper Mills Pvt. Ltd.



Authorised signatory

Correspondence Address :

12, GREEN AVENUE, ADARSH COLONY, MUZAFFARNAGAR-251 001 (U.P.)



ॐ SHRI MAHAVIRAI NAMEH ॐ

## GARG DUPLEX AND PAPER MILLS PVT LTD

Date: 05.12.2024

### Certificate for material for Co-Processing

It is to certify that we have received the RDF material set out below. Collected through M/s Kanha Traders situated at 31/19, South Civil Lines, Arya Samaj Road, Muzaffarnagar – 251002 lifted from M/s Bhumi green Energy, Solid waste plant, shiveri, pankheda, lucknow, at our waste to energy plant, M/s GARG DUPLEX & PAPER MILLS (P). LTD. 9.5<sup>TH</sup> KM. BHOPA ROAD, MUZAFFARNAGAR – 251001 UTTAR PRADESH. during the month of NOVEMBER – 2024. The same will be disposed off with the provisions of applicable laws and details of vehicles are given below.

Month	Type of Waste	Qty. Received (in mt)
NOVEMBER-2024	Refuse Derived fuel (RDF)	102.860 M.T.

Thanking You with regards  
FOR GARG DUPLEX & PAPER MILLS (P). LTD.

Authorized Signatory

GARG PAPER

ॐ SHRI MAHAVIRAI NAMEH ॐ

**GARG DUPLEX AND PAPER MILLS PVT LTD**

## VEHICLES DETAILS

Challan No.	Vehicle No.	Quantity (M.T.)	Ship To
2592	UP70GT-4109	28.630	GARG DUPLEX & PAPER MILLS (P) LTD.
2614	UP53ET-6325	37.330	GARG DUPLEX & PAPER MILLS (P) LTD.
2636	UP53ET-8625	36.900	GARG DUPLEX & PAPER MILLS (P) LTD.
<b>TOTAL</b>		<b>102.860</b>	

TOTAL QUANTITY 102.860 M.T.

For GARG DUPLEX &amp; PAPER MILLS (P). LTD.



Authorised Signatory

## CERTIFICATE OF CO-PROCESSING

Issued to: M/s BHUMI GREEN ENERGY

This is to certify that M/s M/s BHUMI GREEN ENERGY, Shiveri Pankheda Lucknow has supplied **874.830 MT** of Refuse Drive Fuel /RDF Waste supplied through **THEKEDAR TRADERS** to (M/s **CHADHA PAPER LIMITED**) for Co-Processing at our plant (BILASPUR UP) during the period of **1<sup>st</sup> NOVEMBER 2024** to **15<sup>th</sup> NOVEMBER 2024**.

The vehicle/ Invoice wise detail of material received and Co-Processed is given below: -

BHUMI GREEN ENERGY LKO UNIT-10							
RDF DISPATCH REPORT MONTH OF November -2024							
Sr.no.	Date	Party Name	Vehicle No.	BUILTY NO	LR.NO.	Challan No.	Weight IN MT.
1	03.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-25.FT.0732	218	11065	2467	34.110
2	03.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.T.9577	217	11066	2468	34.470
3	03.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.AT.4105	216	11067	2469	38.150
4	03.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.T.4678	222	11068	2471	34.800
5	03.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-58.T.5745	220	11069	2472	26.040
6	03.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.T.8708	219	11070	2473	34.840
7	03.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	HR.58.D.4660	221	11071	2474	41.220
8	03.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.T.9572	223	11073	2475	40.550
9	03.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	RJ.02.GB.2357	224	11075	2476	33.930
10	04.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.T.5897	225	11077	2477	33.720
11	04.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.AT.3505	226	11078	2478	31.280
12	04.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.T.9530	227	11074	2479	34.060
13	04.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-25.CT.6361	228	11079	2480	30.360
14	04.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.AT.7908	229	11080	2481	39.660
15	05.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-25.DT.4886	231	11081	2485	30.060
16	05.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.AT.8241	232	11082	2486	33.910
17	05.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-25.CT.9129	230	11083	2487	31.140
18	05.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.AT.1589	233	11084	2488	40.230
19	06.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-51.AT.5981	239	11086	2498	30.800
20	06.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.T.5718	240	11085	2500	33.980
21	07.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-71.BT.4849	246	11089	2514	37.240

For Chadha Papers Limited

**Chadha Papers Limited**

R-11, 2nd Floor, Nehru Enclave,

Near Nehru Enclave, Metro Station, Kalkaji, New Delhi -110019

Works: Chadha Estate, Nanital Road, Bilaspur, District Rampur (U.P)

CIN No. L21012UP1990PLCO11878



22	07.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	PR.13.BT.8966	249	11092	2517	41.110
23	07.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-53.ET.3298	248	11093	2518	34.710
24	07.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-27.AT.3340	247	11095	2522	31.900
25	07.11.2024	Paper Mill ( Bilashpur ) ( Rahul Logistics )	UP-22.BT.2245	245	11097	2528	40.560
<b>TOTAL</b>							<b>874.830</b>

For Chadha Papers Limited

Authorised Signatory



**CRYSTAL BALAJI**  
INDUSTRIES PVT. LTD.

Da 6/28

### Receipt & Processing / Utilization Certificate

This is certified that we have received the 565.060 MT RDF (Refuse derived fuel) in the Month of January- 2025, supplied from **BHUMI GREEN ENERGY** Lucknow Plant Solid Waste Plant Shiveri Pankheda, Lucknow (226101) waste plant through our supplier **SBC Minerals Private Limited**, 1st Floor, Plot no.170/A, Hemu Kalani Nagar, Ward 6/B, Adipur, Gandhi Dham, Kachchh, Gujarat,370205

This material has been co-processed / stored in our waste to energy plant **CRYSTAL BALAJI INDUSTRIES PVT.LTD.** 316, Patel Nagar New Mandi Muzaffarnagar 251002

Period/Month	Type of Waste	Qty. Received (in Kg)
January-2025	Non- Recyclable Solid Waste material RDF	565.060 MT

For CRYSTAL BALAJI INDUSTRIES PVT.LTD.

(Authorised Sign.)

Works :  
Begrajjpur, Tehsil - Khatauli,  
Muzaffarnagar-251203 (U.P.)

Regd. Office :  
316, Patel Nagar, New Mandi,  
Muzaffarnagar-251002 (U.P.)

Phone : +91-9068851700  
E-mail : crystalbalajiind2020@gmail.com  
GSTIN : 09AAICC9420F1ZM  
CIN : U15400UP2020PTC133900

## ANNEXURE G

CERTIFICATE OF CO-PROCESSING

geoclean

## Certificate of Co-Processing

Issued To: BHUMI GREEN ENERGY

Date: 31/12/2024

This is to certify that we have taken receipt of the following quantities of RDF/SCF, sent by **BHUMI GREEN ENERGY, Lucknow** for Pre and / Or Co-processing in our Cement Kiln during the period 01/12/2024 to 31/12/2024. The same would be safely and completely disposed off within 90 days of receipt and thereafter will not exist.

Waste Name: RDF /SCF  
Quantity (Tons): 3230.52

Authorized Signatory

ACC Limited  
Kymore Cement works

ACC K-YMORE CEMENT WORKS



### Certificate of Co-processing

Certificate No.: DLCW/10/24-25

This is to certify that we have successfully co-processed the following quantities of 6313.20 MT of Sorted MSW/Plastic Waste sent by M/s **Bhumi Green Energy** on behalf of M/s **Bhumi Green Energy** from Shivri site (Lucknow) in Uttar Pradesh as declared by M/s. **Bhumi Green Energy** in our Cement Kiln during the period 1<sup>st</sup> June, 2024 to 30<sup>th</sup> June, 2024. The certificate of the quantity mentioned is not issued to any other entity.

The quantities mentioned in the certificate shall not be used for availing EPR credits.

**Waste Name: Sorted MSW/Plastic Waste**

**Quantity (Tons): 6313.20 MT**

11/28

Receipt details for the period 1<sup>st</sup> June 2024 to 30<sup>th</sup> June 2024 for location Shivri site, Uttar Pradesh as declared by the client.

Collection State	City	Vehicle details	Date of Receipt	Qty
Uttar Pradesh	Shivri Lucknow	UP41A T7316	01.06.2024	30.54
Uttar Pradesh	Shivri Lucknow	UP41A T5495	01.06.2024	31.68
Uttar Pradesh	Shivri Lucknow	UP72A T4866	01.06.2024	29.33
Uttar Pradesh	Shivri Lucknow	UP63BT0407	01.06.2024	37.07
Uttar Pradesh	Shivri Lucknow	UP72A T2768	01.06.2024	34.12
Uttar Pradesh	Shivri Lucknow	UP64A T5666	01.06.2024	29.62
Uttar Pradesh	Shivri Lucknow	UP63A T1272	01.06.2024	29.90
Uttar Pradesh	Shivri Lucknow	UP64A T2246	02.06.2024	31.79
Uttar Pradesh	Shivri Lucknow	UP64A T8980	02.06.2024	32.86
Uttar Pradesh	Shivri Lucknow	UP32LN5151	02.06.2024	32.14
Uttar Pradesh	Shivri Lucknow	UP70GT2919	02.06.2024	28.89
Uttar Pradesh	Shivri Lucknow	UP53ET8625	02.06.2024	35.22
Uttar Pradesh	Shivri Lucknow	UP72A T3235	02.06.2024	34.57
Uttar Pradesh	Shivri Lucknow	UP70NT1683	02.06.2024	36.56
Uttar Pradesh	Shivri Lucknow	UP41A T4816	02.06.2024	31.85
Uttar Pradesh	Shivri Lucknow	UP70MT7183	02.06.2024	39.54
Uttar Pradesh	Shivri Lucknow	UP72A T3202	02.06.2024	34.68
Uttar Pradesh	Shivri Lucknow	UP70MT5684	02.06.2024	35.79
Uttar Pradesh	Shivri Lucknow	RJ42GA3336	03.06.2024	40.71
Uttar Pradesh	Shivri Lucknow	UP70NT5067	03.06.2024	34.35
Uttar Pradesh	Shivri Lucknow	UP70FT4674	03.06.2024	30.64



**UltraTech**  
CEMENT  
The Engineer's Choice

**UltraTech Cement Limited**

(Unit : Dalla Cement Works)

SH 5, Post : Dalla, Distt. Sonbhadra (UP) - 231207.

T : +91 5445 265778, 265801, 265802 | W : [www.ultratechcement.com](http://www.ultratechcement.com)

Registered Office : 'B' Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai - 400 093

T : +91 22 6691 7800 | CIN : L26940MH2000PLC12842

### Annexure 4- Material Recovery Facilities and PCTS

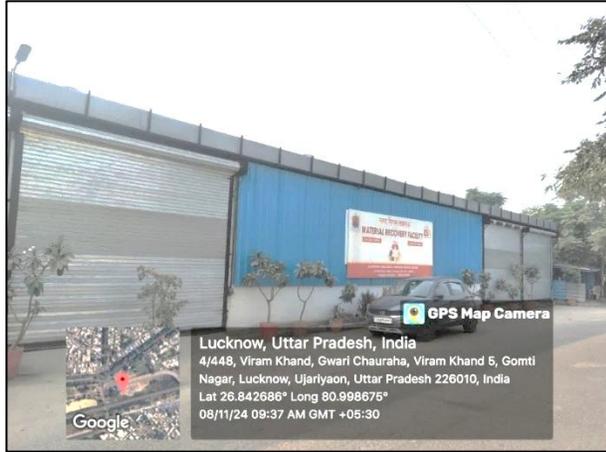
The Lucknow Municipal Corporation (LMC) currently operates eight Material Recovery Facilities (MRFs), with one additional large-scale facility under construction. All existing MRFs are fully equipped with operational machinery and are managed by the door-to-door waste collection companies, Lucknow Swacchata Abhiyan Pvt. Ltd. (LSAPL) and Lion Enviro Lucknow Pvt. Ltd. (LELPL). The LMC has also enhanced the capacity of all MRFs from 5 tons per day (TPD) to 25 TPD.

Based on current waste generation and the enhanced processing capacity, the LMC has determined that the existing infrastructure is sufficient for the city's immediate needs. The corporation will continue to assess future requirements for additional MRFs.

In addition, five new Portable Compactor Transfer Stations (PCTS) have been installed, and 13 refuse compactors (RCs) are now in use for waste collection and transport. Tenders for the remaining PCTS locations have been awarded to Hyderabad Integrated MSW Limited, and construction is already underway.

<b>LSA MRF Tonnage Report (MTD) JULY-25</b>						
<b>Date</b>	<b>Zone-1</b>	<b>Zone-3</b>	<b>Zone-4</b>	<b>Zone-6</b>	<b>Zone-7</b>	<b>MTD (Kgs)</b>
01-07-2025	0.0	777.8	598.7	0.0	0.0	1377
02-07-2025	0.0	757.8	574.8	0.0	0.0	1333
03-07-2025	0.0	610.0	664.7	0.0	0.0	1275
04-07-2025	0.0	628.9	494.7	0.0	0.0	1124
05-07-2025	0.0	705.1	737.7	0.0	0.0	1443
06-07-2025	0.0	530.0	569.0	0.0	0.0	1099
07-07-2025	0.0	639.4	643.4	0.0	0.0	1283
08-07-2025	0.0	563.1	599.9	0.0	0.0	1163
09-07-2025	245.0	526.5	579.1	0.0	0.0	1351
10-07-2025	0.0	559.7	450.2	0.0	0.0	1010
11-07-2025	0.0	587.1	364.0	0.0	0.0	951
12-07-2025	0.0	369.9	372.9	0.0	0.0	743
13-07-2025	0.0	462.6	422.9	0.0	0.0	886
14-07-2025	37.8	706.5	511.2	0.0	0.0	1256
15-07-2025	141.1	685.0	585.4	0.0	0.0	1412
16-07-2025	229.6	0.0	584.0	0.0	0.0	814
17-07-2025	269.6	399.9	598.6	0.0	0.0	1268
18-07-2025	198.6	592.9	588.2	0.0	0.0	1380
19-07-2025	293.3	531.8	622.9	0.0	0.0	1448
20-07-2025	284.0	470.2	509.2	0.0	0.0	1263
21-07-2025	203.7	690.3	803.8	0.0	0.0	1698
22-07-2025	182.0	553.8	562.4	0.0	0.0	1298
23-07-2025	215.0	640.8	510.5	0.0	0.0	1366
24-07-2025	227.0	498.3	577.0	0.0	0.0	1302
25-07-2025	237.3	568.0	462.7	0.0	0.0	1268
26-07-2025	213.4	604.0	614.0	0.0	0.0	1431
27-07-2025	0.0	480.8	528.9	0.0	0.0	1010
28-07-2025	217.2	565.3	678.6	0.0	0.0	1461
29-07-2025	210.2	774.2	627.1	0.0	0.0	1612
30-07-2025	243.0	651.2	739.5	0.0	0.0	1634
31-07-2025	297.8	622.4	600.1	0.0	0.0	1520
<b>Achieve (MTD)</b>	<b>3946</b>	<b>17753</b>	<b>17776</b>	<b>0</b>	<b>0</b>	<b>39475</b>
<b>Current Daily Target</b>	<b>1280</b>	<b>1820</b>	<b>1650</b>	<b>1530</b>	<b>1590</b>	<b>7870</b>
<b>Target (MTD)</b>	<b>39680</b>	<b>56420</b>	<b>51150</b>	<b>47430</b>	<b>49290</b>	<b>243970</b>
<b>Shortfall Qty</b>	<b>35734</b>	<b>38667</b>	<b>33374</b>	<b>47430</b>	<b>49290</b>	<b>204495</b>
<b>Shortfall %</b>	<b>90%</b>	<b>69%</b>	<b>65%</b>	<b>100%</b>	<b>100%</b>	<b>84%</b>
<b>Revised Daily Target</b>	<b>37014</b>	<b>40487</b>	<b>35024</b>	<b>48960</b>	<b>50880</b>	<b>212365</b>

# Gwari, Zone-4



### Jankipuram, Zone-3

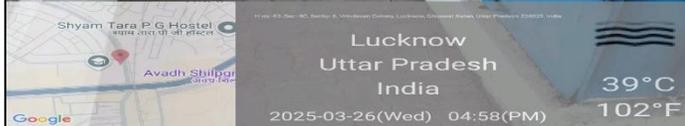


### Alitrang, Zone 2





### VRINDAVAN SECTOR - 8C, Zone-8





Invoice Number : 1500000095  
Invoice Reference Number : 4032&4064&267

**ANNEXURE : 1**

Sl.No.	Name of Product / Service	HSN/SAC Code	QTY.	Rate	UOM	Amount
1	Revenue - Others	47079000	2595.000	5.00	KG	12975.00

**Declaration:-**

LSBAPL-Lucknow MSW C&T Package-3,  
1/44 , Vishesh khand , Gomati Nagar,,  
Lucknow, 226010,,Uttar Pradesh, India,

## TAX INVOICE

IRN No:79cca2b73cf65688002b87410aedc5cf3036e41a28c612cf230b3451b827e2f8

IRN Acknowledgement No : 142517938615341

Acknowledgement Date &amp; Time : 30-07-2025/13:01:00

GSTIN : 09AAFCL7059N1ZS	E Way Bill No :
Document No. : 1500000091	Transporter Name :
Invoice Date : 30.07.2025	Transporter GSTIN :
GSTIN Invoice No. : UP2520000084	Vehicle Number : Vehicle Type :
Member ship No: : NOBLE ENTERPRISES	GR/LR Number : GR/LR Date :
State: Uttar Pradesh State Code : 09	E Way Bill Validity : -
	Place of Supply : Uttar Pradesh WO :

Details of Receiver	Billed To :	Details of Consignee	Shipped To :
Name: NOBLE ENTERPRISES	Name: NOBLE ENTERPRISES	Name: NOBLE ENTERPRISES	Name: NOBLE ENTERPRISES
Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE	Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE	Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE	Address: Kanpur Anwar Ganj Railway Station, 84/83, SAKERA ESTATE
Kanpur 208003 Uttar Pradesh India			
GSTIN/UIN : 09LTIPS7237M1ZJ	GSTIN/UIN : 09LTIPS7237M1ZJ	PAN : LTIPS7237M	PAN : LTIPS7237M
State: Uttar Pradesh State Code: 09			

Name of the Project :	LSBAPL-Lucknow MSW C&T Package-3,
Value of the Contract:	
Contract Ref. :	N/A
Billing Period :	To
Reference No.:	2444&12633

SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST		SGST		IGST	
									Rate %	Amount	Rate %	Amount	Rate %	Amount
1	Cullet Or Other Waste Or Scrap Of Glass	70010010	KG	2132.000	5.00	10660.00	0.00	10660.00	2.50	266.50	2.50	266.50	0.00	0.00
<b>Total :</b>						10660.00	0.00	10660.00	266.50	266.50	0.00	0.00		

<b>Total Invoice Amount in Words:</b>	<b>Total Amount Before Tax :</b>	<b>10,660.00</b>
Eleven Thousand One Hundred Ninety Three Rupees	<b>Add : CGST :</b>	<b>266.50</b>
	<b>Add : SGST :</b>	<b>266.50</b>
	<b>Add : IGST :</b>	<b>0.00</b>
	<b>Tax Amount : GST :</b>	<b>533.00</b>
	<b>Invoice Value :</b>	<b>11,193.00</b>
	<b>TCS # :</b>	<b>0.00</b>

<b>Bank Details :</b>		<b>Total Invoice Value (Round Off) :</b>	<b>11,193.00</b>
<b>Bank Account Number :</b>		<b>GST Payable on Reverse Charge :</b>	N/A
<b>Bank Branch IFSC :</b>		<b>CGST On Rev. Charges Mechanisem :</b>	N/A
		<b>SGST On Rev. Charges Mechanisem :</b>	N/A
<b>Terms and Conditions :</b>		<b>Company CIN :</b>	U38110TS2024PTC181684
As per Agreement		Certified that the particulars Given above are true and correct.	
# TCS as applicable w.e.f. 01.10.2020		For LUCKNOW SWACHHATA ABHIYAN	
	(Company Seal)	Authorised Signatory	

[E&amp;OE]

This is a Computer Genrated Invoice

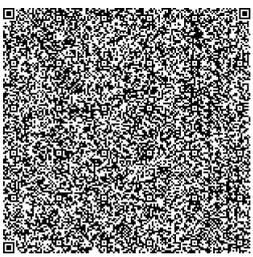
Invoice Number : 1500000091  
Invoice Reference Number : 2444&12633

**ANNEXURE : 1**

Sl.No.	Name of Product / Service	HSN/SAC Code	QTY.	Rate	UOM	Amount
1	Revenue - Others	70010010	2132.000	5.00	KG	10660.00

**Declaration:-**

LSBAPL-Lucknow MSW C&T Package-1,  
1/44 , Vishesh khand , Gomati Nagar,,  
Lucknow, 226010,,Uttar Pradesh, India,



## TAX INVOICE

IRN No:7728023cf12d380929e81ae934bfc2909e19b59ced677a001ec7d25c54c3f25d

IRN Acknowledgement No : 142517966857126

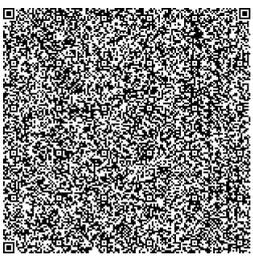
Acknowledgement Date & Time : 02-08-2025/11:58:00

<b>GSTIN</b> : 09AAFCL7059N1ZS <b>Document No.</b> : 1500000098 <b>Invoice Date</b> : 31.07.2025 <b>GSTIN Invoice No.</b> : UP2520000090 <b>Member ship No:</b> : W2B SOLUTIONS <b>State:</b> Uttar Pradesh <b>State Code :</b> 09	<b>E Way Bill No</b> : <b>Transporter Name</b> : <b>Transporter GSTIN</b> : <b>Vehicle Number</b> : <b>Vehicle Type</b> : <b>GR/LR Number</b> : <b>GR/LR Date</b> : <b>E Way Bill Validity</b> : - <b>Place of Supply</b> : Uttar Pradesh <b>WO</b> :
<b>Details of Receiver</b> <b>Billed To :</b> <b>Name:</b> W2B SOLUTIONS <b>Address:</b> KH NO-391,PLOT NO.154,JANKIPURAM VISTAR Lucknow 226031 Uttar Pradesh India <b>GSTIN/UIN :</b> 09BXHPP4932P2ZM <b>State:</b> Uttar Pradesh <b>State Code:</b> 09	<b>Details of Consignee</b> <b>Shipped To :</b> <b>Name:</b> W2B SOLUTIONS <b>Address:</b> KH NO-391,PLOT NO.154,JANKIPURAM VISTAR Lucknow 226031 Uttar Pradesh India <b>GSTIN/UIN :</b> 09BXHPP4932P2ZM <b>PAN :</b> BXHPP4932P <b>State:</b> Uttar Pradesh <b>State Code:</b> 09

<b>Name of the Project :</b>	LSBAPL-Lucknow MSW C&T Package-1,
<b>Value of the Contract:</b>	
<b>Contract Ref. :</b>	N/A
<b>Billing Period :</b>	To
<b>Reference No.:</b>	4168&4167

SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST		SGST		IGST	
									Rate %	Amount	Rate %	Amount	Rate %	Amount
1	Waste, Parings And Scrap, Of Plastics - Of Other Plastics :	39159042	KG	450.000	32.00	14400.00	0.00	14400.00	9.00	1296.00	9.00	1296.00	0.00	0.00
2	Waste, Parings And Scrap, Of Plastics - Of Other Plastics :	39159042	KG	665.000	12.00	7980.00	0.00	7980.00	9.00	718.20	9.00	718.20	0.00	0.00
<b>Total :</b>						22380.00	0.00	22380.00	2014.20		2014.20		0.00	

<b>Total Invoice Amount in Words:</b>	<b>Total Amount Before Tax :</b>	<b>22,380.00</b>
Twenty Six Thousand Four Hundred Eight Rupees Forty Paise	<b>Add : CGST :</b>	<b>2,014.20</b>
	<b>Add : SGST :</b>	<b>2,014.20</b>
	<b>Add : IGST :</b>	<b>0.00</b>
	<b>Tax Amount : GST :</b>	<b>4,028.40</b>
	<b>Invoice Value :</b>	<b>26,408.40</b>
	<b>TCS # :</b>	<b>0.00</b>



**LUCKNOW SWACHHATA ABHIYAN PRIVATE LIMITE**  
**D 3406**

LSBAPL-Lucknow MSW C&T Package-1,  
 1/44 , Vishesh khand , Gomati Nagar,,  
 Lucknow, 226010,,Uttar Pradesh, India,

**TAX INVOICE**

IRN No:7728023cf12d380929e81ae934bfc2909e19b59ced677a001ec7d25c54c3f25d

IRN Acknowledgement No : 142517966857126

Acknowledgement Date & Time : 02-08-2025/11:58:00

<b>GSTIN : 09AAFCL7059N1ZS</b> <b>Document No. : 1500000098</b> <b>Invoice Date : 31.07.2025</b> <b>GSTIN Invoice No. : UP2520000090</b> <b>Member ship No: : W2B SOLUTIONS</b>		<b>E Way Bill No : :</b> <b>Transporter Name : :</b> <b>Transporter GSTIN : :</b> <b>Vehicle Number : : Vehicle Type : :</b> <b>GR/LR Number : : GR/LR Date : :</b> <b>E Way Bill Validity : -</b> <b>Place of Supply : Uttar Pradesh WO : :</b>	
<b>State: Uttar Pradesh</b> <b>State Code : 09</b>			
<b>Details of Receiver</b> <b>Name: W2B SOLUTIONS</b> <b>Address: KH NO-391,PLOT NO.154,JANKIPURAM VISTAR</b> <b>Lucknow 226031 Uttar Pradesh India</b> <b>GSTIN/UIN : 09BXHPP4932P2ZM</b> <b>State: Uttar Pradesh</b> <b>State Code: 09</b>		<b>Details of Consignee</b> <b>Name:W2B SOLUTIONS</b> <b>Address: KH NO-391,PLOT NO.154,JANKIPURAM VISTAR</b> <b>Lucknow 226031 Uttar Pradesh India</b> <b>GSTIN/UIN : 09BXHPP4932P2ZM</b> <b>PAN : BXHPP4932P</b> <b>State: Uttar Pradesh</b> <b>State Code: 09</b>	
<b>Billed To :</b> <b>Name of the Project : LSBAPL-Lucknow MSW C&amp;T Package-1,</b> <b>Value of the Contract:</b> <b>Contract Ref. : N/A</b> <b>Billing Period : To</b> <b>Reference No.: 4168&amp;4167</b>		<b>Shipped To :</b> <b>Total Invoice Value (Round Off) : 26,408.40</b> <b>GST Payable on Reverse Charge : N/A</b> <b>CGST On Rev. Charges Mechanisem : N/A</b> <b>SGST On Rev. Charges Mechanisem : N/A</b> <b>Company CIN : U38110TS2024PTC181684</b> <b>Certified that the particulars Given above are true and correct.</b> <b>For LUCKNOW SWACHHATA ABHIYAN</b> <b>Authorised Signatory</b>	
<b>Bank Details :</b> <b>Bank Account Number :</b> <b>Bank Branch IFSC :</b> <b>Terms and Conditions :</b> <b>As per Agreement</b> <b># TCS as applicable w.e.f. 01.10.2020</b>		<b>(Company Seal)</b>	

[E&OE]

This is a Computer Genrated Invoice

Invoice Number : 1500000098  
Invoice Reference Number : 4168&4167

**ANNEXURE : 1**

Sl.No.	Name of Product / Service	HSN/SAC Code	QTY.	Rate	UOM	Amount
1	Revenue - Others	39159042	450.000	32.00	KG	14400.00
2	Revenue - Others	39159042	665.000	12.00	KG	7980.00

**Declaration:-**

## Annexure 5 - Construction Update - Fixed Compactor Transfer Station (FCTS)

The Lucknow Municipal Corporation has achieved a notable success in its urban development initiatives through the reclamation of land previously under the purview of local bodies. This significant accomplishment has paved the way for the commencement of transformative infrastructure projects, foremost among which is the establishment of a Transfer Station (TS) Cum Fixed Compactor Transfer Station (FCTS). Progress on this vital undertaking is now well-advanced, with key milestones having been successfully reached. These include the definitive completion of the project's layout design, a crucial stage ensuring optimal functionality and spatial efficiency. These developments underscore the LMC's commitment to enhancing the city's infrastructure and its capacity for effective waste management.

### **Current Status of FCTS Projects:**

The Ghaila FCTS, including all civil, mechanical, and weighbridge components, has been completed and formally handed over to Lucknow Swachhata Abhiyan Private Limited (LSAPL), the entity responsible for door-to-door waste collection and secondary transportation within Zone 3. The operationalization of the Ghaila FCTS has yielded notable improvements in the city's solid waste management framework.

The Ganga Kheda FCTS has achieved completion of its structural steel work, including truss and pre-engineered shed construction. All mechanical components and machinery have been installed and successfully tested. The facility has been formally handed over to Lionenviro Lucknow Private Limited (LELPL), the organization responsible for door-to-door waste collection and secondary transportation within Zone 5. The Ganga Kheda FCTS is operational and adding a significant role in handling the solid waste management framework.

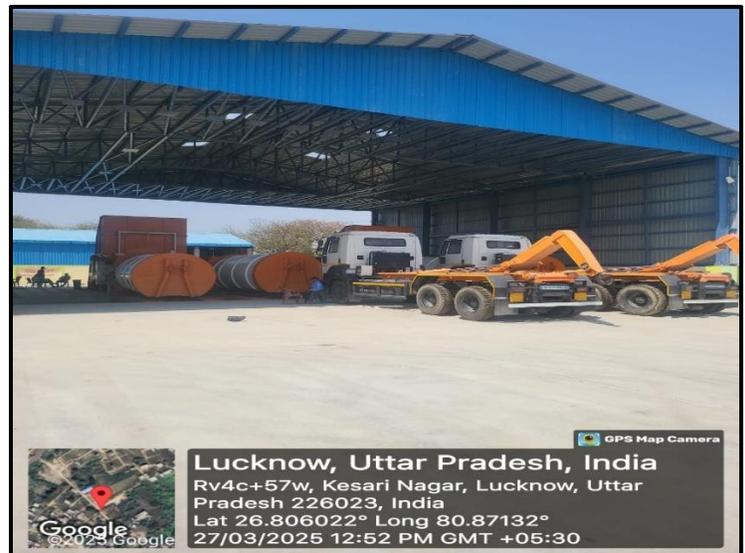
At the Dayal FCTS construction site, the initial phase of piling work and foundation establishment has been successfully completed. Current construction activities are focused on the progression of superstructure development, specifically the ongoing casting of plinth beams and columns.

The Bhaisorra FCTS construction has progressed through several distinct phases. Firstly, the civil structure of the shed and the construction of the boundary wall, delineating the FCTS perimeter, have been finalized. Secondly, the Plain Cement Concrete (PCC) work, forming essential structural elements, has been completed. Currently, the project is in the environmental enhancement phase, with greenery development actively underway. Concurrently, the mechanical component installation is in the installation phase.

### Ghaila Fixed Compactor Transfer Station (FCTS)



### Ganga Khera Fixed Compactor Transfer Station (FCTS)



### Dayal Fixed Compactor Transfer Station (FCTS)



### Bhaishora Fixed Compactor Transfer Station (FCTS)



## Annexure 6- Collaborative Initiatives with Resident Welfare Associations and Bulk Waste Generator Groups

This annexure outlines the cooperative endeavours between waste generators and collectors to ensure compliance with the Solid Waste Management Rule of 2016. Everenviro Resources Management Pvt. Ltd. is currently in the process of installing a 300TPD bio CNG plant, a key component of ongoing sustainable initiatives.

Everenviro Resources Management Pvt. Ltd. has actively collaborated with Resident Welfare Associations (RWA) and Bulk Waste Generator (BWG) groups, in conjunction with Lucknow Municipal Corporation (LMC), to facilitate the segregated collection of high-quality organic waste. LMC has played a significant role in the collection and transportation of waste, contributing to the success of these initiatives.

Additionally, both LMC and Everenviro Resources Management Pvt. Ltd. have undertaken educational outreach programs aimed at enlightening the community on effective waste segregation and management practices. This educational effort, conducted through a partnership between LMC and Everenviro Resources Management Pvt. Ltd., aims to instill a sense of responsibility and awareness among residents.

The following list outlines the Resident Welfare Associations and Bulk Waste Generator groups that are involved in this collaborative initiative:

Zone Number	Ward Name	BWG List	Bins Segregation (Wet, Dry, Domestic & Sanitary)	1.2 Photographic evidence	Photographs
Zone 1	HAZRATGAN J (RAMTIRTH) (1)	Hindi Sansthan (1)	Yes		
Zone 1	HAZRATGAN J (RAMTIRTH) (1)	Chief Post Master General -Pradhan Post Office (1)	Yes		
Zone 1	HAZRATGAN J (RAMTIRTH) (1)	Gemini Continental (1)	Yes		
Zone 1	JC BOSE (1)	Mahanideshak, Chikitsha evam swasth sewayen (1)	Yes		
Zone 1	JC BOSE (1)	Kaiserbagh bus stand (1)	Yes		
Zone 1	HAZRATGAN J (RAMTIRTH) (1)	India Housing (1)	Yes		
Zone 1	HAZRATGAN J (RAMTIRTH) (1)	Balrampur Garden (1)	Yes		

Zone 1	HAZRATGAN J (RAMTIRTH) (1)	SIDBI (1)	Yes		
Zone 1	HAZRATGAN J (RAMTIRTH) (1)	Carlton Hotel (1)	Yes		
Zone 1	HAZRATGAN J (RAMTIRTH) (1)	Halwasiya Center Maintenance Services LIP (1)	Yes		
Zone 1	VIKRAMADITYA (1)	LEBUA SARACA ESTATE (1)	Yes		
Zone 1	LALKUAN (1)	GOLDEN TULIP (1)	Yes		
Zone 2	MOTILAL NEHRU-CHANDRABHANU GUPT (2)	Amber Hotel, Naka Hindola (2)	Yes		
Zone 2	AISHBAGH (2)	Kela Godam (2)	Yes		
Zone 2	RAJAJIPURAM (2)	Rani Laxmi bai Hospital (2)	Yes		
Zone 2	MALVIYA NAGAR (2)	Balaji Cam Services LLP Site (2)	Yes		
Zone 3	VIVEKANADPURI (3)	VIVEKANANDA POLYCLINIC IMS (3)	Yes		
Zone 3	BHARTENDU HARISH CHANDRA (3)	IHM (3)	Yes		
Zone 3	VIVEKANADPURI (3)	VIVEKANANDA POLYCLINIC IMS (3)	Yes		

Zone 3	MAHANAGAR (3)	Fatima Hospital (3)	Yes		
Zone 3	JANKIPURAM II (3)	Kendriya Vihar Colony (3)	Yes		
Zone 3	ALIGANJ (3)	Akanksha Colony open dumping (3)	Yes		
Zone 3	BHARTENDU HARISH CHANDRA (3)	SHALIMAR GALLANT (3)	Yes		
Zone 3	MAHAKAVI JAYSHANKAR PRASAD (3)	Richi Richi (3)	Yes		
Zone 3	AYODHYA DAS I (3)	ELDECO Eternia (3)	Yes		
Zone 3	AYODHYA DAS I (3)	ELDECO Housing (3)	Yes		
Zone 3	AYODHYA DAS I (3)	Integral University (3)	Yes		
Zone 4	CHINHAT II (4)	Lineage Hotel (4)	Yes		
Zone 4	CHINHAT II (4)	Novotel Hotel (4)	Yes		

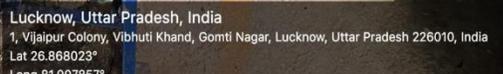
<p>Zone 4</p>	<p>CHINHAT I (4)</p>	<p>Jaipuria Institute of management (4)</p>	<p>Yes</p>		
<p>Zone 4</p>	<p>GOMTI NAGAR (4)</p>	<p>WAVE INFRATECH PVT LTD (4)</p>	<p>Yes</p>		
<p>Zone 4</p>	<p>RAFI AHMAD KIDWAI (4)</p>	<p>TAJ HOTEL (4)</p>	<p>Yes</p>		
<p>Zone 4</p>	<p>CHINHAT II (4)</p>	<p>Phoenix Palassio (4)</p>	<p>Yes</p>		
<p>Zone 4</p>	<p>CHINHAT II (4)</p>	<p>Madhurima Sweets (4)</p>	<p>Yes</p>		



Zone 4	CHINHAT I (4)	Fairfield by Marriot (4)	Yes		
Zone 4	RAFI AHMAD KIDWAI (4)	SRS Mall (4)	Yes		
Zone 4	CHINHAT I (4)	Omaxe Heights (4)	Yes		
Zone 4	GOMTI NAGAR (4)	E-City Real Estate Pvt. Limited (4)	Yes		
Zone 4	CHINHAT II (4)	Hyyat Regency (4)	Yes		
Zone 5	SAROJINI NAGAR II (5)	AKSHAY PATRA (5)	Yes		
Zone 5	SAROJINI NAGAR II (5)	Gajanan Agro Food Pvt Ltd (5)	Yes		
Zone 5	SAROJINI NAGAR II (5)	Mehrab Logistics And Aviation Ltd: Novotel Hotel (5)	Yes		

Zone 7	INDRANAGAR (7)	Hotel Grand Inn (7)	Yes		
Zone 8	IBRAHIMPUR I (8)	Asra-Sapna Enclave (8)	Yes		
Zone 8	RAJA BIJLI PASI I (8)	Gangotri Enclave (8)	Yes		
Zone 8	RAJA BIJLI PASI I (8)	Gangotri Enclave (8)	Yes		
Zone 8	IBRAHIMPUR II (8)	Himalaya Enclave Phase 3rd (8)	Yes		
Zone 8	IBRAHIMPUR II (8)	Himalaya Enclave-Phase-1 and 2 (8)	Yes		
Zone 8	HIND NAGAR (8)	Gold Star Apartment (8)	Yes		
Zone 8	IBRAHIMPUR I (8)	Eldeco Saubhagyam (8)	Yes		
Zone 8	RAJA BIJLI PASI I (8)	Neelgiri Enclave (8)	Yes		

Zone 8	RAJA BIJLI PASI I (8)	Bhagirathi Enclave Appartment Resident Welfare Society (8)	Yes		
Zone 4	CHINHAT II (4)	Hilton Garden Inn (4)	Yes		
Zone 8	RAJA BIJLI PASI I (8)	Rohtas Hampton Court Apartment Owners Association (8)	Yes		



### Annexure 7 - Door-to-Door waste Collection and Segregation

Door-to-door waste collection and transportation services within the Lucknow Municipal Corporation (LMC) are currently managed by two entities across different zones. Lucknow Swachatha Abhiyan Pvt Ltd (LSA) oversees Zones 1, 4, 3, 6, and 7, utilizing a fleet exceeding 800 of three-wheeler and four-wheeler electric vehicles, all of which have been procured and are operational. For Zones 2, 5, and 8, the responsibility lies with Lionenviro Lucknow Private Limited. Following the signing of an agreement in mid-December, subsequent to state government approvals, Lionenviro commenced collection and transportation services on January 2, 2025. The firm employs more 300 auto tippers, including 150 electric vehicles, for door-to-door collection. Cumulatively, around 1300 vehicles are engaged in primary waste collection throughout the city, with approximately 90% being electric vehicles. Both companies also utilize e-rickshaws to service households located in narrow lanes. **The door-to-door collection service currently covers 7,62,604 properties, with 2,56,957 residential and commercial establishments already giving segregated waste.**

Door to door collection Comaparative report for different zones is in tabular form.

S. No	Zone	Total HH/Comm	Coverage Report till 01.09.2023 at the time of affidavit filing	Current Coverage Report till 31.07.2025	Coverage %	No of HH / commercial Source Segregation
1	Zone 1	98338	34798	98338	100	11375
2	Zone 2	54550	24650	54550	100	12546
3	Zone 3	127469	56419	127469	100	58461
4	Zone 4	71865	46719	71865	100	43527
5	Zone 5	64521	33922	64521	100	18795
6	Zone 6	142157	83546	142157	100	43152
7	Zone 7	101978	49392	101978	100	27845
8	Zone 8	101726	56600	101726	100	41256
<b>Total</b>		<b>762604</b>	<b>386046</b>	<b>762604</b>	<b>100</b>	<b>256957</b>

Major scope of works executed by the Lucknow Swachatha Abhiyan Pvt Ltd and Lionenviro Lucknow Pvt Ltd in the city are as listed below:

- Collection and transportation of segregated MSW from various areas.
- Design and operation of MRF and Transfer station facilities.
- Secondary transportation of wet and dry waste to designated processing sites.
- Manual or Mechanized Road sweeping, garbage removal, and cleaning of drains.
- Collection and transportation of horticulture waste and domestic hazardous waste.
- The user fee determined by the LMC and collected from households, commercial establishments, institutions, and BWGs.
- Development of workshop and parking facility at their own.
- Establishment of control and command centre at their own expense.

The Project also entails the Concessionaire to obtain all necessary statutory consent and clearances required for implementation of the Project, carry out IEC Activities, and ensure Environmental Health and Safety (EHS) compliance and safe handing over of the DHW to the authorized agency.



### Annex 8 - User Charge Collection

The Lucknow Municipal Corporation (LMC) previously engaged the agency EIRMON for the provision, operation, and maintenance of hardware and software necessary for user charge collection from both residential and commercial properties. Currently, this responsibility is shared by the concessionaires Lucknow Swachatha Abhiyan Pvt Ltd and Lionenviro Lucknow Pvt Ltd. The software utilized for user charge collection was developed internally by the LMC, which is actively working towards the implementation of cashless collection methods. *The Progress of User Charge Collection from April 2025 to July 2025 is describe in the Tabular form.*

LUCKNOW MUNICIPAL CORPORATION						
USER CHARGE PROJECT - MONTH WISE COLLECTION REPORT FROM APRIL 2025 to JULY 2025						
S.no	Zone	User Charge Collection for April 2025	User Charge Collection for May 2025	User Charge Collection for June 2025	User Charge Collection for July 2025	Total Collection
1	Zone 1	₹ 23,08,558.00	₹ 22,07,230.00	₹ 23,02,792.00	₹ 23,02,792.00	₹ 91,21,372.00
2	Zone 2	₹ 13,04,820.00	₹ 14,20,900.00	₹ 16,27,870.00	₹ 8,76,780.00	₹ 52,30,370.00
3	Zone 3	₹ 30,88,315.00	₹ 32,38,314.00	₹ 32,68,984.00	₹ 11,57,997.00	₹ 1,07,53,610.00
4	Zone 4	₹ 40,44,120.00	₹ 40,17,181.00	₹ 41,41,695.00	₹ 15,35,464.00	₹ 1,37,38,460.00
5	Zone 5	₹ 23,34,201.00	₹ 20,14,665.00	₹ 23,32,682.00	₹ 13,42,340.00	₹ 80,23,888.00
6	Zone 6	₹ 31,02,414.00	₹ 31,01,400.00	₹ 33,02,421.00	₹ 8,09,559.00	₹ 1,03,15,794.00
7	Zone 7	₹ 33,09,576.00	₹ 38,83,395.00	₹ 39,57,563.00	₹ 3,72,701.00	₹ 1,15,23,235.00
8	Zone 8	₹ 63,64,353.00	₹ 67,08,353.00	₹ 81,20,324.00	₹ 52,89,029.00	₹ 2,64,82,059.00
<b>Total</b>		<b>₹ 2,58,56,357.00</b>	<b>₹ 2,65,91,438.00</b>	<b>₹ 2,90,54,331.00</b>	<b>₹ 1,36,86,662.00</b>	<b>₹ 9,51,88,788.00</b>

### Annexure 9- Integration of Rag Pickers/Waste collectors/ Kabadis/ Volunteers/ CBOs/ NGOs

Recently, 20 rag pickers, waste collectors, and kabadiwalas have been successfully integrated into the Material Recovery Facility (MRF) and Resource Recovery and Recycling (RRR) centre in Lucknow Municipal Corporation. Currently, they are undergoing comprehensive training programs aimed at enhancing their skills in waste segregation, recycling techniques, and ensuring occupational safety.

To support this integration, a series of Information, Education, and Communication (IEC) activities have been conducted. These initiatives include awareness campaigns within the local community, educating these individuals about the advantages of their involvement in the MRF and RRR centers. The IEC activities emphasize the benefits of steady income, improved working conditions, and enhanced access to resources.

The training programs are not only designed to boost the capabilities of the waste workers but also to align them with legal standards and regulations, ensuring a compliant and fair working environment. Additionally, efforts have been made to provide proper infrastructure, including modern waste sorting and recycling facilities, as well as safety gear to promote secure working conditions.

As part of the integration process, incentive systems will be established, acknowledging the contribution of these individuals based on the quantity and quality of materials they handle. Financial incentives, health benefits, and other perks have been incorporated to motivate their active participation in the recycling process.

Nagar Nigam Lucknow					
RRR Centre List					
Sl. No.	Zone	Ward number	Ward Name	RRR Centre Address	Photo
1	1	69	JB Boss	Dayanidhan Park	
2	2	46	kunwar Jyoti Prasad	Rajajipuram Taxi Stand	

3	2	58	Chandra Bhanu Gutp Moti Nagar	Shelter Home Charbagh	
4	3	53	Mahanagar	S-46 Gol Market Mahanagar	
5	4	76	Rajeev Gandhi 1st	Zone 4 Office	
6	5	25	Babu kunj Bihari	Eco Garden Chauraha Rain Basera	
7	6	27	Balaganj	Balaganj Chauraha	
8	7	77	Maithili Sharan Gupt	Bhootnath market	

9	8	35	Hind Nagar	Sec- D Ashiana, Near CMS School	
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## आम खाएं, गुठली निगम को दें

**LUCKNOW(20 May, inext):** नगर विकास मंत्री एके शर्मा ने शनिवार को नगर निगम लखनऊ द्वारा दयानिधान पार्क, लालबाग में आयोजित मेरी लाइफ मेरा स्वच्छ शहर कार्यक्रम में बतौर मुख्य अतिथि शामिल होकर 'ना थ्रो ना श्रो' अभियान की शुरुआत की साथ ही पार्क में स्थापित आरआरआर सेंटर का उद्घाटन भी किया. नगर विकास मंत्री ने वाहनों की बेस्ट से तैयार किए गए इलेक्ट्रिक वाहन का निरीक्षण किया और तारीफ की.

### जमा करा सकते बेकार वस्तुएं

110 वार्डों में खोले गए न थ्रो ट्रिपल आर सेंटर में शहर के लोग एवं संस्थान इत्यादि इन सेंटर पर आकर ऐसी वस्तुएं जमा करवा सकते हैं जिन्हें या तो रियूज किया जा सके या रिसाइकिल किया जा सके. हर एक सेंटर पर करीब 11 तरह के बैक स्थापित किये गए हैं.

### कार्यालय सहायक

(5)

### Annexure 10- Bin Installation in Various Places

LMC is mandating the use of separate bins for wet and dry waste by all street vendors and public, promoting source segregation. To support this, 130 twin bins and 220 triple bins have been newly installed in market areas, commercial areas and parks. Additionally, 13 refuse compactors (RCs) are being utilized for the efficient collection and transportation of municipal solid waste. This integrated strategy ensures that both individual vendors and high-waste volume areas are equipped for effective waste separation.

*Sri Jileender  
Sri Anobhad*

Nagar Nigam Lucknow							
Three Bins List							
S. No	Zone	Ward Name	Address	Park Name	Dustbin Type with stand		
					Green	Blue	Yellow
1	1	Ganeshganj	Baheeratganj	Goswami Tulsidas park	2	2	2
2	1	Lalkuan	Shivpuri Colony	Shivpuri Colony Park	2	2	2
3	1	Hazratganj	Suryoday Colony	Suryoday Colony Park	2	2	2
4	2	Aishbagh	Pili Colony	IT Park	2	2	2
5	2	Rajajipuram	ED1620	Ful Wala Park (VIP Park)	2	2	2
6	2	Labour Colony	CCC Ke samne C1589	Mandir Wala Park	2	2	2
7	3	Aliganj	Nehru Park	Nehru Park	2	2	2
8	3	Lal Lajpath Rai	N2 Park	N2 Park	2	2	2
9	3	Faizullahganj 2nd	Priyadarshini Park	Priyadarshini Park	2	2	2
10	3	Mahanagar	B4 Park	B4 Park	2	2	2
11	3	Faizullahganj 3rd	Keshav Nagar Priyadarshini	Sijan Apartment wali Park	2	2	0
12	3	Jankipuram 3rd	Sector 6	Sector 6 Park	2	2	2
13	3	Kadam Rasool	Tilak Vihar	Tilak Vihar Park	2	2	2
14	3	Jankipuram 1st	Sector F	Durga Puja Park	2	2	2
15	3	Jankipuram 2nd	Jankivatika	Jankivatika Park	2	2	2
16	3	Triveni Nagar	Vigyan Vihar	AEB Park	2	2	2
17	3	Mahakavi Jayshankar Prasad	Sector K	Kamayni Park	2	2	2
18	3	Bhartendu Harish	Sector L	Chandra Gupt Park	2	2	2
19	3	Vivekanandpuri	Virangna Jhalkari Bhai Park	Virangna Jhalkari Bhai Park	2	2	2
20	4	Rafi Ahmad Kidvai	Vipul khand 1	Vipul khand 1 Park	2	2	2
21	4	Rajeev Gandhi 2nd	Ram Bhawan Chauraha ke piche Viram Khand 2	Viram Khand 2 Park	2	2	2
22	4	Rajeev Gandhi 1st	Vijay khand 1	Vijay khand 1 Park	2	2	2
23	5	Guru Govind Singh	Patel Nagar	Patel Nagar Foundation Park	2	2	2
24	5	Guru Nanak Nagar	Gulab Vatika Park	Gulab Vatika Park	2	2	2
25	6	Balaganj	Bhawan Sankhya 441 ke samne	Railway Colony Park	2	2	2
26	6	Balaganj	Gopal Nagar Colony	Gopal Nagar Colony Park	2	2	2
27	6	Acharya Narendra Dev	Napier Road Zone Karyalay	Napier Road Zone Karyalay ke Barabar sthit Park	2	2	2
28	7	Maithili Sharan Gupt	A130, Bhoothnath Market Sector 5	Dr. Rajendra Prasad Mishra Park	2	2	2
29	7	Indira Nagar	14/81 Sector 14	Central Park	2	2	2
30	7	Maithili Sharan Gupt	Near Indira Nagar Metro Station	Mahua Park	2	2	2
31	7	Babu Jagjeevan ram	Near Kukrail River	Sumit Park	2	2	2
32	7	Lal Bahadur Sastri 2nd	Near Lekhraj Metro Station	Yogi Park	2	2	2
33	7	Indira Nagar	Near Munshipuliya	Tathagat Park	2	2	2
34	7	Ismailganj 1st	Near arvindo Park	Gautam Budhha Park	2	2	2
35	8	Sharda Nagar first	Basant vihar colony	Shauhard Park	2	2	2
36	8	Vidyawati 3rd	Sector L Jalwayu Vihar Colony	Sector L Jalwayu Vihar Colony Park	2	2	2
37	8	vidyawati 1st	Sector N1	Sector N1 Park	2	2	2
Total					74	74	72
Total						220	

*SBM*

Twin Bins Detail 2025				
Sr. No.	Zone	Locations	No.of bins installed	Set of Bins
1	7	Bhoot Nath market	2	set of 2 Bins
2	7	Lekh raj market	1	set of 2 Bins
3	7	Meena market	1	set of 2 Bins
4	7	Munshi Pullia	1	set of 2 Bins
5	7	Shaheed bhagat singh- 1	1	set of 2 Bins
6	7	Shaheed bhagat singh- 2	1	set of 2 Bins
7	7	Vikas Nagar	1	set of 2 Bins
8	7	Integral University	1	set of 2 Bins
9	7	Eram College	1	set of 2 Bins
10	7	Shankar Purwa	1	set of 2 Bins
11	7	Indira nagar	2	set of 2 Bins
12	7	Lohiya nagar	1	set of 2 Bins
13	7	Lal bahadur shastri	1	set of 2 Bins
14	7	Smile ganj	1	set of 2 Bins
15	6	Bhudhswar Mandir	1	Set of 3 Bins
16	6	Faridipur Chuki	1	Set of 3 Bins
17	6	Mallpur Parking	1	Set of 3 Bins
18	6	Jahid Nagar	1	Set of 3 Bins
19	6	Sona Vihar	1	Set of 3 Bins
20	6	Budheswar Pul	1	Set of 3 Bins
21	6	Bhuderswar Bekary	1	Set of 3 Bins
22	6	Thakurganj Thana	1	Set of 3 Bins
23	6	Badi Kali ji Mandir	1	Set of 3 Bins
24	6	Harinagar	1	Set of 3 Bins
25	6	Balaganj Chauraha	1	Set of 3 Bins
26	6	Mallpuram Colony	1	Set of 3 Bins
27	6	Gantaghar	2	Set of 3 Bins
28	6	Chowk Market	1	Set of 3 Bins
29	6	Choti Kali ji Mandir	2	Set of 3 Bins
30	1	Raja Ram Mohan Rai	2	set of 2 Bins
31	1	Maulviganj	2	set of 2 Bins
32	1	Hazratganj	2	set of 2 Bins
33	3	Nehru Park	1	set of 2 Bins
34	3	B4 Park	1	set of 2 Bins
35	3	N2 Park	1	set of 2 Bins
36	3	Priyadarshini Park	1	set of 2 Bins
37	3	Priyadarshini Park	1	set of 2 Bins
38	3	Sector 6	1	set of 2 Bins
39	3	Tilak Vihar Park	1	set of 2 Bins
40	3	Durga Pooja Park	1	set of 2 Bins
41	3	Janki Vatika	1	set of 2 Bins
42	3	Vigyan Vihar AEB Park	1	set of 2 Bins
43	3	Kamayani Park	1	set of 2 Bins
44	3	Sec L Chandragupt Park	1	set of 2 Bins
45	3	Veerangna Jhalkari Bai Park	1	set of 2 Bins

46	3	Eidgah Sulabh Complex	1	set of 2 Bins
47	4	Dayal Chauraha	1	set of 2 Bins
48	4	SRS Mall	1	set of 2 Bins
49	4	Ambedkar Chauraha- Near Toilet	1	set of 2 Bins
50	4	Ambedkar Chauraha - Lohia Path	1	set of 2 Bins
51	4	Patrakar Puram - Manish Eating point	1	set of 2 Bins
52	4	Patrakar Puram - Near By Police chauki	1	set of 2 Bins
53	4	Neelkanth Chauraha	1	set of 2 Bins
54	4	Husadiya Chauraha	1	set of 2 Bins
55	4	Nagar Nigam Zone-4	1	set of 2 Bins
56	4	HannyMan Chauraha	1	set of 2 Bins
57	4	HannyMan Chauraha- Near Toilet	1	set of 2 Bins
58	4	Eldico Chauraha	2	set of 2 Bins
59	4	Eldico Chauraha- Near Toilet	1	set of 2 Bins
60	4	Gwari Chauraha -Near Toilet	1	set of 2 Bins
<b>Total no. of Bins</b>			<b>68</b>	



### Annexure 11 – Capacity Building

This annexure report provides an overview and evaluation of the waste management practices implemented by the Lucknow Municipal Corporation (LMC) in accordance with Rule 15 (zc) and Rule 15 (zg(v)) of the Solid Waste Management (SWM) Rules, 2016.

In a collaborative effort with its concessionaires, Lucknow Swachhata Abhiyan Pvt. Ltd. (LSAPL) and Lion Enviro Lucknow Private Limited, the Lucknow Municipal Corporation (LMC) has launched a comprehensive and sustained training program. This initiative, which aligns with their established agreement, focuses on various facets of solid waste management. The curriculum covers key areas such as Swachh Survekshan protocols, standardized household waste collection, source segregation, waste reduction and recycling strategies, and optimized waste transportation methods.

Through these capacity-building initiatives, approximately 8,000 recruited sanitation workers and Solid waste Management Workers, officials have received essential knowledge and skills. This training is crucial for enhancing operational capabilities and improving the efficiency of waste management. The LMC's continuous commitment to this program highlights its strategic focus on strengthening solid waste management in Lucknow. The ultimate goals are to cultivate a more skilled workforce, adopt best practices, increase public awareness, and contribute to a cleaner and more sustainable urban environment.



## Annexure 12- Public awareness through IEC Campaign

This annexure report provides an overview and assessment of the waste management practices implemented by Lucknow Municipal Corporation (LMC), specifically in accordance with Rule 15 (zc) and Rule 15 (zg(v)) of the Solid Waste Management (SWM) Rule 2016. As per the agreement between LMC and the two vendors for Collection and transportation i.e. Lucknow Swachatha Abhiyan Private limited and Lion enviro Lucknow Private Limited, both the companies have been actively conducting Information, Education, and Communication (IEC) activities ward-wise on a regular basis for solid waste management.

### **Overview of LMC Initiatives in the Last Three Months:**

**Training and Education:** LMC has been actively involved in educating its workforce, which includes both full-time and contract employees, as well as supervisors. The primary focus of this training is to ensure the effective door-to-door collection of segregated waste and the proper transportation of unmixed waste.

**Information, Education, and Communication (IEC) Campaign:** A robust IEC campaign has been implemented to educate waste generators, schools on sustainable practices such as home composting, vermi-composting, bio-gas generation, and community-level composting, aligning with Rule 15 (zg(v)).

**Key Initiatives:** LMC has undertaken various initiatives in the last three months, including Door-to-Door waste segregation awareness, single use plastic reduction, shop to shop awareness for segregation, recycling

**Community Engagement Events:** Through events like the **Plastic Unmulan Abhiyan, Trianga Yatra, Swachatha Jan Andolan**, and **Swachatha Samvad**, LMC has successfully reached more than 100,000 individuals. These initiatives have significantly increased community engagement and awareness regarding sustainable waste management practices.







## **MEMORANDUM OF AGREEMENT**

**This Agreement is entered into on the Date: - 01-04-2024**

**BETWEEN**

**M/S. Utter Pradesh Waste Management Project (UPWMP), Kanpur Dehat, (U.P.) 209101, herein after called as the First Party.**

**AND**

**Lucknow Municipal Corporation (LMC), Lalbagh, Lucknow, (U.P.) 226001, called as the Second Party.**

The "**UPWMP**" is aimed to provide quality municipal solid waste management services to the people in and across the district of Kanpur Dehat, (U.P). The LMC intends to work with the UPWMP to contribute in the success of Swachha Bharat Mission (SBM). The Firm will work to Collection, transportation, Treatment and disposal of the **Domestic Hazardous waste, Sanitary waste and Electronic waste.**

Now both the parties agreed to the following terms and conditions as mentioned herein below:

- 1.** Second party will ensure to provide Domestic Hazardous waste, sanitary waste and electronic waste to the first party.
- 2.** First party will ensure the safe and scientific Collection, transportation, Treatment and disposal of the said wastes.
- 3.** First party will provide the monthly Report of treatment and disposal of the said material to the second party.
- 4.** The financials to carry out the said work will be the mutually agreed cost, finalized between both the parties.
- 5.** This association will be valid initially for the period of 11 months from the date of signing of the agreement.



**Authorized Signatory**

Uttar Pradesh Waste Management Project  
(A Division of Re Sustainability Limited)

Site Address:

Plot No. 672 on NH-19, Sikandra Road,  
Village: Kumbhi, Tehsil: Akbarpur,  
Dist: Kanpur Dehat- 209 101,  
Uttar Pradesh, India.

Re Sustainability Limited

(formerly known as Ramky Enviro Engineers Limited)

Registered Office:

Level 11B, Aurobindo Galaxy,  
Hyderabad Knowledge City,  
HITECH City Road, Hyderabad-500 081. India.  
CIN No. U74140TG1994PLC018833

Certificate REG No : 44 100 20392865 [ISO 9001 : 2015]  
Certificate REG No : 44 104 20392865 [ISO 14001 : 2015]  
Certificate REG No : 44 126 20392865 [ISO 45001 : 2018]

NABL Accredited Laboratory  
[ISO/IEC 17025] Certificate No. TC-11283

T: +91 93357 45566

E: upwmp@resustainability.com

[resustainability.com](http://resustainability.com)

## **Annexure 14 - 300 TPD Bio-CNG Plant and 150 TPD Bio-CBG Plant Status Report**

This project, with a capacity of 300 tons per day (TPD), is expected to divert approximately 0.94 lakh tons of organic waste from landfills annually. The plant will produce about 12.5 TPD of Bio-CNG and 50 tons of fermented organic manure daily, leading to an annual reduction of over 0.625 lakh tons of carbon dioxide and other greenhouse gases. This initiative is a significant step toward the nation's decarbonization goals and is projected to create more than 250 direct and indirect jobs.

M/S EverEnviro Resource Management Pvt. Ltd. is developing the 300 TPD Bio-CNG plant at Nadarganj, Amausi, for processing segregated wet waste. While civil works are complete, machinery installation is currently underway. The company has revised the project's commercial operations start date to March 2026, citing financial constraints for the delay.

In a related development, a partnership with M/S Jay Bharat Maruti Enviro Bioenergy Lucknow Pvt. Ltd. has been formed to build a separate 150 TPD Bio-CBG plant. This facility will produce 10 TPD of gas using a feedstock of cow dung, pottery waste, napier grass, and wet mandi waste. The project's initial site at a shooting range in Sarojini Nagar had to be relocated due to local conflicts. The Lucknow Municipal Corporation (LMC) has since provided a new land allocation, and a new lease agreement and land handover have been finalized, allowing the project to move forward.

S.No.	Project Development Operation	Status
1	Topographical Survey of the Site	Completed
2	Consent to Establish	CTE Received
3	Boundary Wall Construction	Completed
4	Internal Roads and Administration/ Utility Buildings	Design finalized, vendor onboarding under progress
5	Geotechnical Investigation	Completed
1	Basic Design Engineering	Completed
2	Detailed Design Engineering	Completed
3	Anaerobic Digesters	Excavation work started
4	Plant Main Gate	Completed
5	Admin Building Work	Completed
6	Workshop Building	Completed
7	Canteen Building	Completed
8	Gas Upgradation System	Design Engineering done
9	Sampling and Testing of Organic Waste from Lucknow City	Ongoing
10	TEPC Vendor	Deployed
11	PEB Building	Structural design finalised & work in progress.

### **300TPD Bio-CNG Project Update**

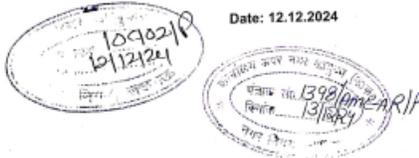


# Current Progress Photographs





To,  
 Shri Inderjeet Singh, IAS  
 Municipal Commissioner  
 Lucknow Nagar Nigam (LNN),  
 Trilok Nath Road,  
 Lucknow – 226001, Uttar Pradesh



Date: 12.12.2024

**Subject: 300 TPD Bio-CNG (CBG) Project based on Organic Fraction of Solid Waste (Wet Waste): Current Status, Completion Timelines and Support Requested**

Dear Sir,

As you are aware, EverEnviro Resource Management Private Limited, a leading Resource Management Company working in facets of organic waste/residue to CBG, construction & demolition waste and waste to electricity, is setting up large number of CBG Plants using Organic Fraction of Solid Waste (OFSW), Paddy Straw and Press Mud on Pan India basis.

We would like to mention EverEnviro's firm commitment towards creating a positive climate impact through its CBG Business as these projects aim towards reducing greenhouse gas emissions and environmental impact by effective carbon abatement, which is at the core of EverEnviro vision & mission. Moreover, CBG projects produce environmentally and economically sustainable products which go back into the value chain, hence developing circular economy that tackles climate change and other national as well as global challenges like biodiversity loss, waste, pollution, resource loss and scarcity of jobs.

Till date, we have successfully commissioned and are operating 5 nos. CBG Plants as per details given below:

- **Indore** : Processing of ~2 lac tons of organic waste annually (avg. of 14.9 TPD against design capacity of 15.3 TPD in November 2024 – 97% PLF)
- **Sangrur & Patiala** (Punjab) : Collectively, preventing stubble burning and creating value from ~1 lac tons of Paddy Straw annually
- **Balrampur & Kumbhi** (Uttar Pradesh) : Collectively, processing 1.75 lac tons of Press Mud annually

*Amc (CBG)*

*12/12/24*

*EverEnviro*

*श्री नरेंद्र मोदी*

Being a CBG segment leader and having set-up CBG plants based on all three major feedstock, EverEnviro has been able to create a dynamic knowledge repository on selection of right technology, end to end feedstock management, operations & maintenance of plant & machineries, production of CBG with more than 96% methane content & production of FOM/LFOM meeting FCO standards and process rejects management etc. which is being implemented in all under construction CBG Plants in Uttar Pradesh, including Lucknow.

EverEnviro had set-up and is operating Asia's largest 550 TPD CBG Plant at Indore, inaugurated by Shri Narendra Modi Ji, Hon'ble Prime Minister on 19<sup>th</sup> February 2022.

EverEnviro Resource Management Private Limited  
 Corporate Office:  
 SA Building, 2nd Floor, DLF Cyber City, Phase 3, Sector 24, Gurgaon, Haryana – 122002  
 CIN: U37500MH2019PTC330211



Since the plant started operations in May 2022, the presence of sand & silt (~5TPD) and indigestible organic content (long fibres, coconut shells, etc. to the tune of 10-15% of input) in the incoming waste have led to various technology, design and process interventions as well as improvement initiatives being implemented at the plant by EverEnviro.

It took us a 2-year long learning phase at 550 TPD Indore CBG Plant where in EverEnviro has invested 130% of envisaged capital investment (30% after commissioning of the plant in May 2022) to reach a stage where we have finalized the best suited technology to replicate the same at Lucknow, UP.

Hence, it is hereby again stressed that EverEnviro is 100% committed towards completing the ongoing CBG project at Lucknow within the new timelines mentioned in the attached annexure. The same has also been communicated to Ministry of Housing & Urban Affairs, Govt. of India. Hence, an approval from your good office is sought in this regard on the attached timelines.

We look forward to continued support from Lucknow Nagar Nigam in developing the 300 TPD CBG Project as a sustainable solution for managing organic waste generated in Lucknow City.

With Warm Regards

For  
 Mahesh Girdhar  
 MD & CEO  
 Mail: [Mahesh.girdhar@everenviro.com](mailto:Mahesh.girdhar@everenviro.com)



**Annexure-I**

**Project – Lucknow CBG**



Figure 1 Project Development Schedule for Lucknow CBG Project

**Current Project Status**

- Phase I including ancillary buildings & utilities: 100% Complete
- Phase II including project components such as pre-processing set-up, digesters, gas upgradation system, etc. – Digester construction work initiated in Nov. 2024
- Project COD (start of waste intake from LNN) – March 2026

**Support requested from ULB**

- Improvement in the current segregation levels is required from LNN to enable the CBG Plant to operate at design capacity.
- Construction of motorable approach road upto plant gate (as per Clause 6.2 of the Concession Agreement signed with Lucknow Nagar Nigam dated 25.11.2022) – due to absence of a motorable approach road, laden large trucks (heavy machinery and civil construction material) cannot reach the site
- Relocation of village road passing through site
- Permanent power supply upto plant gate to support heavy construction activities in Phase-II (as per Clause 6.2 of the Concession Agreement signed with Lucknow Nagar Nigam dated 25.11.2022)
- Water supply and drainage & sewer line installation (as per Clause 6.2 of the Concession Agreement signed with Lucknow Nagar Nigam dated 25.11.2022)

EverEnviro Resource Management Private Limited  
 Corporate Office:  
 SA Building, 2nd Floor, DLF Cyber City, Phase 3, Sector 24, Gurgaon, Haryana – 122002  
 CIN: U37500MH2019PTC330211

# बायो सीएनजी प्लांट का जल्द शुरू होगा निर्माण

सरोजनीनगर में राज्यपाल करेंगी शिलान्यास, मंडलायुक्त ने किया मौके का दौरा

माई सिटी रिपोर्टर

लखनऊ। शहर में गोबर, सब्जी मंडियों से निकलने वाले कचरे की समस्या अगले साल खत्म हो जाएगी। इसके लिए बायो सीएनजी प्लांट लगाया जाएगा। पीपीपी पर लगने वाले प्लांट के लिए नगर निगम ने सरोजनीनगर क्षेत्र में निजी कंपनी को जमीन आवंटित कर दी है।

13 महीने में प्लांट तैयार हो जाएगा। इसका शिलान्यास-भूमि पूजन राज्यपाल करेंगी। बुधवार को मंडलायुक्त रोशन जैकब ने मौके का निरीक्षण किया। इस दौरान नगर आयुक्त इंद्रजीत सिंह थे। अपर नगर आयुक्त डॉ. अरविंद राव ने बताया कि प्लांट में कान्हा उपवन के गोवंशों के गोबर से सीएनजी बनाई जाएगी।

कान्हा उपवन में करीब दस हजार गोवंश हैं। नगर निगम अयोध्या रोड पर मनोरथा गोशाला बना रहा है। इससे प्लांट को गोबर की कमी नहीं होगी। प्लांट पर करीब 100 करोड़ रुपये का खर्च आएगा। निजी कंपनी जेबीएम इसका खर्च उठाएगी। जो गोबर नगर निगम देगा उसका पैसा भी कंपनी देगी।



सरोजनीनगर में बायो सीएनजी प्लांट को लेकर मंडलायुक्त ने बुधवार को निरीक्षण किया। स्रोत : विभाग

## गोवंशों के इलाज की व्यवस्था और मजबूत करें : मंडलायुक्त

लखनऊ। नादरगंज स्थित कान्हा उपवन (गोशाला) का मंडलायुक्त रोशन जैकब ने बुधवार को निरीक्षण किया और इसे आत्मनिर्भर बनाने का निर्देश दिया। नगर निगम अधिकारियों से गोवंशों का नियमित स्वास्थ्य परीक्षण कराने व बीमार पशुओं की चिकित्सकीय व्यवस्था को और सुदृढ़ करने के लिए कहा।

मंडलायुक्त ने कहा कि गोशाला की देखरेख में लापरवाही बर्दाश्त नहीं होगी। उन्होंने चारे की गुणवत्ता की समीक्षा की और निर्देश दिया कि

## कान्हा उपवन का किया निरीक्षण

पशुओं को पोषणयुक्त चारा समय से उपलब्ध कराया जाए। हर गो आश्रय स्थल पर लॉक बुक बनाएं, जिसमें भूसा आदि का रिकॉर्ड रखा जाए।

मंडलायुक्त ने सभी बाड़ों का निरीक्षण किया। चारा मानकानुसार मिला। उन्होंने गोशाला से दूध, गोबर की बिक्री की जानकारी ली। निरीक्षण के दौरान नगर आयुक्त इंद्रजीत सिंह, अपर नगर आयुक्त पंकज श्रीवास्तव आदि थे।



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**3437**  
 Government of Uttar Pradesh



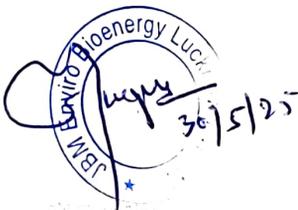
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Certificate No. : IN-UP64203428853839X  
 Certificate Issued Date : 29-May-2025 06:14 PM  
 Account Reference : NEWIMPACC (SV)/ up14550604/ LUCKNOW SADAR/ UP-LKN  
 Unique Doc. Reference : SUBIN-UPUP1455060425908061758138X  
 Purchased by : JBM ENVIRO BIOENERGY LUCKNOW PVT LIMITED  
 Description of Document : Article 35 Lease  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : JBM ENVIRO BIOENERGY LUCKNOW PVT LIMITED  
 Second Party : LUCKNOW NAGAR NIGAM  
 Stamp Duty Paid By : JBM ENVIRO BIOENERGY LUCKNOW PVT LIMITED  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



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Handwritten signature and date 30/5/2025

## LNN LAND LEASE DEED

This LAND LEASE DEED made on this ~~30~~-----day of ~~MAY~~-----2025 ("Effective Date"),

by and between:

Lucknow Nagar Nigam, having its registered office at Triloknath Road, Lalbagh, Lucknow, Uttar Pradesh-226001 (hereinafter referred to as "LNN/ Lessor", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors) of the FIRST PART, through its Prabhari Adhikari Sampatti;

AND

JBM ENVIRO BIOENERGY LUCKNOW PVT. LTD.,, a company incorporated under the Companies Act 2013, and having its registered office at Plot 9, Institutional Area, Sector-44, Gurgaon, Haryana (hereinafter referred to "JBM/ Lessee", which expression shall unless repugnant to the context or meaning thereof, mean and include its associate / group companies. successors and assigns) of the OTHER PART, through its General Manager. Lessor and Lessee are hereinafter referred APindividually as the "Party" and collectively as the "Parties" respectively.

RECITAL:

WHEREAS:

- A. LNN is the Municipal Corporation for Lucknow City in the State of Uttar Pradesh and is responsible for providing municipal and civic services which include the collection, transportation, processing and disposal of Solid Waste generated under municipal service area of Lucknow.
- B. LNN had invited proposals from eligible bidders vide Request for Proposal dated 25.04.2022 ("RFP") to setup Bio-Methanation plant to process minimum 150 TPD of cattle Dung and Vegetable Mandi Waste for producing CBG and organic fertilizer Design, Build, Finance, Operate, Transfer ("DBFOT") basis under Public-Private("PPP")
- C. In response to the RFP, JBM Environment Management Pvt. Ltd. submitted its proposal and was issued Letter of Award dated 19.05.2022 to implement the



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Project. Concession Agreement was signed between LNN and JBM Environment Management Pvt. Ltd. on 01.03.2023.

- D. JBM Environment Management Pvt. Ltd., submitted a letter dated 07.11.2022 for assigning the project to its Special Purpose Vehicle (SPV) "JBM ENVIRO BIOENERGY LUCKNOW PVT. LTD." to execute the same.
- E. LNN accepted the request and has agreed to execute this lease in favor of "JBM" vide internal note dated 22.07.23 and approved by municipal commissioner on 27.07.23
- F. LNN, has in the concession, committed to Lease 7.5 acre of land for this project.
- G. The Parties acknowledge and agree that JBM may form an Joint Venture (JV) for implementation of the Project. The rights and obligations of the "JBM ENVIRO BIOENERGY LUCKNOW PVT. LTD." under the Concession Agreement and this Agreement shall be transferred to the said JV.
- H. For due implementation of the Project and to discharge the obligations under the Concession Agreement, the Lessor in accordance with the Clause 4.2 of the Concession Agreement shall, hand over the Project Site to the Lessee for executing the project.
- I. Land" in this agreement means 7.5 acres of Land provided by LNN at "Khasra no-806 CHA Village Amausi, Tehsil: Sarojini Nagar, District: Lucknow"
- J. Details of area and coordinates of Khasra along with the map is stated in Annexure-1, which forms an integral part of this agreement.
- K. "Demised Premises" in this agreement shall mean 7.5 Acres of levelled land free from encumbrances and any legacy waste to be provided by LNN to the Lessee
- L. "Project Site" in this agreement shall collectively mean the Project Land and the access & approach roads to be provided by LNN to the Lessee, free from Encumbrances and ATTESTED legacy waste for implementation of the Project.
- M. "Project Assets" in this agreement shall mean the machinery, equipment and bought and/ or installed at the Project site by JBM for execution, operation and future expansion of the project

The Parties are now entering into this Land Lease Deed ("Deed") to record the terms, conditions and covenants governing the implementation of the Project.

**NOW THIS INDENTURE OF LEASE WITNESSETH AS FOLLOWS:**

1. This Deed shall be co-terminus with the Concession Agreement and is to be read, for any interpretation; together with the provisions of the Concession



Agreement. This Deed shall be governed by the terms and conditions of the Concession Agreement.

2. All capitalised terms that are used but not defined in this Deed shall have the same meaning as given to them in the Concession Agreement.
3. In consideration of the Lessee undertaking to implement the Project in accordance with the provisions of the Concession Agreement and undertaking to pay the Lease Payment stipulated in the Clause 4; the Lessor hereby demises to the Lessee, all the land (together with any physical structures existing thereon) which is described, delineated and shown in the Annexure-1 of this Land Lease Deed hereto (the "Demised Premises"), to hold the said Demised Premises, without interruption or interference together with the full and free right and liberty of way and passage and other rights in relation thereto, for as long as the Concession Agreement does not lapse due to expiry of its term or is not terminated earlier in accordance with the provisions thereof. The Term of this Agreement shall be co-terminus with the Concession Agreement. The Lessor hereby agrees and authorizes the construction, operation and maintenance of each of the Project facilities on the Demised Premises accordance with the terms of the Concession Agreement. The Lessor acknowledges that the Lessee and its contractors/sub-contractors will construct and operate and maintain the Project and they have the right to enter upon the Demised Premises.
4. In consideration of the handover of the Demised Premises under this Deed, the Lessor shall from the date of Commercial Date of Operation (COD), receive a fixed Lease Payment payable per annum on or before the 10th day of the first month in each accounting year for the entire duration of the contract i.e. 20 years starting from date of COD. The lease rent for the year of COD shall be paid on pro rata basis for that accounting year, within 10 days of date of COD. Similarly in the last year of concession, the lease rent shall be paid on pro rata basis for that accounting year. The land is leased out for setting up Project at Amausi, Lucknow (Annexure A) (that is owned by LNN) at an annual lease rent of **Rs.11,00,000/-** (Rupees Eleven Lakh only) for the entire 7.5 acres of land. The lease rent shall remain fixed for first three years after COD and thereafter increase by 5% per year from previous year. ("**Lease Payment**").
5. The Demised Premises are being vested with the Lessee, under this Deed, levelled land is free from all Encumbrances and obstructions and agreed to be taken over in accordance with the terms of the Concession Agreement, whether legal or physical in nature. At any time during the term of this Agreement if the Lessee discovers any Encumbrances under the Demised premises affecting its



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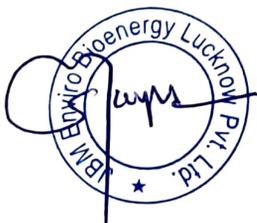
rights in relation to the execution of the Project, it shall notify the Lessor, which shall, within fifteen (15) days from the receipt of the notice, either remove or cause to be removed such Encumbrances at its own cost. In the event that the Lessor fails to remove such Encumbrances within fifteen (15) days from the notice thereof, the Lessee may remove or cause to be removed such Encumbrance and the costs and expenses or consequential liabilities incurred in respect thereof shall be reimbursed to the Lessee by the Lessor or lessor may adjust the same through annual lease rent payable to the Lessor or adjust it from the royalty payable to the Lessor.

6. The Demised Premises are being vested with the Lessee, under this Deed only for the purposes of the Project including for the purposes of DFBOT the Bio-CNG Bio-CNG plant, which the Lessor is desirous of being constructed, operated and maintained on the Demised Premises for the purposes of enabling the processing and disposal of Source Segregated Organic Fraction of Solid Waste in accordance with the Concession Agreement. The Lessor hereby authorizes and consents to the receipt of consignments of organic fraction of Solid Waste, the storage and processing of organic waste to Bio CNG, construction of Bio CNG dispensing station & installation of solar panels for generation of green power inside the Demised Premises and disposal of residual of organic waste outside the Demised Premises.
7. The Lessor hereby authorizes the Lessee and its contractors and sub-contractors, to construct, erect, own, operate and maintain any superstructures, facility or any movable or immovable structures comprising each of the Project facilities on the Demised Premises and for that purpose also remove, renovate, use or demolish any structures that may be existing on the Demised Premises as of the date of this Agreement. The Lessee hereby agrees that the construction, operations and maintenance of the Project facility at the Demised Premises and the receipt, storage and processing of organic waste at the Demised Premises, being undertaken pursuant to the Concession Agreement granted by it and for the purposes of enabling LNN to discharge their functions of managing, cattle dung and vegetable waste "generated at Kanha Upvan and vegetable mandis respectively.
8. According to the Concession Agreement, the Lessee shall have the right to vest with the Lenders the power to take over the control, possession and all rights and interests in relation to the charge of the project assets & facilities installed and not against leased land at Demised Premises upon an event of default.



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9. The Lessor irrevocably and unconditionally agrees and acknowledges that the Lessee authorized and permitted to take loan from any banking or financial institution against the project assets/ machinery to be installed and not against Land (without creating any charge or Encumbrance on the Demised Premises) by creating the mortgage / assignment /creating security interest in the Project asset and not against leased land over all of the Lessee's right, title and interest in the Demised Premises and can reassign Lessee's rights subjected only to project asset without creating any charge or Encumbrance over the leased land, in favour of its lenders including their trustees, representatives, successors, transferees, appointees and assigns (the "Lenders") or any other third-party without any prior consent of or intimation to the Lessor. However, the ownership rights of Lessor over the Demised Premises shall remain unaffected.
10. The Lessor hereby covenants and assures the Lessee that:
- a) All the land comprising the Project Site is permitted and duly authorized and earmarked for purposes of establishment, construction, operation and maintenance of of the Bio-CNG plant and the Project facilities;
  - b) The Project Site is levelled and free from any encroachment, obstruction or Encumbrances whatsoever and is not subject to any acquisition or other legal proceedings by authority, body or government nor is any claim of any third party subsisting in respect thereof or relating thereto;
  - c) It shall provide the approach road, power supply, water supply, street light, drainage, sewer line up to the Demised Premises to the Lessee;
  - d) Lessor is the lawful owner of the lands constituting the Demised Premises and it shall, in that capacity, defend or satisfy all actions or claims against the use of the Demised Premises for the Project;
  - e) Subject to Clause 4, it shall not increase the Lease Payment due and payable by the Lessee under the provisions of this Deed;
  - f) It shall not interfere with or impede in any manner or otherwise limit, restrict or impose any conditions or restrictions on the complete, free and full enjoyment and use of the Demised Premises and all rights in relation thereto, including the creation of security interest in favour of the Lenders in accordance with the provisions of the Concession Agreement (without creating any charge or Encumbrance on the leased land):
  - g) Subject to terms of the Concession Agreement, it shall not interfere in or impede in any manner or otherwise limit, restrict or impose conditions in relation:
    - (i) to the construction, operation and maintenance of the Project:



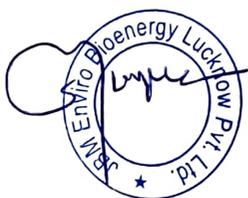
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- (ii) the implementation of the Project by the Lessee and
  - (iii) the possession, control and use by the Lessee of the Demised Premises and the plant;
  - (iv)
- h) It shall enter into appropriate further documentation or additional writings as the Lessee or the Lenders may reasonably require to give effect to the provisions of this Agreement and the financing agreements;
- i) There is no litigation, claim, demand or any proceedings (whether administrative, legal or quasi-judicial) pending in respect of the Demised Premises or its use for the purposes of managing, processing and disposing cattle dung, vegetable mandi waste or any other feedstocks arranged by JBM for processing in the plant.
- j) The Lessee shall have complete, lawful and uninterrupted, possession, control and use of the Demised Premises as per the Land Lease Deed (without creating any charge Encumbrance on the leased land); and
- k) Additional land may be allotted to the Lessor on mutual consent of both Parties considering expansion of the capacity of the Project in future.

11. The Lessee hereby covenants with the Lessor as follow:

- a) that it shall implement the Project in accordance with the Concession Agreement; and
- b) that it shall observe and perform all terms; covenants, conditions and stipulations of this Agreement.

12. The Lessor has lawful title, possession and control of all the lands constituting the Project Site and has the requisite right to lease the same to Lessee for the Term for the purposes of the Project on the terms and conditions of this Agreement and further that Lessee shall have full, free and uninterrupted peaceful vacant possession, enjoyment/ occupation and use of the Demised Premises throughout the Concession Period, without any obstruction interference or disturbance or claim whatsoever from the Lessor or from any person claiming through under or in trust for Lessor or from any third person whomsoever. Lessor shall keep Lessee fully indemnified and harmless against any claims or demands from any Person claiming right, title or interest to or in the Demised Premises or any part thereof or challenging the validity of the usage of the Demised Premises for the Project or challenging the validity of this Deed, as also against any actions, proceedings, damages, losses and expenses caused to Lessee as a result or in consequence of any such claims or demands as aforesaid.



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13. The Lessor hereby assures and represents to the Lessee that the vesting of the Demised Premises under this Deed shall be irrevocable for as long as the Concession Agreement remains in force and the Lessor shall not terminate or seek to terminate this Agreement except upon the expiry or early Termination of the Concession Agreement (Clause 11.3 of concession agreement). The Parties hereby agree that on the expiry or Termination of the Concession Agreement, the Demised Premises (without creating any charge or Encumbrance on the leased land) shall be handed back to the Lessor in accordance with the provisions of Concession Agreement and that this Agreement within six months of termination or it shall be deemed to have been handed over.
14. Either party may terminate this agreement at any time in the event of breach of the terms of this agreement by giving the breaching party at least 30 days prior written notice.

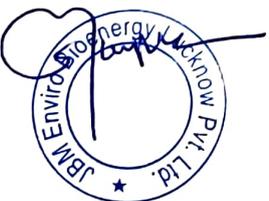
#### 15. NOTICE AND COMMUNICATION

All notices, approvals, consents or other communications in connection with this Deed shall be given in accordance with the notice provision set out in Clause 14.5 (Communication) of the Concession Agreement.

#### 16. MISCELLANEOUS

- a. Severability: If any of the provisions of this Deed shall be determined to be void or unenforceable under applicable law such provisions shall be deemed amended or deleted to the extent necessary to conform to applicable law and the remaining provisions of this Agreement shall remain valid and enforceable.
- b. Binding Effect: The terms and provisions of this Deed, the respective rights and obligations hereunder of each Party, shall be binding upon, and inure to the benefit of, the Parties and their respective heirs, representatives, successors and permitted assigns.
- c. Technical Feasibility of the Demised Premises: The Lessor affirms that the Demised Premises is technically feasible for the purposes of development of the Project. The Lessor shall be entitled to conduct feasibility studies on the Demised Premises and the Lessor shall not obstruct in any manner in this regard. Any concerns or disputes in this regard shall be settled by the Parties mutually prior to the date of handing over of the Demised Premises.

#### 17. DISPUTE RESOLUTION AND JURISDICTION



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This Deed shall be governed by, construed and interpreted according to Indian law and, for the avoidance of doubt, the dispute mechanisms and jurisdiction as provided in Clause 9 of the Concession Agreement shall apply to this Agreement, as deemed to be incorporated herein.

IN THE WITNESS WHEREOF the Parties have affixed therein and sealed to this Deed the day and year first hereinabove written:

For Lucknow Nagar Nigam

  
30-5-2025  
Signed and seal

**Name: Sanjay yadav**

**Designation: Prabhari Adhikari Sampatti**

For JBM ENVIRO BIOENERGY LUCKNOW  
PVT. LTD.

  
30/5/25  
Signed and seal  


**Name: Sanjay Murgai**

**Designation: Chief Operating Officer**

**(CBG Business)**

Witness:

1. 

Date: 30-5-2025

Place: Lucknow

Witness:

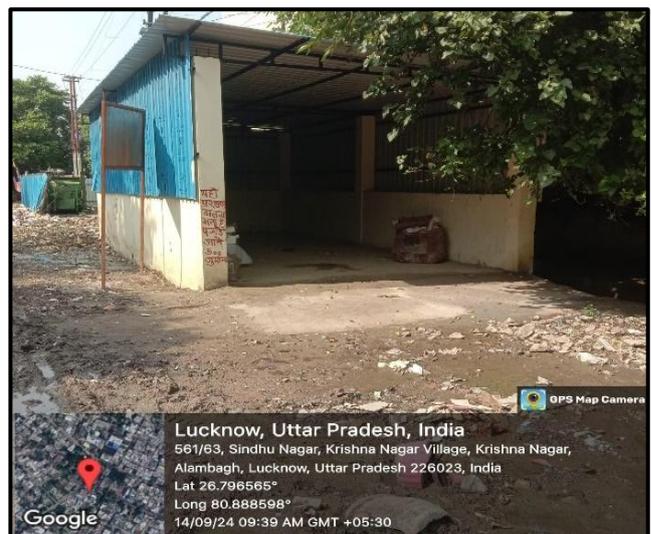
1.   
G.P. Varma.

**Annexure 15 – Construction & Demolition waste Processing plant and Collection centres**

The Lucknow Municipal Corporation (LMC) generates approximately 267 TPD of Construction and Demolition (C&D) waste. To manage this waste effectively, a tender was awarded to M/s Garg & Co. and Rise Eleven Ready Mix Product Pvt. Ltd. through a Public-Private Partnership (PPP) model. The tender was awarded based on the lowest quoted tipping fee for the development and revamping of the existing C&D waste processing plant.

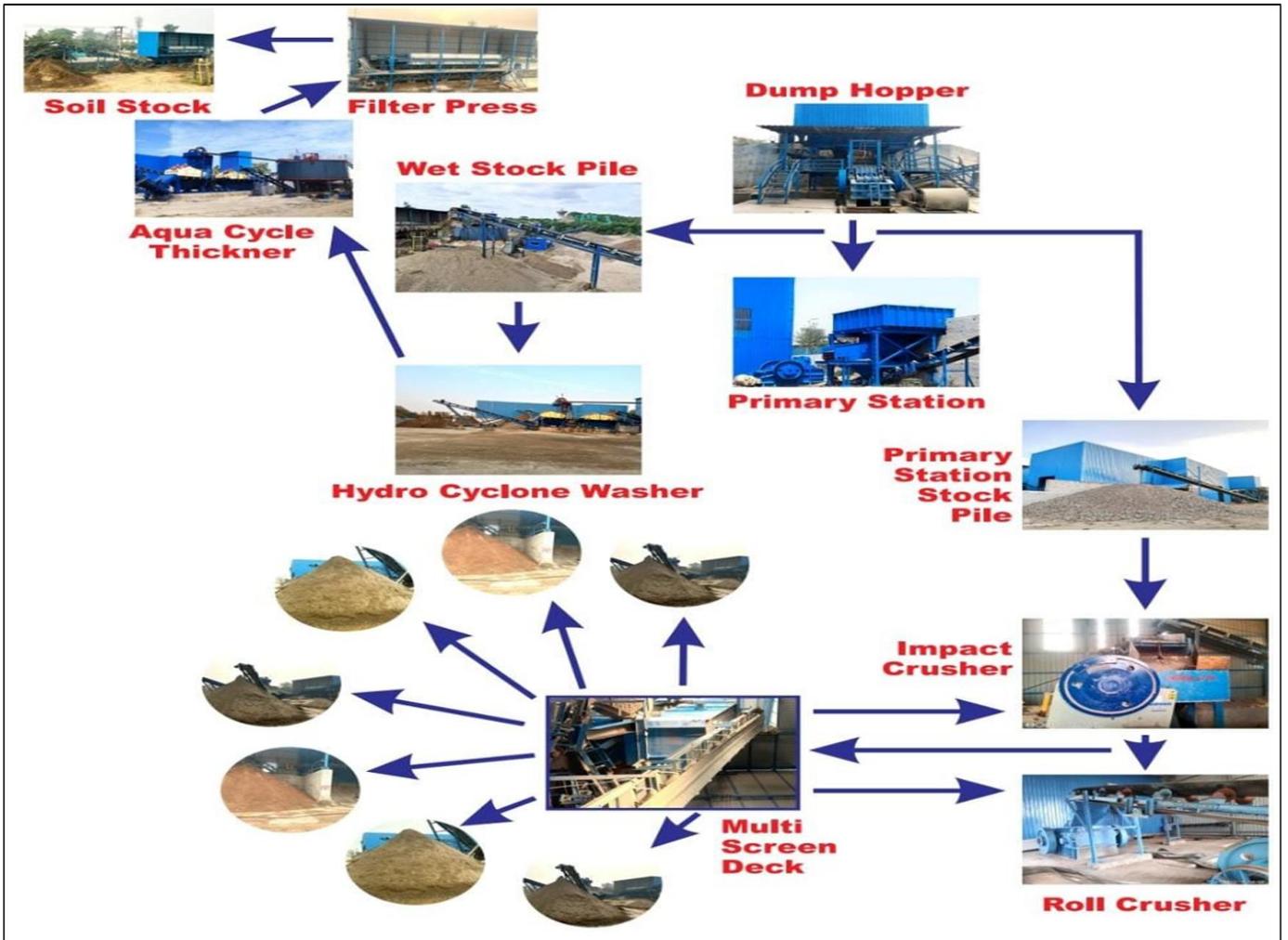
This plant, with a capacity of 300 TPD, is now fully operational and uses both wet and dry processing technologies. The processed materials are used to manufacture precast boundary columns, panels, pavers, blocks, planters, and other items. The LMC also purchases these manufactured items for its own projects at rates lower than the market price, which helps reduce costs and creates economically viable assets for the corporation.

In addition, eight C&D secondary collection centers have been built. A proposal for eight new collection centers has been approved by a committee, and land for these centers is currently being identified.

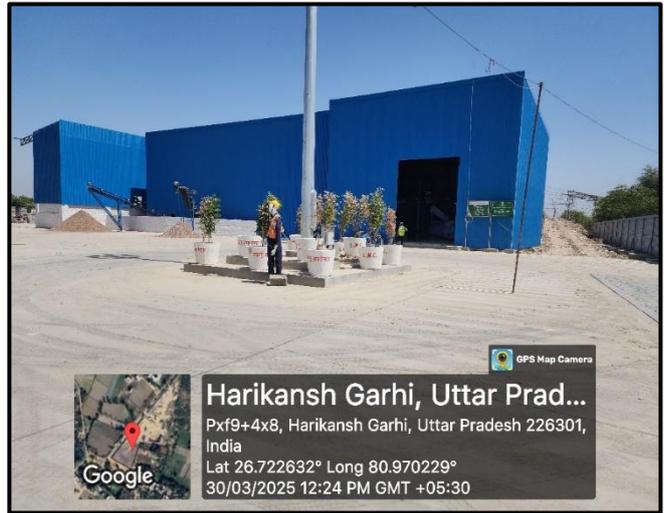
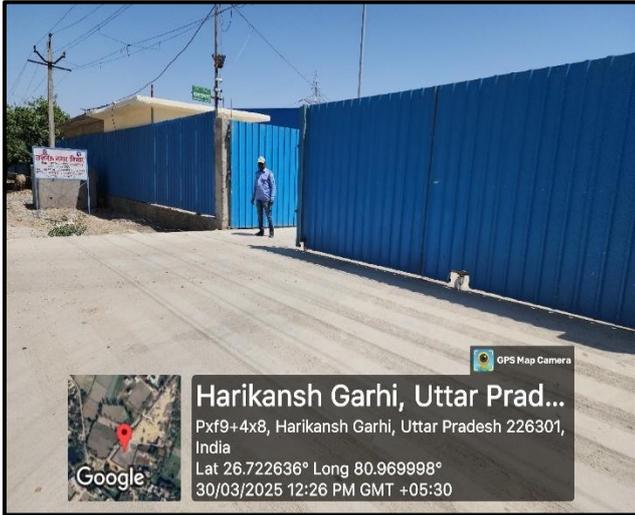




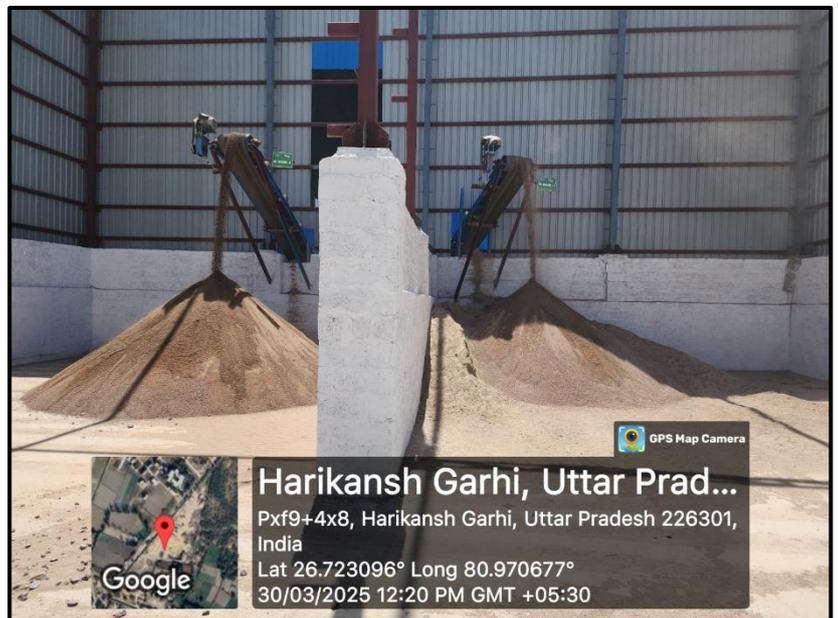
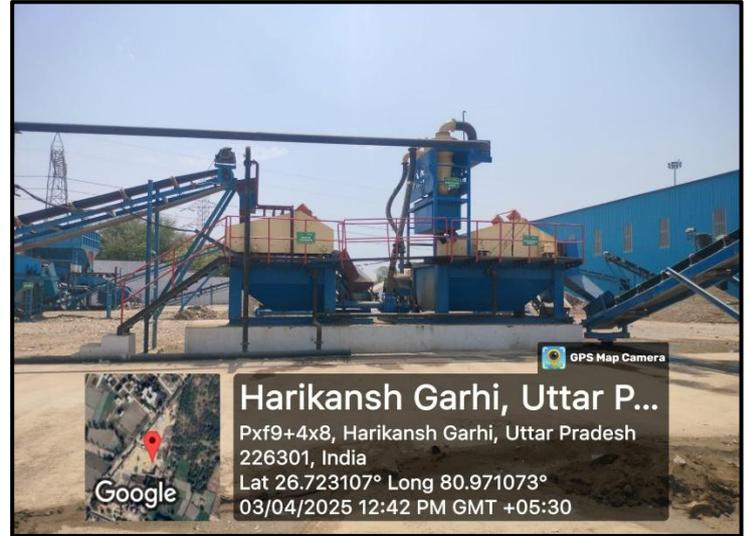
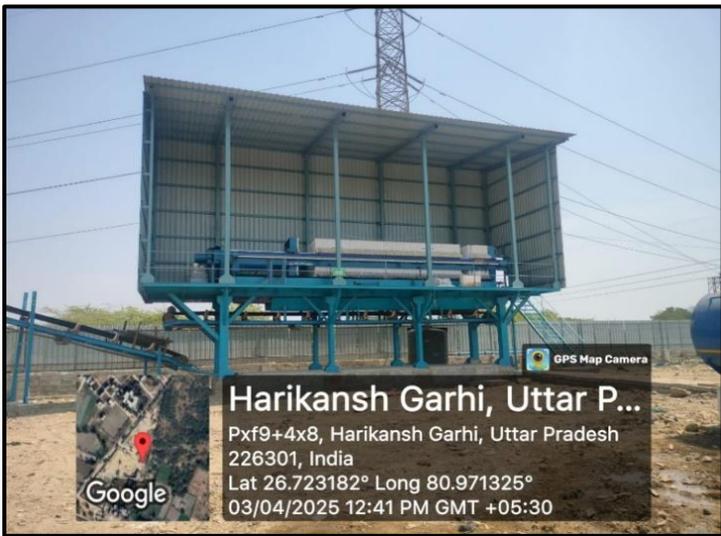
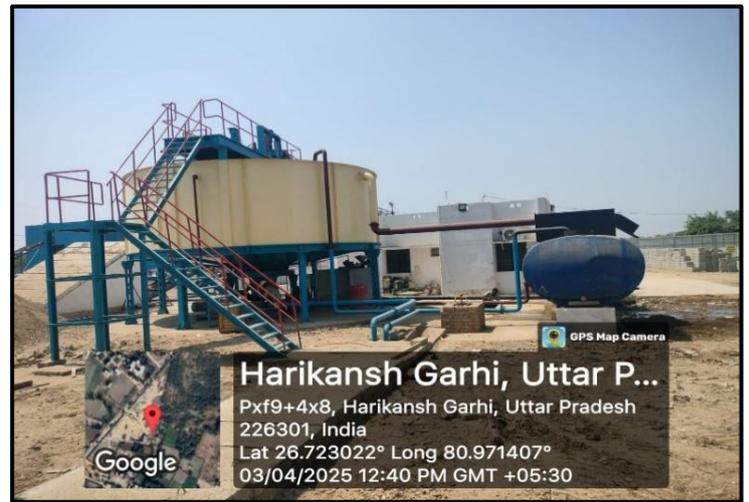
### C & D Waste Processing Methodology



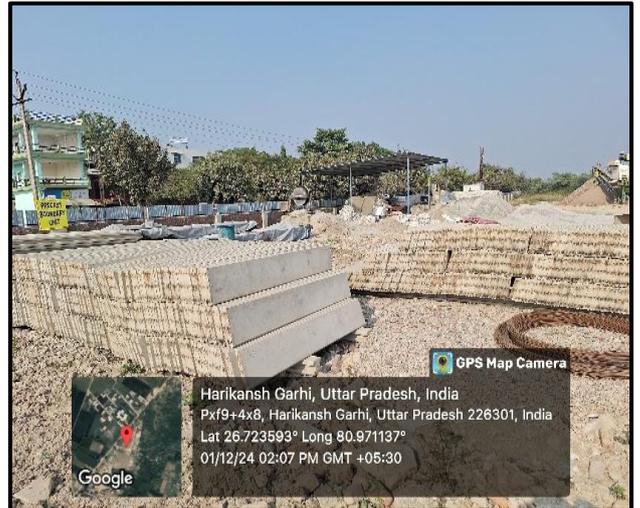
300 TPD Construction & Demolition waste Processing Plant



Different Machineries for Wet Processing Plant



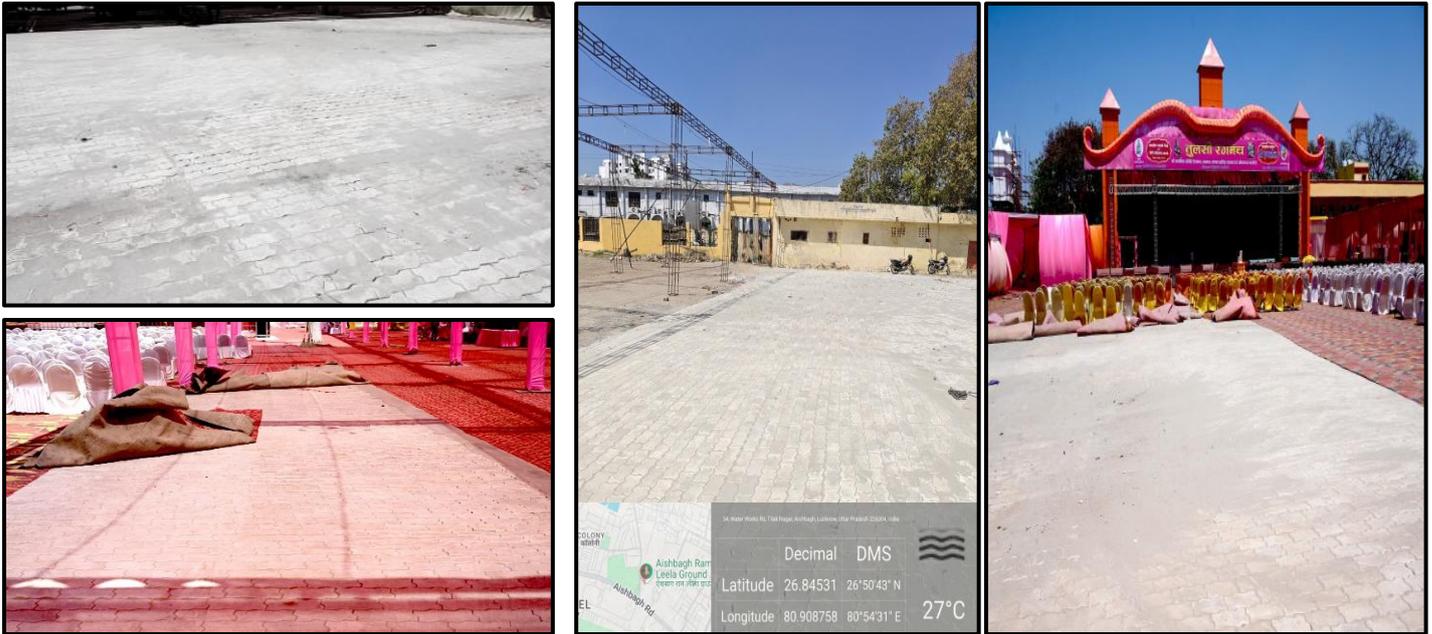
**C& D PROCESSING BY PRODUCTS**



**GREEN BUFFER ZONE DEVELOPMENT AROUND THE PLANT**



**Use of interlocking Bricks made from C&D Waste used in Ram Leela ground Aishbagh by LMC**



## Annexure 16- Plastic waste management rule 2016 5(b). Use non-recyclable plastic waste (5 to 6%-part replacement with bitumen) in road construction

Chief Minister's Green Road Infrastructure Development Urban (CM GRID) Scheme is promoting sustainable road construction by incorporating non-recyclable plastic waste into asphalt mixes. Following a state-level committee decision on May 3, 2024, mandating the replacement of 6-10% of bitumen with non-recyclable plastic waste in road construction projects, the Lucknow Municipal Corporation (LMC) has installed shredder machines at its Material Recovery Facility (MRF) centers. To date, the LMC has constructed approximately 2 kilometers of road using 9.6 tons of non-recyclable plastic waste, replacing 6% of bitumen. This includes roads in Bashiratganj-Ganeshganj (430m x 10m), Rajajipuram (500m x 10m), Motilal Nehru Nagar/Chandra Bhanu Gupta Nagar (400m x 7m), Mahanagar (400m x 7m), and Kanhaiya Madhopur-2 (350m x 10m). Additionally, new road construction projects under the CM GRID scheme have commenced following finalized tenders. Furthermore, the Lucknow Development Authority (LDA) has successfully implemented these guidelines, utilizing 6.36 tons of plastic waste to replace 8% of bitumen in the Surface Dressing Bituminous Concrete (SDBC) top surfacing of three roads in Gomti Nagar Vistar: Sector 7 (327m x 12m), Basant Kunj (700m x 7m), and Gomti Nagar Phase II (535m x 10.7m). These three road construction projects utilized approximately 6.36 tons of plastic waste.

Additionally, a tender for constructing a 16-kilometer road under the CM GRID scheme has been awarded. This project, which began in October 2025, will use approximately 50 tons of non-recyclable plastic waste (at 5-7% bitumen replacement).



**Non-recyclable plastic used  
in Road construction**

**Proposed Road Development under the CM GRID Scheme by LMC**

क्र. सं.	नगर निगम	पैकेज सं०	अन्तर्निहित मार्ग	मार्ग की लम्बाई (कि.मी.)
1	2	3	4	5
1	लखनऊ	LKO/C MG/01	<ul style="list-style-type: none"> <li>कालिदास चौराहा से सिविल हॉस्पिटल होते हुए अटल चौक तक और डी.एस.ओ. चौराहा से लखनऊ चिड़िया घर तक</li> <li>मंदिर मार्ग (गोले मार्केट से अलकापुरी तिराहा वाया चन्नी लाल चौराहा, कपूरथला और क्लासिक रेस्टोरेंट से आस्था हॉस्पिटल वाया महानगर बॉयज स्कूल) तक</li> </ul>	<b>5.28</b>
2	लखनऊ	LKO/C MG/02	<ul style="list-style-type: none"> <li>यूनिवर्सिटी रोड से हनुमान सेतु धाम रोड वाया आरएलबी रोड चौराहा (कालाकांकर रोड) तक</li> <li>भारतेंदु हरिश्चंद्र वार्ड के अंतर्गत पुरैनिया अलीगंज रोड से मामा रोड तक सुलभ शौचालय, सावित्री अपार्टमेंट और सावित्री अपार्टमेंट से कुर्सी रोड पेट्रोल पंप वाया जंगदना निदेशालय तक</li> <li>ताड़ीखाना डिवाइडर रोड से पप्पू जनरल स्टोर होते हुए विंध्याचल चौराहा और विंध्याचल मंदिर से बाटी चोखा रेस्तरां तक</li> </ul>	<b>6.00</b>

3	लखनऊ	LKO/C MG/03	<ul style="list-style-type: none"> <li>इग्नू रोड चौराहे से एलन हाउस स्कूल तक</li> <li>रजनीखंड पावर हाउस से सैनिक ढाबा तक एवं रायबरेली मुख्य मार्ग तक</li> </ul>	<b>4.73</b>
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### Annexure 17 -Single Use Plastic By Products

The Lucknow Municipal Corporation (LMC) has also partnered with M/S Shree Shyam Packaging to ensure the proper disposal of non-recyclable plastic seized from wholesalers, in accordance with the Plastic Waste Management Rules, 2016. This designated agency collects and shreds the seized plastic under LMC supervision. As per the agreement, M/S Shree Shyam Packaging is obligated to provide the LMC with products made from the collected plastic, equivalent to 50% of its weight. To date, M/S Shree Shyam Packaging has collected the entire 14,260 kg of seized plastic from all zones within the LMC. While the expected return of by-products was 7,130 kg (50% of the collected amount), the company has provided 3,380 kg of by-products derived from the collected plastic waste back to the LMC



Ref.....

Date.....

प्रेषक,  
श्री श्याम पैकेजिंग  
117/30 ए, सर्वोदय नगर,  
कानपुर नगर, उ० प्र०।

सेवा में,  
पर्यावरण अभियन्ता,  
नगर निगम, लखनऊ।

विषय- नगर निगम सीमा क्षेत्र में जब्त किये गये सिंगल यूज प्लास्टिक के निस्तारण के सम्बन्ध में।

महादेय,  
सादर अवगत कराना है कि आपके पत्र सं० डी/748/प०अ०/24 दिनांक- 27/11/24 का अवलोकन करने का कष्ट करे। जिसमें आप द्वारा हमारी संस्था श्री श्याम पैकेजिंग को नगर निगम सीमा क्षेत्र में जब्त किये गये सिंगल यूज प्लास्टिक के निस्तारण हेतु अनुमति प्रदान की गयी थी। उपर्युक्त के क्रम में अवगत कराना है कि हमारी संस्था श्री श्याम पैकेजिंग द्वारा नगर निगम, लखनऊ से 12385 किलो की सिंगल यूज प्लास्टिक के निस्तारण हेतु माल उठा कर उसका निस्तारण किया गया, जिससे कुर्सी, नजे, ट्री प्लान्टर, स्वीग डस्टबीन आदि वस्तुओं का निर्माण किया गया है, जिसमें से 3380 किलो के प्रदार्थ नगर निगम, लखनऊ में डिलीवर्ड कर दिये गये हैं।

Zone	Invoice No.	Date	Qty.	Vehicle No.	Material (50%)	Delivered date	Delivered Qty.
Zone - 4 Gwari	2	11/12/2024	1550	UP32VN1158	775	11/12/2024	475
Zone - 2 Aish bagh	3	20/12/24	365	UP32NN7097	182.5		-
Zone - 5 Chandan Nagar	4	23/12/24	1344	UP32JN9651	672		-
Zone - 5 Chandan Nagar	5	23/12/24	1376	UP32VN1158	688		-
Zone - 7 Indira Nagar	6	31/12/24	1400	UP32VN1158	700		-
Zone - 7 Indira Nagar	7	3/1/2025	1750	UP78GT9456	875	3/1/2025	605
Zone - 8 Bangla Bazar	8	7/1/2025	1375	UP32NN7097	687.5	10/2/2025	1080

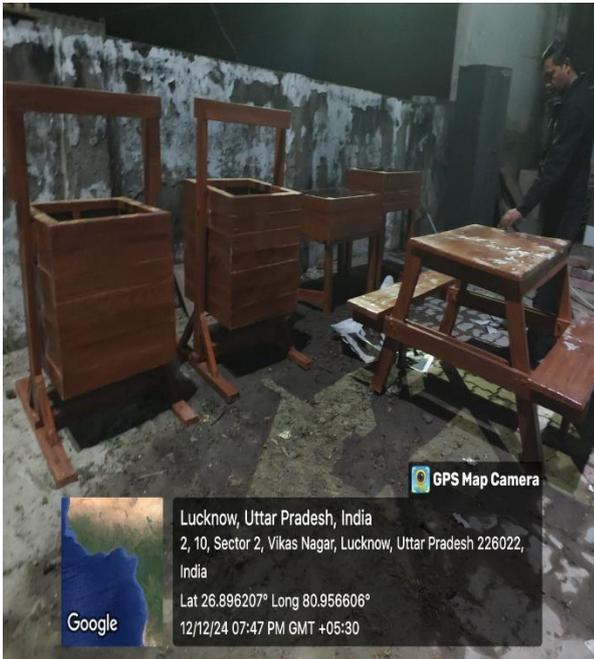
Corporate Office - 117/330 A, Sarvodaya Nagar, Kanpur - 208005 & Factory - D1, D2, D3, Bangla Site 2, Kanpur Dehat, Uttar Pradesh - 209101

Zone - 8 Bangla Bazar	9	7/1/2025	1600	UP35AT6582	800		
Zone - 8 Bangla Bazar	10	7/1/2025	1625	UP32VN1158	812.5	13/01/25	1220
Zone - 8 Bangla Bazar	11	13/01/25	1875	UP77AT6137	937.5		-
			<b>14260</b>		<b>7130</b>		<b>3380</b>

कृपया उपर्युक्त से अवगत होने का कष्ट करें।

For Shree Shyam Packaging  
*Shree*  
 Authorised Signatory

**(श्री श्याम पैकेजिंग)**  
 117/130 ए. सर्वोदय नगर,  
 कानपुर नगर, उ०प्र०।



**Annexure 18 -Single Use Plastic Penalties**

The Lucknow Municipal Corporation (LMC) has been proactive in its efforts to promote sustainable waste management practices. As part of this initiative, the LMC has been organizing awareness programs targeting concessionaires to educate them on proper waste disposal methods and the importance of reducing plastic usage.

Furthermore, the LMC has distributed eco-friendly alternatives to single-use plastic, such as cloth and paper bags, to street vendors and shopkeepers. This move encourages them to switch from plastic bags, thereby reducing plastic waste at its source.

Between April and July 2025, LMC officers conducted inspections to ensure compliance with waste management regulations. These inspections resulted in the imposition of penalties totaling ₹3,75,510 on those found in violation. Additionally, the enforcement teams successfully seized 104 kg of single-use plastic, preventing it from entering the waste stream and potentially polluting the environment. These actions demonstrate the LMC's commitment to both educating the public and enforcing regulations to combat plastic pollution.

<b>Months</b>	<b>Sized Single Use Plastic quantity (in Kg)</b>	<b>Penalty Imposed (in Rs.)</b>
<b>April</b>	252.95	80950
<b>May</b>	187.05	211600
<b>June</b>	4748.9	407250
<b>July</b>	5757.5	206250
<b>Total</b>	<b>104.75</b>	<b>375510</b>



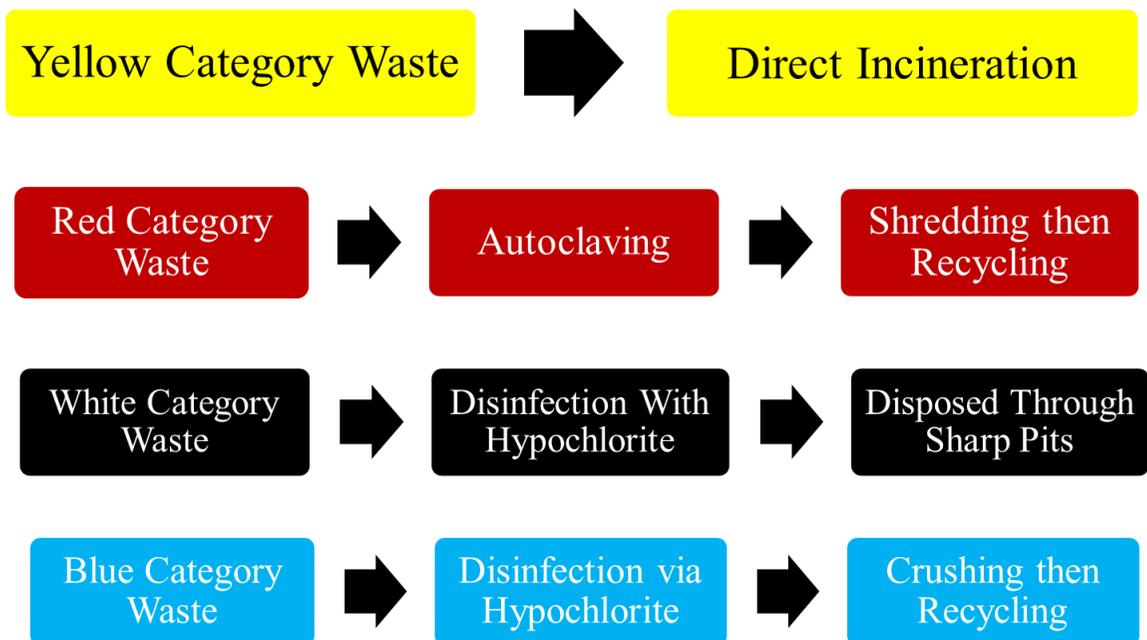


### **Annexure 19 - Bio-Medical Waste Management (BWM) Details**

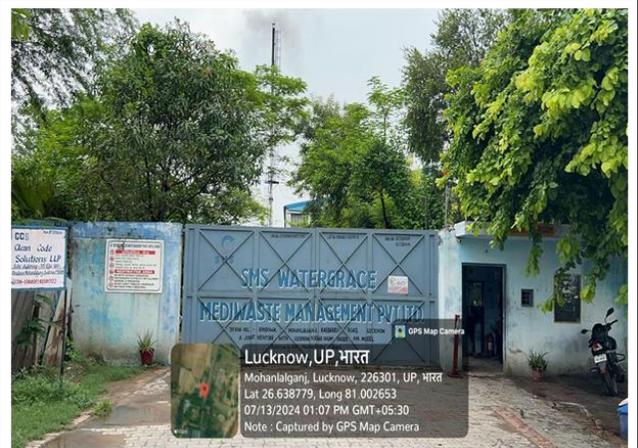
The Lucknow Municipal Corporation has allocated 1.25 acres of land in Village-Bindova, Mohanlal Ganj, for the establishment of a Bio-medical waste processing plant. The plant is operational and efficiently managing waste from 1,030 Healthcare Facilities (HCF) with a total capacity of 9,751 beds, treating 3,600 kg/day, which constitutes 100% of the collected waste. The LMC ensures the collection of all Municipal Solid Waste from these HCFs in segregated form, disposing of it appropriately.

Currently, the proposal for constructing the plant has received approval from the committee. The corporation's objective is to bolster its carcass disposal capabilities, adopting a scientific and environmentally responsible approach to manage deceased stray animals in Lucknow. The initiation of work on this project is imminent, showcasing the commitment to enhancing infrastructure for the betterment of the community.

#### **Biomedical Waste Processing**



### Biomedical Waste Plant



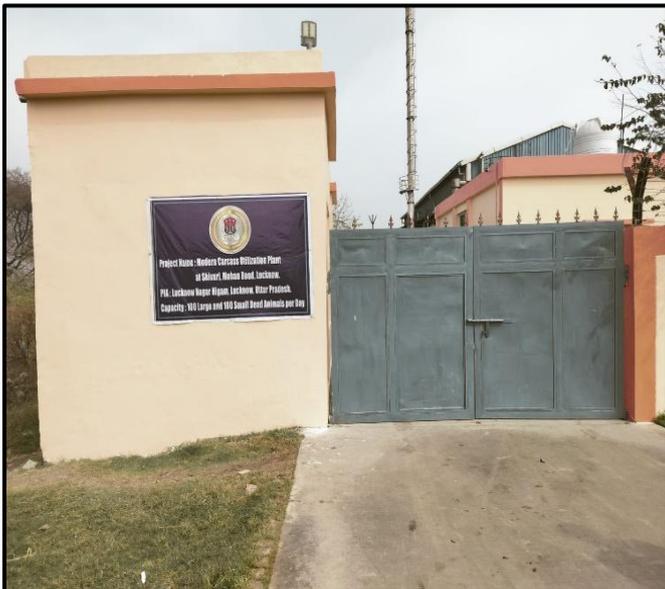


### Annexure 20- Carcass Facility, in Lucknow

Carcass plant spanning 4 acres of land in Shivari, Mohan Road, has been established using advanced scientific methods in accordance with CPCB guidelines. This facility employs cutting-edge electrical technology and has the capacity to process 100 large and 100 small animals per day.

However, this plant goes beyond mere waste disposal. It embodies an innovative approach by converting processed materials into valuable byproducts. Among these byproducts are fishmeal, which is used in aquaculture; poultry feed, essential for the farming industry; and ingredients for the leather industry, contributing to sustainable manufacturing practices.

By transforming waste into these valuable resources, the plant not only addresses the critical issue of animal carcass disposal but also contributes significantly to various industries. This process reduces environmental impact, promotes recycling, and supports a circular economy. The creation of these byproducts exemplifies how waste management can evolve into resource generation, making this carcass plant a model of sustainability and innovation in waste processing.

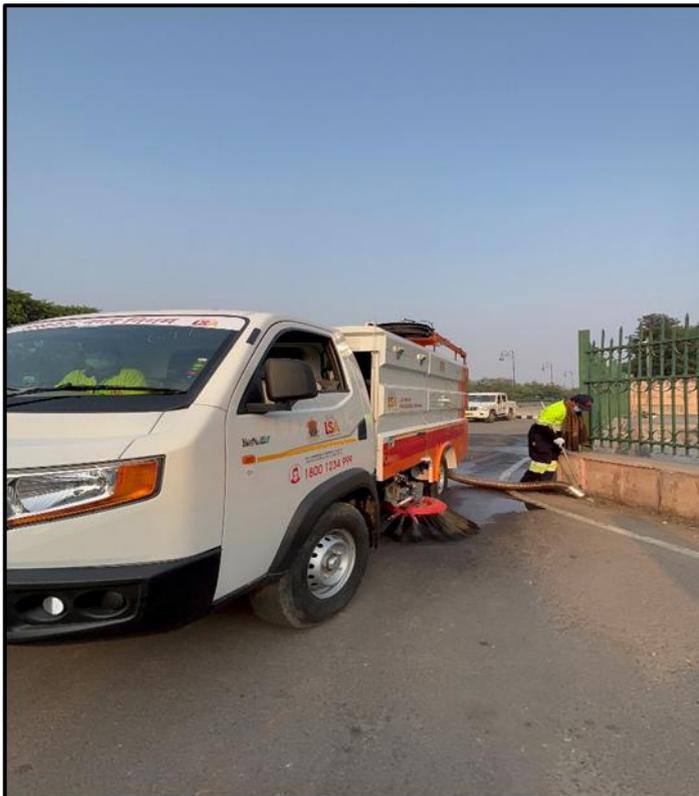


### Annexure 21 – Battery-Powered Road Sweepers

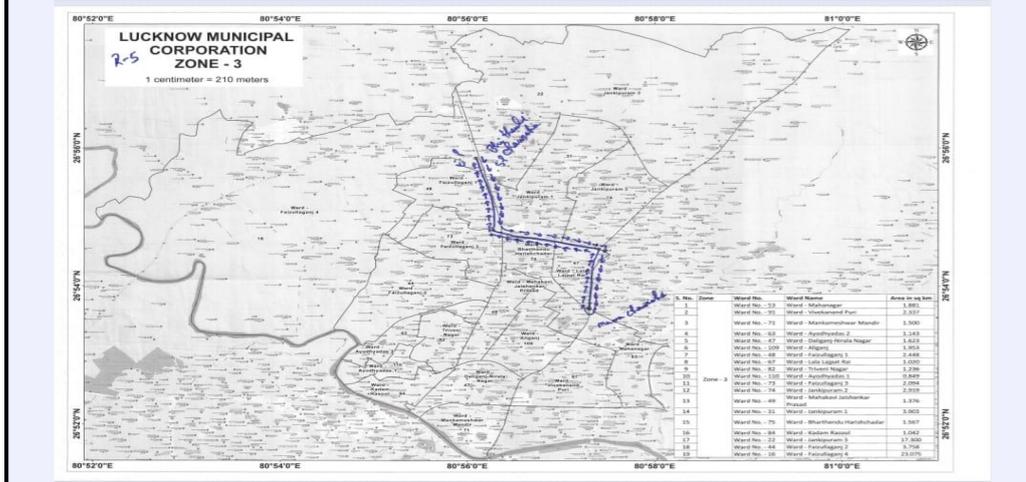
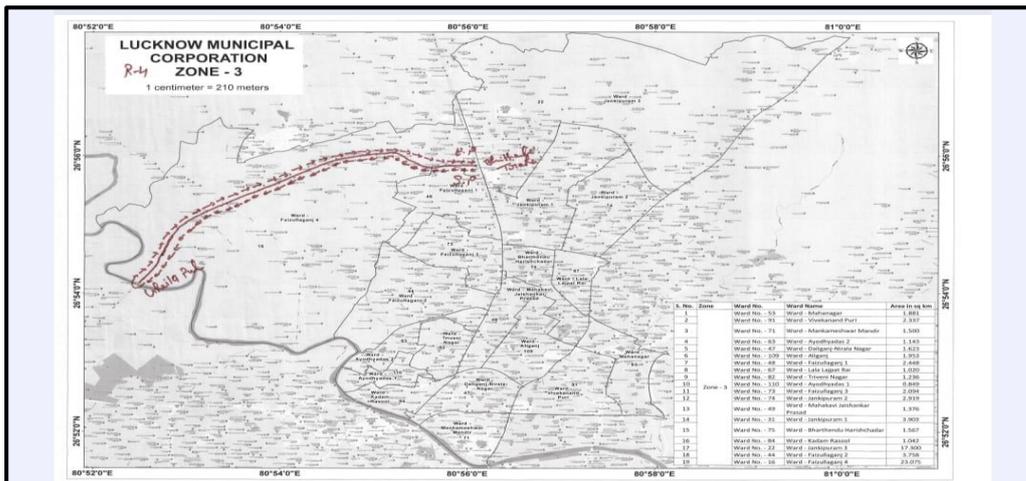
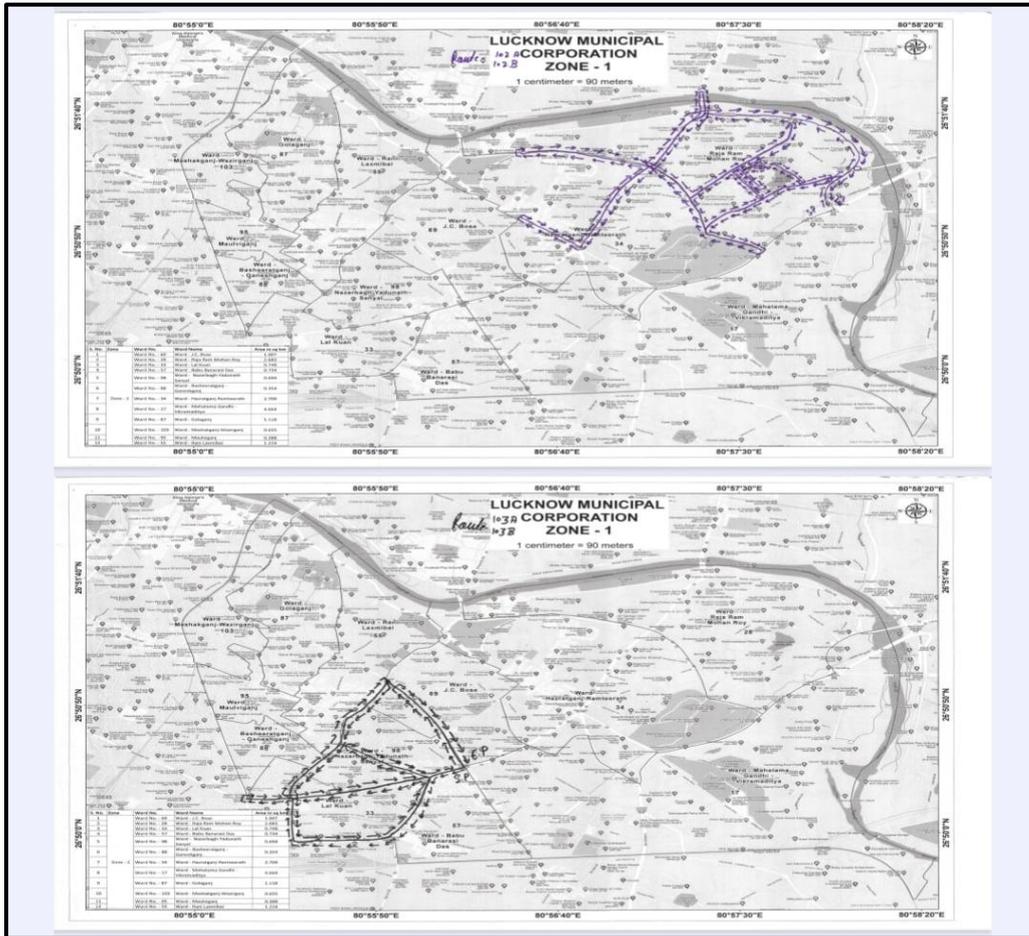
M/S Lucknow Swachhata Abhiyan Pvt. Ltd. has launched an initiative to improve urban air quality and reduce PM10 levels by deploying a fleet of 150 electric mechanical road sweepers. This effort is a significant step toward the city's environmental sustainability goals.

As of the current reporting period, 96 of these advanced sweepers are operational, working in both morning and night shifts. They have been strategically assigned to major city roads, leading to a notable reduction in street sweeping time and an improvement in ambient air quality.

The electric sweepers are equipped with modern features, including a GPS monitoring system for operational tracking and a pipe and suction hose system for effective cleaning of roadsides. The integration of wet brooming techniques further enhances their ability to remove particulate matter. This comprehensive strategy demonstrates a strong commitment to urban cleanliness and environmental stewardship.



Some of the Route Maps of Battery-Powered Road Sweepers





## **Annexure 22- Greenery Enhancement**

The Lucknow Municipal Corporation (LMC) is actively engaged in a significant environmental project at the Shivari processing site. Following the successful bio-remediation of legacy waste, which effectively treated and cleared the accumulated refuse, the LMC is now converting the reclaimed land into lush green spaces. This initiative aims to transform a former waste processing site into a valuable ecological asset for the city.

A key aspect of this project is the LMC's use of in-house bio-soil. This bio-soil is a byproduct of the bio-remediation process itself, making it a sustainable and cost-effective material. Before being used for landscaping, the bio-soil undergoes rigorous laboratory testing to determine its physical and chemical properties. This ensures its quality and suitability for supporting plant life, thereby guaranteeing the success of the new green spaces.

In a related but separate effort to expand the city's green cover, the LMC is also developing a "Nagar Van" (city forest) in Rasolpur. This project, which covers an area of approximately 3.27 hectares, is utilizing the Miyawaki technique. This method, known for its rapid and dense forest creation, will help establish a diverse and robust ecosystem, further enhancing Lucknow's urban greenery and contributing to its environmental health.

### **Shivri Processing Site Greenery**



### Miyawaki Afforestation at Rasoolpur, Lucknow



### Plantation along the divider across the city

